श्रीमती रेणका चौधरी : कि मैं उस को फोन करते ही तरंत ही दुक एक्शन।

the procedure they have adopted कि वी भाई पी. का सैक्यरिटी वीडियो टेप करके प्राइवेट एजेंसीज में दे रहे हैं और हम उसका विरोध करें और वह इलजाम लगा दें कि मैंने रिवाल्वर निकाल ली। अवर मैंने रिवाल्वर निकाली तो एक हजार पुलिस ने क्यो गिरपतार नहीं किया ? Why am I not arrested? Let them produce the notice. Let them establish the fact; otherwise, they have to give a public apology.

श्रीर ग्रगर में राह बीच में बैठुंगी तो एक साल तक मर्हगी नहीं, मैं बता रहीं हूं। अगर बैठे रहूंगी और फ़िर क्षाम लग जाएगी मुल्क में। यह झूठा इलजाम लगया और...(व्यवधान) मेरे कुलीग (व्यवधान) जरा शर्म करो. जरा शर्म करो। ... (व्यवधान)

MR. CHAIRMAN: Now. Upendra.

[The Deputy Chairman in Chair]

..SHORT DURATION DISCUS-SION—FAILURE; OF **GOVERNMENT TO PROVIDE** ADEQUATE SECURITY TO SHRI RAJIV GANDHI AND TO PREVENT THE LARGE SCALE VIOLENCE IN VARIOUS PARTS OF THE COUNTRY FOLLOWING His ASSASSINATION

SHRI PARVATHANENI UPENDRA (Andhra Pradesh): Madam, while paying glowing tributes to the memory of late Shri Rajiv Gandhi yesterday, who was killed in a very dastardly manner at Sriperumbudur on May, 21 we deliberately refrained from referring to

[Shri Parvathaneni Upendra]

sination, particularly the security lapses which led to the assassination, and also the horrendous acts of violence, arson and looting He took action and the police start-indulged in by these fake followers of ed behaving themslves after that. Sir, Mahatma Gandhi in various parts of the counif the police are like this, if this is try taking the excuse of Rajivji's death. Today, the Chairman has been kind enough to give permission to discuss both these aspects. I would like to take the first one to start withthe security lapse which led to the assassination of Shri Rajiv Gandhi: I charge this Government with criminal negligence in providing security to Shri Rajiv Gandhi because the Tamil Nadu administration is now directly under the control of the Centre and there were enough indications that something dangerous would happen during Shri Rajiv Gandhi's visit to Tamil Nadu. Now, the assassination has taken place and in any other

civilised .country,, any Government under similar circumstances would have owned moral responsibility for such a lapse and Would have quit. But, I do not expect Shri Chandra Shekhar to do that. Madam, I am also surprised that the Central Bureau of Investigation, the Director of Central Bureau of Investigation, Mr. Vijay Karan expressed satisfaction over the security arrangements, even before the inquiry has been completed. I quote from the "Hindustan Times" dated May 25, 1991. "The Director of Central Bureau of Mr. Investigation, Mr. Vijay Karan has expressed satisfaction over the security arrangements made by the police for the campaign meeting of the former Prime Minister,

Shri Rajiv Gandhi, who was killed in a the blast at Sriperumbudur on Tuesday night." It is highly objectionable that the CBI Director should have gone on record giving a clean chit to the police and other authorities in the matter even before the inquiry has been completed.

Madam, I further said that there was enough indication of the impending danger to Shri Rajiv Gandhi. I quote from the "Hindu" dated May 28. "The TNCC President Shri K. Ramamurthy, who was upset over the visit as

> that we took extreme care insecurity to Rajiv Gandhi.

was not consulted, called on the Governor Shri Bhishma Naraiyan Singh around 3 PM on May 21 and expressed unhappiness over Shri Rajiv Gandhi being taken to out-of-theway places like Sriperumbudur at that late hour. The Governor is understood to have suggested to Shri Ramamurthy to persuade the organisers to limit the visit to urban centres. According to one source, a delegation of the TNCC led by Shri Ramamurthy had met Shri Rajiv Gandhi even on April 18 and advised him not to undertake any election campaign in Tamil Nadu as they foresaw some danger to his life.'

There are other indications also of the Congress party itself being requested to, cancel the visit and the High Command not agreeing to the same. These reports indicate that the Governor and the State administration of Tamil Nadu had the information earlier that there was some danger to the life of Shri Gandhi and I, therefore, charge this Government with neglecting this aspect and not making proper arrangements during his visit there.

The papers reported that at the time of the assassination no screening of people in the reception line with metal detectors was undertaken. I quote from the "Indian Express" dated 30th May, 1991- "The assassination of the former Prime Minister, Shri Rajiv Gandhi, at Sriperumbudur on May 21 could have been prevented had security men screened the people in the reception line with metal detectors, according to explosive experts." The experts told the UNI here on Wednesday that the high explosive RDX as it is called, used in the bomb could have been detected by metal detectors since it contained metallic parts such as the detonators and battery which had metal parts. The steel missile pellets mixed in the explosive said."

This is also a very serious lapse. There are standing rules that during the visits of the ex-Prime Minister, metal detectors should be used and

proper scanning of the people should also be done. There is also a report that there were no metal detectors at all at the site, i quote from the "Hindustan Times", issue dated the 28th

"The Tamil Nadu Mahila Congress (I) President, Ms. Lakshmi Albert, and the General Secretary, Ms. Rama Devi, have alleged that the police officials present at the public site at Sriperumbudur did not have metal detectors. This shows the callous attitude adopted by the Tamil Nadu Government in dealing with the situation

Then, the most horrendous aspect of the police handlig of the situation was that when the explosion took place, all the police officers ran away from the site excepting one, the DIG, Mr. Raghavan. All of them took their vehicles, removed their uniforms so that the people would not identify them and they ran away, everyone of them ran away, from the site without even looking at the dead and injured bodies or taking immediate action for their medical aid also, I was told by Mr. Javanthi Natarajan vesterday that the PSO, the Security Officer, was alive when she first looked at the bodies there and probably, even if Mr. Rajiv Gandhi was not instantly dead, his body would have been left there for nothing would have been done there because of the way in which the police ran away from the scene. There was not even an ambu-lance there and that was also a serious lapse. The papers also have reported that because there was no ambulance, the body of Shri Rajiv Gandhi had to be brought in the police van all the way to the General Hospital in Madras.

There is a report that the site select, ed for the meeting itself was not suitable from the security angle and, in spite of the people pointing it out, ultimately, the meeting was held

[Shri Parvathaneni Upendra]

there-I do not know at whose instance and I do not know whether the candidate, Shrimati Maragatham Chandrasekhar herself insisted on it or the police had decided on it—but the fact is that the site itself was a security-risk area. This is what we have been told. Then, Sriperumbudur itself is a place where foolproof security could not be provided. I read the statement of the Minister of State for Home Affairs telling that Mr. Rajiv Gandhi himself was neglecting his own security during the last few months and they pointed out the fact to him in writing also. I do not know how far it is correct. The Prime Minister also has said somewhere that he himself wrote four times to the former Prime Minister about the security risk and his violation of the security rules. I do not know how far this is correct. But I hope they will clarify this point

Now, a judicial inquiry has been ordered into the assassination and the terms of reference are quite incomplete and unsatisfactory. The terms of reference must be expanded so that all ramifications of this assassination could be brought out.

There is also a report that the material used, the explosive used, was of the American Army make and that also gives a new dimension to this assassination and whether any international agencies or organisations are involved in this assassination has also to be investigated and, if necessary, the help of the Interpol and other such organizations should also be taken.

There was an unnecessary controversy regarding not providing the SPG for the protection of the former Prime Minister. It is very unfortunate that allegations have been made against the previous Government, headed by Mr. V. P. Singh, that the security or the SPG was withdrawn. I would! Ike to clarify, as a former member (if the Government,

that we took extreme care in providing security to Rajiv Gandhi.

And even this was discussed with Mr. Chidambaram who 12 Noon was looking after his security, both inside the Parliament and outside. Even in the Parliament House also, when he came and requested that some relaxation should be made so that armed people could be put in the Gallery beside his seat, where he was sitting, it was agreed to as a special case. It was never done in the history of Parliament. And we agreed to that also, knowing fully well that he was a security risk. In this case, even outside also, ample security was provided for him. I do not want to go into details. They know. A total of about 155 people were assigned duty to protect him in all respects, with about nine cars, including four bullet-proof cars, not only for him but for his wife and children also. Bullet-proof cars, escort cars, were also provided, not only for him but for Shrimati Sonia Gandhi and children also. Even in the school where his daughter was going, enough security was provided; even in the class room a security woman was sitting. I do not know whether she is still doing that. We took all the care to provide security to him. It is not correct to say that we ignored the security aspect.

But as regards the SGP, Madam, I would like to point out that when the Act was passed in 1988, on May 12 in the Rajva Sabha when the Bill was discussed, I myself pointed out that this Act was being brought specifically to protect the Prime Minister and contingencies might arise when ex-Prime Ministers would become security risks and therefore that aspect should also be covered. This was my specific question. Suppose you say that there are special reasons for a particular family or a particular individual and they are exposed to certain security risks, what will

happen after they relinquish the office? Suppose the Prime Minister who is today exposed to a big security risk, goes out of power or office tomorrow¹, then who will protect him? What will happen to him? I am posing this question to the Minister because these points will arise. You are concerned about the Prime Minister. And no Prime Minister is permanent." Madam, you were in the Chair at that time. You said: it is for the office, Mr. Upendra-not for an individual." I said: "I know it is only when he is in office. But when he goes out of office, what will happen? It does not say about it." Madam, you said: "This Bill is very limited, it has got very limited scope of discussion, it is not personally for Rajiv Gandhi but it is for the office of the Prime Minister." And Mr. Chidambaram, while replying, also said that this Bill was intended to set up a Group to protect the person whosoever he may be who occupies the office of Prime Minister. The office of the Prime Minister, in our Constitution, is a unique office; it is office of the Chief Executive. "And then he did not say," the paper says, "what the Government proposes to do if the Prime Minister who is exposed to security risks went out of office."

Therefore, Madam, this Act passed by the then Congress Government, specifically related to the Prime Ministers in office. And we foresaw certain circumstances and we wanted to enlarge the scope also. But the then Government did not agree. Probably they thought that security had to be provided to Mr. Morarji also. Probably, they created that Act and they did not want to extend the scope. In fact, I suggested that that kind of security should be provided not only to the Prime Minister but also to the President and the Vice-President. But that was also not agreed to at that time. Therefore, now their coming and telling that the SPG was withdrawn from Mr. Rajiv Gandhi is not correct. And in fact when this

question arose, we discussed with Mr. Chidambaram and told him that this Act, as passed by you, gives some special immunity to the persons of the SPG because they can shoot anybody and they are not liable to any action. That cannot be extended to the people who are not holding any office. That was specifically pointed out. The via media adopted was that the persons from SPG were transferred to the Delhi Police, and were again put on duty to protect Rajivji. Among these 150 people who were protecting him included those people he specifically picked up from the previous SPG.

PRIME MINISTER CHANDRA SHEKHAR): May I request the hon. Member not to tell details of the security arrangement that the persons from the SPG were sent to the Delhi Police and they were again... (Interruptions). These are matters not to be discussed.

SHRI PARVATHANENI UPENDRA: It came out in the papers. Madam, it is not a secret. Everybody knows about it. We have told this in the Parliament itself at that time. And we clarified this also. I am answering to the criticism of the Congress Party deliberately throwing the blame on our Government, on the Government headed by Mr. V. P. Singh that we withdrew SPG. Therefore, I had to explain this...

SHRI HANSRAJ BHARDWAJ (Madhva Pradesh): Madam, on a point of order. He is misleading the House. (Interruptions)

SHRI PARVATHANENI UPENDRA: Madam, I am not yielding... (Interruptions) I am not yielding.

THE DEPUTY CHAIRMAN: It is a point of order. Let me hear what he

SHRI HANSRAJ BHARDWAJ: There is always a question of quality and quantity. The question is, if the Government feels that a particular leader of any party, much less

[Shri Hansraj Bhardwaj] former Prime Minister has security hazards, and a request is made to the Government of that day, namely the Vishwanath Pratap Singh Government, was the Government not requested for better security arrangement? And the reply wasthe former Minister will remember-that "we are spending one crore in terms of money on his security." And now they are saying that we have not specifically raised the question of raising the quality of security. People of Delhi Police were put there. We are not saying about that. But the point is that your Government took the plea that SPG is meant for so and so. We are not on SPG. You are sending' these Black Cats and whatever it is to several people. Could you not deploy a batter force at that time at the specific request of the former Prime Minister? You ignored it. We are not blaming anybody. But we are saving that these are questions of national importance. Any Prime Minister who relinquishes office is entitled to it. But they said, 'we are spending one crore of rupees.' (Interruptions) They said one crore is being

SHRI CHANDRA SHEKHAR: Madam Deputy Chairman, this matter is being discussed. I have no right to request you to ask the Members not to speak unrestrained. But the times are very critical. While discussing security, we should maintain certain restraint because if they talk everything, from the Government side, I am not going to say a word about the security because that much right or privilege I must have. I shall request all Members from all sides that they may talk about security lapse. But on security arrangement, a Member who was in the Government, should not talk about the security arrangement in the past or even of today. This much request I shall make. (Interruptions).

PROF. CHANDRESH P. THAKUR (Bihar): On a point of order.

SHRI JAGESH DESAI (Maharashtra): Then what is the point in discussing at all? (*Interruptions*).

THE DEPUTY CHAIRMAN: Mr. Desai, somebody is on a point of order.

PROF. CHANDRESH P. THAKUR: Madam, the Prime Minister has just made a very serious and disturbing statement. He said that whatever you might discuss, the Government is not going to respond to the security aspect. Then the whole discussion collapses. (Interruptions) Let the Prime Minister revise his stand that he will kindly consider the sentiments of the House and respond to the security aspect rather than denying right in the beginning that he is not going to respond. This is very unfortunate. (Interruptions)

SHRI CHANDRA SHEKHAR: Madam Deputy Chairman, the matter is not clear. I make it much more clear. I did not say that you don't...,

PROF. CHANDRESH P. THAKUR: What words have you used?

SHRI CHANDRA SHEKHAR: I am using the same word again. You discuss everything about security aspect. The Government is not going to say a word about security arrangements. That is what I say.

SHRI V. NARAYANASAMY (Pondicherry): Why?

(Interruptions)

SHRI CHANDRA SHEKHAR: Please hear me. (Interruptions) Why you are losing temper? I do not understand. (Interruptions) Will you please hear me? (Interruptions) I am not losing temper. You are making—(Interruptions).

PROF. CHANDRESH P. THAKUR: It is the privilege of the House that we can raise the question of absence of security and you are duty-bound to reply to every aspect. 4-1

SHRI CHANDRA SHEKHAR: Madam Deputy Chairman, I said you discuss the lapses. I shall reply about the lapses. But about the security arrangement that has baen made... (Interruptions).

कुमारी सईदा खातून (मध्य प्रदेश): चर्चाका विषय वहीं हैं... (व्यवधान)

श्री सुरेन्द्रजीत सिंह ग्रहलुवालिया (बिहार): एक बात तो सच है कि जो भी पड्यंत हो, इस पड्यंत में सिक्यो-रिटो लैंप्सेज भी एक हिस्सा थे ग्रीर उनके कारण हो हमारे नेता की जबन्य हत्या हुई ग्रीर उसी पर विचार करने के लिए हम यहां बैठे हुए हैं। सरकार को इस बारे में तमाम सवालों का जवाब देना होगा . . . (व्यवधान)

SHRI N. K. P. SALVE (Maharashtra): Madam, I should like to be apprised of the precise scope of the debate because the Prime Minister says we can discuss the lapses but he is not going to say a word about the arrangement. The discussion, Madam, relates to the failure of the Government to provide adequate security to Rajiv Gandhi.

SHRI CHANDRA SHEKHAR: I was referring to only today's arrangement. I am sorry if you misunderstood. The hon. Member was referring to certain things which are not generally talked about. Suppose some officers are being deputed to some places, many things are not declared and arrangements are made secretly. But about Rajiv Gandhi, regarding arrangements made that day or earlier, all those details will be given to you. But the whole trouble is that you people don't hear. I am saying that we should not talk about security arrangements.

THE DEPUTY CHAIRMAN: Now. I hope Members are satisfied and we can csontinue the discussion.

SHRI PARVATHANENI UPENDRA: I can only say that the Prime Minister is trying to be naive. Unless we know what arrangements

were made, how can we pinpoint the Only when you know lapses? certain arrangements were to made but there were no such arran gements made and there was a lapse, that you can discuss. he says you can discuss here the lapses but not the arrange ment What is this? I can't under stand. All these instructions communicated all over the country. and Circle-ins Everv Sub-inspector pector all over the country has a of these instructions and not copy in hing is secret that What he is doing today to protect Mrs. Sonia Gandhi and her children, we are not asking for those things. But we are going into the past and you have to tell us that these were the arrangements which were osed to be made but which were not made You cannot escape from the responsibility, being the Prime Min ister and running the Government in Tamil Nadu.

Discussion

SHRI CHANDRA SHEKHAR; You are talking about the SPG. An hon. Member has said, "You made a statement that you are spending more than a crore of rupees". Are you going to discuss this? (Interruptions).

SHRI PARVATHANENI UPENDRA: I never said this.

CHANDRA SHEKHAR: SHRI What Mr. Bhardwaj said is not a correct thing? Madam Deputy Chairman, I took objection to only one sentence that certain SPG men were transferred to the Delhi Police and they were posted with Rajiv Gandhi. So I said you should not have said it. I am requesting you to have some restraint. If you don't restrain about the quantity. What the hon, the question that Mr. Bhardwaj has raised.

SHRI S. JAIPAL REDDY (Andhra Pradesh): The objection was not about the quantify What the hon. Member said was about the quality of... (Interruptions).

THE DEPUTY CHAIRMAN: Hon Members, please. We have got serious discussion before us. Assassination of the former Prime Minister and leader, Mr. Rajiv Gandhi, is being discussed. Mr. Jaipal Reddy, your name is before me. 1 have also listed the number. I would request you to kindly speak whatever the matter you want to speak when your turn comes. If there is going to be interruption at every sentence, I don't think a meaningful discussion will take place. So please abide by

SHRI M. S. GURUPADASWAMY: (Uttar Pradesh): I don't want to interrupt the proceedings at all. I only draw your attention to the fact that there was an allegation made by Congress friends against our Government sayisg that the help of the SPG people was not at all taken, and that is why, my friend was replying to that point. That is the specific thing... (Interruptions).

SHRI HANSRAJ BHARDWAJ: If there is a discussion on this point, they will not be able to stand for a minute in the House... (.Interrup-tions). You have made every effort by making him the target.* (Interruptions)

SHRI M. S. GURUPADASWAMY: He is a very responsible Member, and... (Interruptions). He is making an allegation. * ... (Interruptions)

SHRI HANSRAJ BHARDWAJ: You discuss with me and I will convince you... (Interruptions).

SHRI PARVATHANENI UPENDRA: We are now discussing a very serious matter...

THE DEPUTY CHAIRMAN: I request the hon. Members.. (Interrup. tions).

SHRI S. JAIPAL REDDY: Let that not go on record.

◆Expunged as ordered by the Chair.

THE DEPUTY CHAIRMAN: 1 will look into the record.. (Interruptions). Let me look into the record.

In the light of the seriousness of the situation and the discussion before us, please speak when your time comes. And Mr. Upendra, you have taken enough time, and..

SHRI PARVATHANENI UPENDRA: No, I have not taken any time. What is the time prescribed? I am the opeinng speaker.

THE DEPUTY CHAIRMAN: You might be the opening speaker but i that does not mean that you have not to abide by the -

SHRI PARVATHANENI UPENDRA: What about them?'

THE DEPUTY CHAIRMAN: I am speaking for everybody.

SHRI M. S. GURUPADASWAMY: Let them not play politics on this important and crucial issue.

THE DEPUTY CHAIRMAN: I said I will look into the record.

SHRI PARVATHANENI UPENDRA: I would also like to raise an other pertinent point, because when we talk of security for the ex-Prime Ministers, the present Prime Minister should be worried because after a few days he will be ex-Prime Minister. Now, we are only discussing about the lapse of security for Mr. Rajiv Gandhi. But a similar threat is there for Mr. V. P. Singh also. A bomb was thrown at Sita-marhi on November 24, acid was thrown on December, 20. I would like to know from the Prime Minister whether security was strengthened after these incidents. And Mr. Rajiv Gandhi's family has been provided security, his wife has been given security, his children have been given security which we do not grudge; we fully support it and in fact that should be strengthened, nothing has been provided for Mr. V. P. Singh's wife or his son, or even security pro-

vided to Mr. V. P. Singh's son was when withdrawn he went Cal cutta.....(Interruptions).

SHRI S. S. AHLUWALIA: This is the attitude... (Interruptions).

SHRI M. S. GURUPADASWAMY: Are you grudging security for Mr. V. P. Singh? Is it your response?

SHRI CHANDRA SHEKHAR: Yesterday morning, I got information from Mr. V. P. Singh's household; a particular person who is a Member of this House approached me-Immediately a senior officer approached him and Mrs. V. P. Singh, and all arrangements have been made to his and to her satisfaction. If there is any complaint, he can send it to me. All other arrangements will be made. (Interruptions)

SHRI PARVATHANENI UPEJTORA: Madam, every life is precious and we have to make uniform arrangements. (Interruptions) The point that I am stressing is, every life is precious. Uniform arrangements have to be made to particular categories of persons who have security risk. This is all I wanted to say. There is nothing wrong in saying that. (Interruptions)

कुमारी सरोज खापर्डे (महाराष्ट्र) * (ब्यवधान)

SHRI PARVATHANENI UPENDRA-. Madam, how can I continue when there is so much disturbance? Then, I will have to take more time. (Interruptions)

THE DEPUTY CHAIRMAN; Mr. Abrar Ahmed, your name is here. T will allow you.

MISS SAROJ KHAPARDE: Madam, I am walking out in protest against Mr. Upendra's speech.

(At this stage, the hon. Member left the Chamber)

*Expunged as ordered by the Chair.

SHRI PARVATHANENI UPENDRA: Madam, how can I go on?

Discussion

THE DEPUTY CHAIRMAN: Mr. Abrar Ahmed, your name is there. A I said, everyone will get a chance to speak. Let Mr. Upendra continue.

DR. ABRAR AHMED (Rajasthan): Madam, \ am on a opint of order

THE DEPUTY CHAIRMAN: What is your point of order?

डा० अवरार अहमद : मेरा भ्वाइंट अल आईर है। बार-बार सबको बराबर भेक्योरिटी की बात कही जा रही है ग्रौर वी०पी० सिंह का नाम भी लिया जा रहा है। में कहना चाहता है कि हमारी भृतपूर्व प्रधान मंत्री श्रीमती इन्दिरा शंधी की जिस प्रकार हत्या हुई है और ित प्रकार से वह परिवार एक निशाना बना हुआ है कोई भी सदन का सदस्य इस बात से इन्कार नहीं कर सकका कि राजीव गांधी के ऊपर हत्या के बादल मंडरा रहे थे। यह हरेक आदमी जानता है इसके बावजुद भी जब यहां आज उस हत्या के बारे में चर्चा हो रही है तो उसमें सेनयोरिटी लैप्सेज की बात हो रही है। इसमें दो सवाल पैदा **होते हैं। एक** ता यह कि उसमें सेक्योरिटी लैप्सेज जानबझ कर किये गये या सेक्योरिटी लैप्सेज रह गय, यह एक महत्वपूर्ण मृहा है। जिस प्रकार से उनकी हत्या है उसते यह साफ जाहिर है कि सेन्यो-रिटी लेप्सेज जानज्झ कर किये गण क्योंकि वह देश को एक बनाये रखने के लिए लड़ रहे थे, वह देश को तोड़ने बालों के खिलाफ लड़ रहे थे। यहीं मुख्य मुदा है। (ब्यवधान)

SHRI PARVATHANENI UPENDRA: Madam, how can I go on? There are so many interruptions.

THE DEPUTY CHAIRMAN: You conclude now.

SHRI PARVATHANENI UPENDRA: I cannot conclude.

SHRI PARVATHANENI UPENDRA: You control them. I would have finished in fifteen minutes. You are not controlling them. I cannot con' clude, I will continue.

THE DEPUTY CHAIRMAN: Mr. Upendra, I am not taking it seriously. If I had taken it seriously, I would have asked you to sit down. You please conclude now.

SHRI PARVATHANENI UPENDRA: I have not come even halfway. I have not come to the other aspect.

THE DEPUTY CHAIRMAN: You go fast.

SHRI PARVATHANENI UPENDRA:
You control them.

Madam, the Minster of State for Home convened a meeting yesterday to discuss this aspect. It is good he discussed it with the party leaders. I hope he will come to an agreement with the parties to evolve foolproof security arrangements for the categories of people who have security risk. There is a proposal for a Central agency to monitor the movements of such VIPs. It is a good idea. I hope he will pursue that.

I will now come to the second aspect of the discussion today,- namely, the violence, looting and arson which occurred in the wake of Shri Rajiv Gandhi's assassination. As we pointed out yesterday, all of us were deeply and sincerely disturbed by the death, the dastardly assassination of Shri Rajiv Gandhi. But unfortunately, certain people, particularly, some sections of the Congress Party in various States....

SHRIMATI JAYANTHI NATARAJAN (Tamil Nadu) How can you say 'Congress Party'? How do you know? You cannot say 'Congress Party'.

SHRI PARVATHANENI UPENDRA: I will give you evidence. Let them rebut it. I will give evidence. Let them rebut it.

SHRIMATI JAYANTHI NATARA, JAN: He is making allegations against the Congress (I) members of other States. They cannot come here and reply. (*Interruptions*). He cannot level allegations against the Congress (I) members of other States who cannot come here and reply.

Discussion

SHRIMATI RENUKA CHOWDHURY (Andhra Pradesh): Hundreds of identities have *been* given. What else do you require? (*Interruptions*).

SHRIMATI JAYANTHI NATARAJAN; Madam, I want to raise a point of order.

SHRI **PARVATHANENI** UP ENDRA: Before I expand statement, would mv I quote a small news like from the Deccan Chronicle edited by the Congress (I) Member of the Rajya Sabha, Mr. Chandrasekhar Reddy. This is dated May 22. It says, irate mob, mostly supporters of Cong ress (I), set fire to more than dozen vehicles including 4 RTC buses in and around the city to express their anger at the killing of their beloved leader, Mr. Rajiv Gandhi." Of course, I can quote many other news items, but this has become a habit with the Congress (I). ...(Interruptions). Mdama, you will not control... (Interrup tions) Let them reply later. I cannot complete even one sentence if they go on interrupting me like this. How can I speak? (Interruptions).

श्रीमती सस्या बहित (उत्तर प्रदेश) : यह कांग्रेस को बदनाम करने की एक साजिश है...(स्यवधान)।

THE DEPUTY CHAIRMAN: Please, Satya Bahin. (Interruptions). What! point of order do you want to raise? SHRIMATI JAYANTHI NATARAJAN: He is referring to most of the Congress (I) members who cannot come here and say something about the allegations being levelled against them. He cannot take the names of those who are not present in this House. Let him say about us, who are present in the House, so that we can reply to him.

[Shri Parvathaneni Upendra] Every moment you are replying on behalf of others, on behalf of those who are not present in this House. (*Interruptions*). What is all this lecture during my speech? (*Interruptions*).

SHRI S. VIDUTHALAI VIRUMBI (Tamil Nadu); Congress has incited violence.

(Interruptions)

SHRIPARVATHANENI UPENDRA; They are going to speak. Let them reply when their turn comes. (*Interruptions*)

THE DEPUTY CHAIRMAN: Please, take your seat. Even the senior Mem-bers are interrupting.

SHRI PARVATHANENI UPENDRA: It has become a habit with the Congress party to try to exploit every personal and national targedy into a vote catching device.

SHRI JAGESH DESAI. No, no, he cannot say like this. He cannot utter these words. Be serious. Do not bring in politics here. We know what is happening in Hyderabad. (Interruptions)

THE DEPUTY CHAIRMAN: Please, I have requested the Members time and again, do not level any allegations, try to speak about the security lapse. What is the use...

SHRI PARVATHANENI UPENDRA: There is the other part of it. (Interruptions)

THE DEPUTY CHAIRMAN: Please ... (Interruptions) ...

SHRI S. VIDUTHALAI VIRUMBI: Vazhapadi Ramamurthy started allegations against each and everybody in Tamil Nadu. ... (Interruptions)... Who is responsible? In Tamil Nadu, more than Rs. 100 crores worth of property has been reduced to ashes. ... (Interruptions)...

SHRI PARVATHANENI UPENDRA: They can reply later. Why do they disturb like this?

SHRI M. S. GURUPADASWAMY: Madam, let us remember that this is a debate. They have every opportunity to reply to the points raised here. ... (Interruptions) ...

SHRI PARVATHANENI UPENDRA: Madam, the PCC Presidents of Tamil Nadu and Andhra Pradesh are on record. The PCC President of Andhra Pradesh said that the murder was committed following a conspiracy by Messrs. V. P. Singh, N. T. Ramarao and Karunanidhi. The PCC President of Tamil Nadu also made the same statement. This is how they instigated their followers.

Madam, in Andhra Pradesh, cinema houses, business establishments, cars, buses, lorries, scooters, factories, nie-uical shops and nursing homes were burnt. Snops were looted. They were particularly fond of looting liquor snops. Whenever they start this—it is uniform all over the country-they first attack the liquor shopst consunie liquor first and do the other things afterwards. And this was not a spontaneous reaction, Madam, because within one to one-and-a-half hours they started this looting spree, arson and all that. Suppose there is a spontaneous reaction, people would go and attack everything. Generally they attack public institutions, public conveyances, Government oifices, etc. But it was not like that. It was done selectively. The houses and properties and shops of activists of the Telugu Desam Party, the CPI, CPI-(M), BJP and the Janata Dal were specifically selected and within a few hours valuable properties were gutted. In Andhra Pradesh itself, the loss is estimated at about Rs. 75 crores. The targets were specific and well chosen. In many places, senior Congress leaders—local leaders—directed and incited the rampaging crowds.

SHRIMATI JAYANTHI NATARAJAN: It is* ... (Interruptions)....

^{*}Expunged as ordered by the Chair.

SHRI PARVATHANENI UPEND-RA: You can say You can, always, because you are accustomed to telling*

Madam, we have a list of 23 places where the MLAs, the Congress Party's Mandal Presidents, even some Ministers, organized and incited this arson and looting at several places. Their High Command did not condemn it, the Chief Minister did not condemn it for five days, and the PCC President encouraged this by throwing the blame on the Opposition parties.

Very horrible things were committed—and I don't want to go into the arson and looting part of it; that we all know. Even women were not spared; they were molested. Only two instances I will quote here. In the Khammam District, in the village oi Marlapadu in the Vensuru Mandal, a young girl who was running a paan shop was dragged out of the shop and, in the presence of her mother, stripped and paraded her naked because she is supposed to be a supporter of the Telugu Desam Party. ... (Interruptions) ...

Madam, in Survapet, where many of the houses of the Communist Party a preg sympathizers were attacked, dragged out of her nant woman was house. Her name is Kola Aruna. She was a pregnant woman. She was dragged out of her house and kicked in her stomach. In the same village, there was a woman who underwent a major operation. She was also drag ged out of her house and assaulted That means they did not even spare the women and, with whoever they had some personal scores to settle. looted their thev attacked them, pro perties and burnt their properties. A team, an all-party team went there from Delhi. The victims came to Hvderabad and narrated very hor rible stories which heart were verv rending.

The unfortunate part is that

◆Expunged as ordered by the Chair.

nolice remained inactive always at every place. It is not only that in some places they connived but lhat in other places they were inactive because of the involvement of the Congress leaders there. They themselves confess that because of the presence of the Congress MLAs they could not take action. I quote only one instance. *the Kurnool APSP Second Battalion Sub-Inspector, gave a statement to the public and to the police also Hyderabad itself that two MLAs-I don't hesitate to name them* led an attack on some of the properties of the Telugu Desam leaders and other shops and that because they leading the attack and they accompanied by their gunmen, he could not take action. The DSP and the ACP were there He looked at them for present instructions. They winked and said, don't take any action. Keep quiet." In fact, he went to the extent of telling; them, "If we could not control such incidents happening in our presence, why should I remain in the force, and what is the sanctity of this uniform I am wearing?" He gave a very pathetic story. Then we have got evidence. Even the Director-General of Police gave a memo to the City Police Commissioner for not taking action against the MLAs. When complaints were made on telephone to the DGP, he gave instructions to the Police Commissioner to arrest them, but they were not arrested because the police itself was afraid. The police officers, the IPS officers have now-come out with a statement that if this is the type of situation and involvement of the

SHRI JAGESH DESAI: I have a point of order. The persons who cannot defend themselves here, their names should not be mentioned.

SHRIMATI JAYANTHI NATARAJAN: How do you expect them to defend themselves?

SHRI JAGESH DESAI: I want a ruling, Madam. (,Interrupiion,

SHRI PARVATHANEM UPENDRA: I am not making any allegations. I am quoting from the newspaper reports which were not contradicted. (Interruptions)

THE DEPUTY CHAIRMAN: Just a minute

SHRI JAGESH DESAI: He has mentioned two names, Madam. (Interruptions)

SHRI PARVATHANENI UPENDRA: Please don't disturb, Jayanthi. Please listen to me. You reply to me later.

SHRI JAGESH DESAI: Madam, the names of those persons who cannot defend themselves here, cannot be mentioned. (Interruptions)

THE DEPUTY CHAIRMAN: Mr. Upendra, the procedure *in* this House is that the names of persons who cannot defend themselves are not mentioned. The newspapers write many things, but we do not discuss everything written in the newspapers. So, I will request you not to mention their names.

SHRI PARVATHANENI UPENDRA: They are referring to so many persons.

THE DEPUTY CHAIRMAN: I have not allowed anybody to do so. Just a minute, please.

SHRI PARVATHANENI UPENDRA: They are referring to NTR every minute. Is NTR present in the House?

THE DEPUTY CHAIRMAN: Just a minute, please. (*Interruptions*)

Another thing is that the matter is under investigation. You can talk about those things, but please restrain yourself. Don't mention the names.

SHRI PARVATHANENI UPENDRA: I am carefully putting it.

THE DEPUTY CHAIRMAN: I am just telling you. I have had previous experience. Please be careful. Don't

mention the names of the officers who are not present over here.

SHRI PARVATHANENI UPENDRA: Okay.

SHRIMATI MARGARET ALVA (Karnataka): The names should be expunged.

THE DEPUTY CHAIRMAN: And the MLAs also. Let the commission of inquiry go into it, and they will punish the culprits.

SHRI PARVATHANENI UPENDRA: It has not yet been appointed.

SHRI JAGESH DESAI: Those names should be expunged from the record.

THE DEPUTY CHAIRMAN: Yes, I will look into the record. I assure the House, please.

SHRI PARVATHANENI UPEND RA: Madam, I don't want to narrate all the

THE DEPUTY CHAIRMAN: Now I think you better conclude.

SHRI PARVATHANENI UPENDRA: They are not allowing me to speak. You are advising me only but you are not stopping them.

SHRI JAGESH DESAI: A point of order.

SHRI PARVATHANENI UPENDRA: What point of order? There is no point of order in this.

THE DEPUTY CHAIRMAN: Mr. Upendra, how do you pre-empt? When they speak, I might tell them also to conclude. It is my duty to **tell** everybody to conclude at some point of time.

श्री शान्ति त्यागी (उत्तर प्रदेश) : क्या यह सच्ची बात बोल रहे हैं? सब मनस्टत कहानी है (व्यवधान)

उपसभापति: श्रव इनको खत्म करने दीजिये।

SHRI PARVATHANENI UPENDRA: Madam, in Tamil Nadu the DMK'e newspaper "Murasoli" office **was**

[Shri Parvathaneni Upendra] ransacked and set it on fire. The house of the General Secretary of the DMK was also ransacked. His car was burnt and about Rs. 100 crores worth of property was looted allover the State. All the DMK candidates who were going to the polls were attacked and their campaign material was burnt.

In Tripura seven CPM party workers were killed... (Interruptions)... What is this running commentary? It is very unfortunate. None of you speak freely like this.. (Interruptions) ...Please listen to us. Mrs. Jayanthi, you must have been shocked at the death of Mr. Rajiv Gandhi. Why are you still making noise here? ... (Interruptions) ... Over a thousand establishments of the CPM, CPl and the Janata Dal were set on fire by the known Congress people. In fact, we demanded postponement of the elections in Tripura because in the prevailing atmosphere elections cannot be held there. In Tamil Nadu eleven lives were lost in the incidents.

In Andhra Pradesh as a protest against vandalism, arson and violence, Mr. N.T. Rama Rao went on fast from 30th of May, 1991, in a public place and the unfortunate part of it is that the Chief Minister did not react to the three demands raised by Mr. N. T, Rama Rao. They are: (a) a judicial inquiry by a sitting Judge of the Supreme Court, (b) giving full compensation to the victims and also (c) giving punishment to those who are involved in the incidents. The Chief Minister after five days reacted to it and very formally condemned it. None of the Ministers visiter any of the affected places in the fourteen districts involved in the disturbances Only one Minister made a ceremony of visiting one or two places in Hvderabad. Even the Congress (I) High Command also did not condemn any of these incidents here. The atrocious part was that when Mr. N. T. Rama Rao was sitting on a fast in an open space, the Commisioner of Police had the

temerity, to write "I cannot provide security to him. Shift him to some other place desired by him." You see that was very atrocious. The Police Commissiner did not visit the place. Thousands of people visited Shri N. T. R. and met him there. But the police never gave any protection to him. As a result, we had to come here to request the Prime Minister to deploy the Central para-military forces for the protection of Shri N. T. Rama Rao. Now after dithering for 5 to 6 days, the Chief Minister announced an inquiry by a Judge of the Supreme Court and appointed an official committee to assess the losses but so far none of the prominent legislators of the Congress party or their leaders, who have been named in the FIR and the police investigations have been arrested. The Chief Minister is behaving in the most dictatorial and insensitive manner. Even while conceding these two demands also, he did not refer to N. T. Rama Rao and his fast. In fact, when the Press asked about the fast and all that, he shouted at them "Don't refer to his name and all that."

The most atrocious action was taken against the fasting leader two days ago. They went to where N. T. Rama Rao was the place 1.45 A.M., as Shrimati Renuka fasting. Chowdhury was mentioning an unearthly hour, was selected. The Police were requested to wait until 3 A.M. because that was the normal time for Shri NTR, to wake up. But they said, "we have to arrest him immediately." Some people came thousand ransacked everything including his water bottle, telephone and what not. The barricades were destroyed. All the workers, MLAs and MPs were beaten and his own personal staff were beaten. The journalists and Press photographers were beaten and he was dragged to the hospital. They said "His life was in danger." For two days he was in the hospital without any treatment, without any food Or anything. If he wag in such a danger two days ago, how could he survive? Today under Magisterial orders, they

forcibly gave him some food and injected saline. As a potest, he left the hospital and he has discontinued the fast. This is the type of treatment which they have given a man who went on a peaceful 'satyagraha' in Gandhian style demanding justice for those who are involved in the incidents. And they have charged him under section 309 IPC, attempt to commit suicide. This is a very funny thing. First they said he wag not arrested and he was only moved to the hospital to safeguard his own life. But yesterday they said he had been released on bail. The police suddenly left the place. (Interruption).

THE DEPUTY CHAIRMAN: Please conclude. You have taken one hour.

SHRI PARVATHANENI UPENDRA: This is the type of treatment they give. We demand action against the culprits there who have been named. And the remaining demands that N. T.R. put forward must also be con ceded. We met the President also. We met the Prime Minister. And locally also, all the parties tried to convince Chief the Minister concede the demands. He first refused to meet them. He said, "I do not want to meet them." Yesternight when all the parties went to the Chief Minister because reports came that N.T.R.'s health was deteriorating, though he was in the house, he refused to see them telling them that he was not in the House. This is how their own Chief Minister is behaving. While on the one side they are trying to evoke sympathy following the death of Rajiv Gandhiji, on the other, this is the type of incidents they are involving themselves in. This is the type of tribute they are paying to the memory of their leader. It is very atrocious. I condemn this type of incidents and the actions of the State Governments of Tripura, Tamil Nadu and Andhra Pradesh. And there should be a judicial inquiry into the incidents in Tamil Nadu and Tripura also. We also demand that the elections in Tripura must be postponed until the situation improves.

SHRI N. K. P. SALVE: Madam, as I rise to participate in this debate, I think it is necessary for me to spell out the precise scope of this discussion and the debate. Undoubtedly, the discussion refers to the security lapses and the security lapses, we certainly shall refer to. But the theme of the discussion is the assassination of Rajiv Gandhi. And therefore, it is necessary to refer to the factors and causes which have hopelessly vitiated the atmosphere conducing violence as a result of which ultimately the precious life of Rajiv Gandhi was lost. So far as the security lapses are concerned, I can Only submit that the security made there was at best simply comical.

Madam, like the whole nation, I have not been able to get out of the very dark shadow of gloom and agony which assassination of Rajiv Gandhi has caused. In his assassination, Madam, I submit, the very light that illumined the path which Could have taken this nation to success and out of the impasse that it has been extinguished untimely and the nation has been engulfed in a very serious crisis and pushed into a very grave peril. The assassination of Rajiv with to peccant planned Gandhi was meticulousness and it was executed with consummate skill. The ruthlessness and the extraordinary professional expertise clearly evident behind the diabolical conspiracy successfully planned and so immaculately implemented leaves very little doubt about the hand of the agencies of powerful countries inimical to us, out to destabilise us and to destroy and dismantle the very foundation of our nascent Republic. The gruesome modus operandi of those who operated the gang of assassins. Madam, has opened an absolutely new and a fearful chapter in international terrorism. Particularly for democracies, it is of very great concern that suicide squads have come about who have easy access to the leaders because in democracies leaders have to be close to their people; they have to be close to electorate; they have to be close to

[Shri Parvathaneni Upendra] the masses; they cannot keep sitting in ivory towers surrounded by impregnable security. And with this kind of modus operandi developed, I think the democracies in the world, must be terribly disconcerted is it hereafter in democracies, the leaders would be going to the people without risking their own lives? What is worse, Madam, is openly now violence is being preached as a legitimate means to achieving political ends. That is the most unfortunate part of the matter.

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Madam, before I proceed to referring to what I consider the security iapses, I will briefly deal with the points raised by Mr. Upendra. Madam, categorically and unequivocally, I want to state in this House on my own behalf and on behalf of my party that we condemn violence as an end to achieving political means. Very much more to us, violence is anathema to democracy to which we are pledged. Demoeracy' to us is not merely a form of Government. It is the very way of our life, it is an article of our way. We condemn, therefore, wherever violence has taken place. We offer our apologies to all of them whose shops have been looted, whoever be the miscreants. Destruction of public and private properties is no way to show your indignation on the assassination of Rajiv Gandhi. There are other ways. If we come to the path of rectitude, something else has to be done at some other end. At the same time, I submit with humility and respect to my Members of Telugu Desam, kindly in this hour of very grave distress in which all of us are emotionally surcharged, don't try to politicise any violence. (Interruptions). I heard Mr. Upendra in rapt attention without disturbing. May I crave the same indulgence of courtesy?

SHRIMATI RENUKA CHOWDHURY: Mr. Salve, you have always been a ivonderful man. I want to tell you, we are willing to listen to

you with rapt attention. But unfortunately, I was not accorded the same courtesy. That is a different matter. It doesn't matter. On one to one basis I would listen to you and I want to tell you, in my State people are being destroyed. (Interrup tions),

SHRI N. K. P. SALVE: It is not a debate. I am not yielding anymore. want to submit that whereas the miscreants and culprits must arrested, I have no doubt in mind whatsoever, at the same time that the occasion must never be used to settle a political action and a poli tical vendetta. Is it possible anyone? Supposing something happens tomorrow in Maharashtra. it open for me to pick and choose and say "All right, you are extinct, you are extinct"? The law must be allowed to take its own course and the enforcing authorities cannot be unduly pressurised. Ultimately it is always open. If you feel that someone has been left out, you can always go out to a court of law and file a complaint against him. But to make that a political issue is unfortunate.

Madam, the second aspect of the matter I want to submit is the question of compensation. I am all for giving market compensation to those who are needy and who are poor. But, Madam, it has been laid down in cases out of number that people who have been affluent, who are rich, who own large commercial properties, cinema houses, to them, giving compensation at market value is just not tenable. Let not this kind of a selfish demand blur the real issue, the issue of the violence.

SHRI PARVATHANENI UPENDRA: Madam. I know what ho is referring to Mr. NTR has made a categorical statement that he is hot taking any compensation. (Interruptions).

SHRI N. K. P. SALVE: Madam, have I taken Mr. NTR's name? (Interruptions) I am postulating a proposition of compensation and it is my submission if at the market rate

compensation were to be paid at this kind of destruction of property, then I think the Government will go bankrupt. Let it be a reasonable compensation. Compensation has to be paid. I maintain that to the poor, entire market compensation should have been paid. There is only one more point I want to refer to. It was most unfortunate that some names should have been mentioned. If those people are guilty, let the police go and take them and let the law take its own course, but to refer to some names on the floor of the House, of people who are not here to defend themselves, to say the least is the total violation of the norms which we are to follow in this House.

Madam, I want to make one more point and I have done on this issue and it is this. We were told that forcibly he was asked to take rasamosa or something like that. We have been given to understand, Madam, and I want the Government to make this point clear whether forcibly he was fed or whether he on his own volition gave up the fast. It is a very serious matter...

SHRI PARVATHANENI UPENDRA: There was a magisterial order. They brought the magisterial order...

SHRI N. K. P. SALVE: I am asking this Government. I do not know what the facts are. You might be knowing the facts better than I do.

SHRI PARVATHANENI UPENDRA: I do better.

SHRI N. K. P. SALVE: Yes, I do concede, but at the same time I would want this Government to clarify whether the food was forcibly given to him or whether he gave up the fast on his own volition because we understand, and I submit emphatically we have been told, that he gave up his fast on his own volition and he went to address some meeting for one hours... (Interruptions)... I leave it at that, Madam. So far as the fast part is concerned, that is over now. But so far as the assassination is concerned, on the security various angles of Rajivji there are

which need to be really inquired into. Before I come to the security lapses for which this Government has to be squarely blamed, I want to refer to one or two points raised by Mr. Upendra. He was defending his own Government's attitude his own Government's action he stated that more than adequate security, according to him, had been provided to Rajiv Gandhi. And he also went further and said that SGP was created specifically for Prime Minister whoever the Minister may be. And for that pur pose he has asked them some very valid questions. The security of a country has to be related to the quantum of risk involved to the life of the people and the family to whom you providing security. are Madam, do I have to tell him that number one security risk in this co untry for quite some time after Mrs. Gandhi's assassination has heen jiv Gandhi? And if he was a one security risk and if could not under the law provide the SGP, could you not have under same authority your own executive identical vided security Rajiv to Gandhi? If you were not wanting to be petty about the whole matter, did you or did you not refer to the cost which was being incurred in provid ing security to him? . . . (Interrup tions) ...

SHRI PARVATHANENI UPEN-DRA: Why didn't you raise it with your puppet Government for four months? ... (Interruptions)...

SHRI N. K. P. SALVE: What I have to say about the security lapses is... (Interruptions) ...

Yes, I am coming to that. I am coming to that, Gurupad. You please take it from me that we are not going to leave their own security lapses. It is our beloved leader whose life has been untimely taken away. Assassination is too serious. Raiiv

[Shri N. K. P. Salve] Gandhi's assassination is a matter in which you we emotionally involved. We are not going to leave them, whether this Government or any Government which could have behaved so negligently as they did behave. But I must deal with one or two points he has raised. It was not a question of one crore of rupees..... (.Interruptions)...

SHRI JAGESH DESAI: Why did you not do it? People were agitated.

THE DEPUTY CHAIRMAN: Don't interrupt him, Mr. Desai.

UPEN SHRI **PARVATHANENI** DRA: I raised it at the time of pas sing. Your Government did not do it... (Interruptions).. .I raised it in 1988. Your Government did not raise it.

SHRI N. K. P. SALVE: If you had done it, Rajiv Gandhi could have been (Interruptions)...

THE DEPUTY CHAIRMAN: Mr. Salve, please continue... (Interruptions)... Please don't interrupt him. Let him speak.

SHRI N. K. P. SALVE: Madam, I want to submit that the attitude and the treatment shown by V. P. Singh Government, so far as the security was concerned left much to be desired. They could have been far more j maganimous and could have .shown a real good taste about it but which I regret they did not show Madam, before I proceed to the security lapses at the spot where Rajiv Gandhi was assassinated...

I must submit one thing 1 P.M that from whatever reports

I have from the papers. I have no doubt in my mind whatsoever that the Chief Minister of Andhra Pradesh has shown an impe-ccant and exemplary attitude in the whole matter. He has appointed a Commiueion of Inquiry; he is agreeable to pay reasonable compensation

and he has said that he is not going to protect and shield anybody, however powerful and mighty; whatever may be his political contact, he is found to be guilty he must get his own punishment. In this view of the matter. Madam, I only repeat that it is unfortunate that things should have been politicised. so far as the security of Rajivji is Madam, concerned. I do concede that in the preceding two months Rajivii was a little averse to excessive security standing between him and the people coming to garland him or shake hands with him or even to hug him. But that was all the more the reason that the security should have been far more fool-Shri Rajiv Gandhi, proof because everyone knew. was number one security risk. The total lack of any planning and the total lack of any seriousness in implementing the planning of the security was so manifest in the manner in which it has been dealt with. Actually, it appears that the security wholly non-existent despite the presence some police officers. Madam, the visit of Rajiv Gandhi, to the place was determined in advance and it was well planned. They had all the time in the world to comb the entire area. They had all the time in the world to get rid of those people from the area where Rajivji was to get down from the car and go to the podium, clear the way excepting those who were officials allowed to be there by the party official. Instead, all and sudry were allowed to be there. These are elementary matters. Madam, if only care had been taken not to allow people on Rajivji's way to the padium excepting those who were officially permitted, perhaps this national tragedy could have been averted and avoided. This was not done. This is not a matter in which we become wise after the event. But it is manifestative and indicative of the fact that the entire security was invisible, the entire security had been misplaced, they were just watching the fun which, I think, was the situation there. It appears prima facie that the assassins had a field day and they could have killed

Rajivji twice over with impunty because it appears that effective security was wholly invisible, utterly irrelevant. In fact, as I submitted, no plan of security seems to have been evolved. Madam, the magnitude of the national tragedy casts a very onerous and heavyburden on those in charge of making security arrangements --for Rajivji on the night of 21st May, including the Central Government. The Commission must fully inform us as to how our beloved leader could be liquidated with impunity, with such and ease by the assassins who are identifiable. Madam, I submit that the assassins were people who did not belong to the common stock of the local people and by their features, by their demeanour, they could have been easily identified. If the security were alert and vigilant they would know the people who were likely to be there, some people who were not in the ordinary run of things, who they would not want anywhere near. But no such efforts seems to have been made. Madam, this appears to be the prima facie situation on studying the details of the assassination reported in "The Week'. Indeed Government of India had appointed a Commission of Inquiry which is headed By a Spureme Court Judge, Mr. Justice Verma. Madam, we welcome the appointment of a Commission of Inquiry under the Chairmanship of Supreme Court Judge. But the terms of reference of the Commission. however, are highly unsatisfactory. The Government must realise that the nation is no mood to accept findings which do not go to the very root of the conspiracy of the assassination and clearly identify persons and interests, however mighty or powerful, behind Rajivji's assassination, and their motives and links in India must be identified. It is not assassination of an individual, but this is

the beginning of an unholy plan to liquidate the Indian republic. What else can be the intention behind liquidating the only as Indian leader capable of saving the nation's honour, unity and integrity in the worst hour of its peril? Therefore terms of reference of Commission must comprehensive. Madam, my party President has already taken up the matter with the Government. We want the terms of inquiry to he fairly wide and comprehensive so that the report of the Commission is not some day considered as a hogwash. I do not want to cast any aspersions at all what-soever on the Commission and its members. But, it does happen and it has been our experience that some Commissions' reports have only done the work of white-washing. This is not possible and that will not be done-here and I want the Government to react to the stand taken by my party and to the letter which my Party President has written, so far as the terms of reference are concerned. Madam, I must submit that the whole approach towards security is extremely causual. It is so comical; it is difficult to decide in half a minute. Madam, I want to submitt as to what happened to me. I ceased to be the Chairman of the Finance Commission, and the position I held had the rank of a Cabinet Minister. My security was withdrawn after I ceased to be the Chairman. My report was published. One of the recommendations was that Rs. 100 crores should be given to the Punjab Government to meet the threat of the terrorists. Madam, I received two telephone calls consecutively one after another. Then I received a card in which I was very badly condemned I talked to one of the ministers of the erstwhile Government. Shri V. P. Singh's Government. He talked to Shri Mufti Mohammed Sayeed and he gave me three personal bodyguards. I thought that was good enough. Some time later some suspicious looking people were seen loitering around my bungalow. I approached the Minister of State for Home Affairs saying that

sometimes I have to go away and my wife lives alone in the sprawling bungalow and requested that I be given minimum possible security for the sake of my wife who has to live alone while I am away for days and

[Shri N. K. P. Salve]

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days. The Home Minister very generously promised that the security personnel would reach the next day. The Minister of State working with the Prime Minister talked to some police official who promised that the security personnel would reach that evening. I did not want any eloborate security measures but only the minimum so that unauthorised people did not walk into my bungalow. But that tomorrow never came and that evening never came. What came is something which left me baffled. After about 30 days, some agency, some officials in Nagpur enquired from a family friend at my back to find out how genuine was the threat to the life of Mr. Salve in Nagpur. Madam, the whole approach is so casual, so callous; I just cannot understand. Isn't it the basic duty of the Government to provide security to the leaders who go to the people? Therefore, I hope the issue of money, the issue of expenses, is.n'ot brought in while considering the security of the leaders.

Madam, coming to the assassination of Shri Rajiv Gandhi, those who had the privilege of working with Shri Rajiv Gandhi loved him profoundly for his fearless qualities of head and heart. He exuded personal charm coupled with charismas so rare that it would be the envy of the tallest contemporary world leader. His qualities as a human being were simply adorable and matchless. His warmth, his graciousness, his dynamism, his flair for perfection endeared him to all and sundry who met him and dealt with him. Above all, his rodust personality and unparalleled gentlemanliness while dealing with public affairs earned for him love and respect and adu-lation as an angel among human beings. Yesterday, this House paid very great tributes. All the leaders of various political parties paid their homage in the highest terms to Shri Rajiv Gandhi, I was profoundly impressed by the unequivocal and categorical disapproval by the leaders of

violence. They condemned violence. They condemned violence in unequivocal terms and it was equally gratifying for me to hear from the leaders pledging themselves to adhere strictly to the cardinal ,normsof democracy.

Madam, it was really heartening to hear this kind of approach and attitude and sentiments by leaders of all the parties. But I have reservations about some of the utterances of some of the political parties because the profound precepts, the high-sounding precepts which were propounded yesterday, which were preached yesterday, are at considerable variance with their own practice at the ground level, at the political track level, and the precepts and practices of these leaders do not harmonise. After hearing the speeches, when I was hearing the speeches in this House, I thought that we were all living in the Gandhian democracy, but I realised later and I thought that 1 must pose some very important questions to myself.

If all the political parties are so sincere and committed to the norms of secularism, norms of non-violence and norms of democracy, then who was responsible for the unprecedented venomous and scurrilous communal propaganda in the recent election campaign? The second question that came to my mind was this: who was responsible for the large-scale poll violence during the election campaign? The third question which came to my mind was this: Who was responsible for the killing of the innocent men, women and children belonging to the minorities in UP and Bihar particularly? Let the political parties and their leaders put their hands on their hearts and answer these questions. Have the political parties no links with the violence or the killings or for all the malpractices in the election campaign? Are not the political leaders responsible for engaging goons, for capturing booths, for bogus voting, and for impersonations? Everv conceivable

electoral and criminal offence is committed in the quest for more and more votes. What has happened in the preceding one-and-a-half years during which the roots of our democracy were badly shaken and the Indian republic was severely mauled by repeated communal violence despite the universal commitment of all the political parties to democracy, to non-violence and to secularism? Naked communalism has been preached. Religion is being cheaply used and communal propaganda is being unleashed without any consideration for the norms of India's democracy and in violation of the electoral and criminal law of the land, Has not communal frenzy, has not muscle-indmoney-power, overtaken Indian politics? If we continue to praise Rajivji and if we continue to pay lip-service to his commitment to secularism and democracy and, at the first possible opportunity, indulge in inciting communal passions for political eends, in working to divide the nation in the name of religion, caste, language and region, the world will recognise India's political leaders as the topmost hypocrites.

Madam, I do not want to refer to any controversial matter. I know my leader, Mr. Rajiv Gandhi, and particularly after his death, I did feel reluctant to refer to one matter. But 1 have to refer to it if true ideals of democracw are to be adhered to in this country.

T would like to ask whether this was fair at all. Why bock in 1989 the late Rajiv Gadhi's was accused of corruption and bribery without any iota of evidence, without any basis whatsoever. Was it fair? Can democracy ever survive if the leader of a ralidity elected Government by a "massive mandate is sought to be maligned, is sought to be accused of corruption without any basis, with-lut any evidence, without any warant vhatsoever?

Madam, democracy survives on moral authority, and this is o very important matter. 1 submit that

democracy survives on moral authority and if the moral authority *is* sought to be destroed by a systematic vicious and false propaganda about corruption against persons in public life, it is an unforgivable sin committed against democracy . . . (*Interruptions*)...

SHRI PARVATHANENI UPENDRA: Kindly confine yourself to this subject only... (Interruptions) ...

SHRI N. K. P. SALVE: There are various things that have taken place in this country as a whole and there has been a great erosion of the norms and values of democracy and I am referring to what is leading to this kind of an erosion of the norms and values of democracy. Those very people who are promising to adhere and stand by the cardinal norms of democracy, I submit, have violated the very norms of democracy in wanting to oust a validity elected Government on the basis of a very vicious, systematic propaganda of corruption without any basis whatsoever, without any evidence whatsoever. (Interruptions) I did not want to refer to... (Interruptions) Is it not a violalation of norms of democracy? (Interruptions) I am speaking this not in anger. I am speaking this... (Interruptions)

Madam... (Interruptions)

THE DEPUTY CHAIRMAN: Mr. Balaram, please. ... (Interruptions) Don't interrupt

SHRI N. K. P. SALVE: I do not want to go into controversial matters. Madam. Let us decide amongst ourselves that we will give up this strategy. (Interruptions)

THE DEPUTY CHAIRMAN: He is making his points, and he has a right to speak within his stipulated time what he likes. You cannot put words in his mouth. (Interruptions) Please allow him to speak.

SHRI PARVATHANENI UPENDRA: We are discussing the security, not the performance of Rajiv Gandhi.

SHRI N. K. P. SALVE: Let us accept it that even now we will not go ahead with the modus operandi of character assassination against any political leaders without any basis, without any evidence. That is the only point I want to make. (Interruptions) Madam, I leave this topic. (*Interruptions*)

श्री सिकस्थर बख्त (कध्य प्रदेश) : महोदया, मेरी साल्वे साइब से विक्र इतनी दरख्वास्त है कि हवें मणिकस में न डालें। हम उन तमाम चीजों को अपनी तगरीर में नहीं काना चाहते। हम जानते हैं कि यह एक दुखद मीका है, अफसील का मीका है। हमें वाहां घसीट रहे हैं आप: हम सब प्रगर उन पर बोजना भूक करेंग तो भ्रापके सीने फट जाएंगे।

†[شرى سكلدر بكمت : سانولے صاحب سے صرف درخواست هے که همین مشکل مهن نه قالین - هم ان تمام چیزون آيني تقرير مين نيهن لا**نا انهاهتے -**ھم جائ**تے ھی**ں کہ ی*ت*ہ ای**ک** موقع هے - افسوس کا موقع ہے -هدين کيان گهسهت رهے آپ - هم سب اگر اس پر بوللا شروع کرینکے تو آپ کے سینے پہٹ جائیں گے م]

श्री एन०के०पी० साल्बे : महोदया, में प्रामरेबल मेंबर की बड़ी इज्जत करता हैं। वे अपने वारे में अंबे ख्यालात न करें तो बड़ा भ्रच्छा होगा । ग्राप र यूमिलिटी से चलिए, में भी उसी हयमिलिटी से चलुंगा। ...

... (Interruptions)

Madam, violence cannot be justified. (Interruptions)

SHRI P. SHIV SHANKER (Gujarat): Madam, I never wanted to intervene. But it hurts everyone, and I am sure it will pain all the Members sitting here, including my friends on the other side, that one of the Members of this House has gone on re-

tTransl iteration in Arabic Script.

cord that "a corrupt Prime Minister has been awarded thirty acres near Shakti Sthal for the purposes of his funeral." (Interruptions)

Discussion

AN HON, MEMBER': Who has said that? (Interruptions)

AN HON. MEMBER: Ram Jeth-malani. (Interruptions)

SHRI P. SHIV SHANKER: This is the worst thing that has appeared in the papers. And I am sure all of us will hang our heads in shame. (Interruptions)

SHRI DIPEN GHOSH (West Bengal): We are entitled to know (Interruptions)

SHRI P. SHIV SHANKER: I did not name the gentleman because he is not here. If he were to be here, I would certainly have named him. He is a Member of this House. He is not here today. That is why I have not named... (Interruptions)

SHRI S. JAIPAL REDDY: I share your agony. We do not... (Interruptions) It is a matter of pain for all of us. It is equally paining every one sitting here (Interruptions)

SHRI N. K. P. SALVE: Madam, it was not my intention to cause any offence to any of the Members. If inadvertently that has been caused, I apologise. But, Madam, I must submit that violence is even today being sought to be justified as a means to achieving political end. A leader in Bombay of a regional party, who is in alliance with a national party in Maharashtra, the other day eulogized... (Interruptions)

SHRI JAGDISH PRASAD MATHUR (Uttar Pradesh): Why does he refer to my party indirectly?

AN HON. MEMBERS: We dissociated. .. (Interruptions)

उपस्थापति : उनका समय है, वह बोल रहे हैं, ग्रापका समय श्राएमा तो ग्राप खंडन कर दीजिएगा।

SHRI JAGDISH PRASAD MATHUR: Why does he indirectly refer to my Party? He should have said one party... (Interruptions)

SHRI N. K. P. SALVE: Madam, violence was sought to be eulogized, sought to be legitimised as a means to achieving political end. Now this particular leader eulogized the assassin of Mahatma Gandhi and said that this man was a great patriot and a nationalist. And this leader said that if it was not for the assassination of Mahatma Gandhi, there would have been a second partition. (Interruptions) Madam, is it enough that a person does it and carry on himself merrily in the public life? Isn't there moral authority and strength in public life, in democracy in this country that a person who has inflicted such a sacrilege, who has inflicted such an insult on the Indian nationalism and who has uttered this word in respect of a person who is being described as the Father of the Nation, that he should have been out of the political life by now, he should have been out of the public life by now? What has been done? We dissociate ourselves so far as this is concerned and merrily we are together again for purposes of elections! Madam, this is sanctimonious humbug. This is not done. If you are really opposed to this kind of a thing and you do not approve of violence as a legitimate means to achieving political end, something more is to be done than merely dissociating from the statement. Madam, for purposes of electioneering, tapes are being played which are tapes of a supposed Sadh-vi. Madam, I heard those tapes. And it is an affront to one's sense of decency to hear the content and the level of language used to create communal disharmony, rancour and bitterness with a view to provoking communal violence and lawlessness. Madam, a saint or a Sadhvi is like a mother full of compassion and love, oozing with milk of kindness. But instead of that flth and muck she is breathing into it for purposes of elections. She says that this is an election between the Ramjadas

the haramjadas, that the candidates of a particular political party are sons of Gods and the candidates of the other political parties are all bastards. And this is being done with absolute impunity. (Interruptions) I do not know what has happened to our Criminal Law

Discussion

SHRIMATI RENUKA CHOWDHURY: It is unparliamentary...

SHRI N. K. P. SALVE: I have heard it, Madam. I am willing to take a challenge. I will resign or let him resign. ... (Interruption) I am sorry, Madam. Much worse things have been said. And I hold this House with sanctity. The sanctity of the House prevents me from littering those. But, Madam, what has happened? What is more important is: What is the law of the land doing? Is our IPC so weak that it allows this kind of sedition, this kind of inflammatory and this kind of provocative speeches so that there is to be dissension, there is to be tension between two communal entities, that two religious groups are subjected to this kind of divisive, this kind malicious and utterly untenable propaganda for purposes of elections? what are we talking? We are talking about norms of democracy and allowing this kind of things to go on. And if, our Criminal Law is so weak as not to put the lady behind the bar or to stop playing this kind of tapes, then, Madam, I may submit that this constitutes the gravest threat to our democracy. This licentiousness.

SHRI M. A. BABY (Kerala): Will you allow me? I appreciate some of the points that Salveji has raised regarding communalism. But in the State of Kerala, the party of Salveji has gone in alliance with BJP. (Interruptions)

SHRI M. M. JACOB (Kerala): It is an old story. He is misleading the House.

SHRI M. A. BABY: It has been established beyond doubt... (Interrup tions). In two constituencies in the State of Kerala Congress—I is having

[Shri M. A. Baby]

an open alliance, with the BJP. It is beyond doubt. At least after having experienced the trouble of communalism provoked in our country, ...

(Interruptions).

SHRI JAGDISH PRASAD MATHUR: Madam... (Interruptions).

SHRI M. A. BABY: Madam, I am on a point of order.

श्रीमती सत्या बहिन ' यह बोल रहें हैं। गलत ब्यानी क रहे हैं। (व्यवधान)

SHRI M. A. BABY: Madam, an unparliamentary word has been used by the hon. Member and that should be removed from the record. An hon. Member has said that I am telling a*. That should be removed from the record. (*Interruptions*). Madam, in Badagara Parliamentary constituency and Meypore Assembly constituency the Congress-I is supporting the BJP candidate. (*Interruptions*).

SHRI DIPEN GHOSH: The electoral records in Kerala may be checked up where the BJP, Muslim League and Congress-I, all are in alliance against the Left and the National Front candidates. (Interruptions').

THE DEPUTY CHAIRMAN: We are discussing... (Interruptions).

SHRI N. K. P. SALVE: I want to submit in reply.... (*Interruptions*). that our commitment to secularism... (Interruptions).

SHRI DIPEN GHOSH: It has beep published in all the newspapers. We are to discuss here the cult of violence created by communal forces. It is your party also has made alliance with the BJP in the current elections.

SHRI N. K P. SALVE. On behalf of my party I refute and categorically deny that we have any alliance or any understanding with the BJP. Neither we had such alliance not de we have such an alliance not shall wo ever have an alliance, we are pledged to secularism and our leader Rajiv Gandhi has died He Lived all his life for secularism; he has died ?for

◆Expunged as ordered by the Chair.

I secularism. We can never have any tow whatsoever, or anyleague what -soever with any such political party.

SHRI N. E. BALARAM (Kerala;: But you have this alliance with BJP.

SHRI N. K. P. SALVE: I deny that we have any association whatsoever with them.

j SHRI N. E. BALARAM: You cannot deny; it is a fact.

THE DEPUTY CHAIRMAN: Order please. We are going to adjourn for lunch. Pleose take your seat. Mathur Sahib, please sit down. Everybody should be quiet. We have to adjourn-for lunch. Mr. Salve, are you going to conclude or speak afterwards?

SHRI N. K. P. SALVE: Give me two minutes and I will conch.do. I submit with great anguish that the situation in the country is very grave. We must realise that the situation in the country is exceedingly serious to which all of us referred yesterday.

But it is to be realised that in reality, some of us are working overtime to

j convert our largest and the greatest democracy into a banana republic. What was stated yesterday on the floor of the House by some of the party leaders paying tributes to the revered memory of Shiv Rajiv Gandhi must be translated into reality if we

want to save India as a nation, i(we want to save our republic, if we want to save our future. Let us do some introspection and assess as to what extent we are responsible for vitiating the whole atmospnerj which conduces violence and ultimately the nationhad to pay dearly by assossina-Uon of Rajiv Gandhi. So, I submit that if we are sincere about saving our democracy the need of the hour is to return to the ath of rectitude and sanity, he path of maturity, 'olerance and restraint. We have to instil a sense of human charity, of brotherhood and return to human dignity with total commitment to Indian nationalism.

The perspective of history will record one day that in Rajiv Gandhi we had an Indian who was amongst his contemporary the greatest leader of India and the Third World, as tall as that of the tallest contemporary world class leader. He was true and great a visionary, proud of his country's glorious past and confident about ils future, a patriot, a nationalist, a secularist, a democrat and a gentleman out and out wholly unafraid and forthright. He was a dauntless and mighty champion of the cause of the Third World. He dreamt of building an India morally strong, economically prosperous, politically stable, enshrined in a sound and unshakable secular democracy, forging ahead in its struggle for the emancipation of its people in a scientific temper.

I cannot do better than quote one of the greatest statesman—philosophers; Dr. Radhakrishnan, about what he said about the moral basis of a democratic society:

"The whole history of human progress centres round those pro-. phets and heroes, those poets and artists, those pioneers and explorers who dared to take responsibility for their insights into goodness, truth or beauty, who made their own choices and decisions even at the peril of their lives..." like RajivGandhi—

"...for they felt that if they did not do so, they would betray ihe spirit in them. Respect for the individual is the moral basis of a democratic society. In it no one should be slave and no one a master."

May the ideas by which Rajiv Gandhi lived and for which he died, ever guide us to our cherished goal. And, therefore, I say: Rajiv Gandhi amar rahe, amar rahe, amar rahe.

THE DEPUTY CHAIRMAN: The House adjourns for lunch till 2.30.

The" House then adjourned for lunch at thirty-five minutes past one of the clock.

The House reassembled after lunch at thirty-three minutes past two of the clock, the Vice-Chairman (Shrimati Jayanthi Natarajan) in the Chair.

Discussion

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN): We will continue with the Short Duration Discussion. Shri Ish Dutt Yadav.

भी ईश दत्त यादव (उत्तर प्रदेश) : मानतीय जनसमाध्यक्ष जी, 21 मई इस देश के इतिहास में एक काला दिवस है और बहुत दुख भा दिन है। इस दिन इस देश के ही नहां वरिक विश्व के एक महान नेता स्वर्गीय राजीव गांधी जी की निर्मम हत्या की गई। यह निर्मम हत्या उस स्थान पर की गई जहां पर इस देश के एक महान संत रामानुक जी ने जम लिया था। राजीव जी इस दंग के बड़े नेता थे। वे इस देण को आगे ले शाना चाहते थे। वे इस देश के करोड़ों शोषित, पीडिंग ग्रीर गरीब लोगों के लिये बाधा के प्रतीज़ थे। उनका कुल राजनीतिक जीवन लगभग इस वर्ष का था ग्रीर इन दस वर्षों में उहींने इस देण में भांति स्थापित करने के लिये मलक को धार्ग ले जाने के लिये कार्य किया। उनका देश को इक्कासवीं मताब्दी में ले जाने की तमन्ता थी। इसके लिये हमेशा हमेणा उन्हें इस देश में याद किया आयेगा। उनकी जो निर्मम हत्या हुई, उनकी जो दुखद गृत्यु हुई, वे जो आज हमारे बीच में नहीं है, इसकी मिदण्य में क्षतिपूर्ति नहीं हो सकती। उपसभापति महोदया, क्षाज यह झल्पकालिक चर्चा दो विषयो पर हो रही है। एक तो स्वर्गीय राजीव गांधीजी की सुरक्षा के लिए सरकार का ग्रोर से पर्याप्त व्यवस्था थी या नहीं भौर इसी से संबंधित दूसरा प्रक्त यह . है कि उनका हत्या के बाद दंश के दक्षिणी भाग सें कुछ उपद्रव और उत्पात हुए उनको सरकार रोक सकती थी या नहीं रोक सकती थी ग्रीर क्या सरकार ने रीकने में कोई कमी की। महोदया, मैं समझता हूं ग्रीर जो मेरी जानकारी है स्वर्गीय राजीव शांधी की सुरक्षा के लिए सरकार की ग्रोर से बहुत भच्छी व्यवस्था थी। मैं तो यहां तक कहने के लिए

[श्री ईश दत्त यादव]

भी तैयार हूं कि यह व्यवस्था देश के प्रधानमंत्री की जो सुरक्षा है लगमग उसके बरावर थी।

श्री चतुरानन मिश्र (बिहार): आगे ऐसी श्रच्छी व्यवस्था मत रखिये। जो रखीं है सी एखीं है।

श्री ईश दत्त यादव : 10, जनप्य जहां जनका निवास था, जहां श्राज भी उनके परिवार के लोग एह रहे हैं। सम्भवतः स्वर्गीय राजीव गांधी जी की इच्छा के श्रमुभार वर्गमान प्रधानमंत्री जी ने उन्हें भावंटित किया था क्योंकि सुरक्षा की द्धि से उ.हींने उसकी अच्छा समझा था। दूसरी चीज, जो जांच अधिकारी, मब से बड़े जांच श्रधिकारी मौके पर गये है जो इस घटना के वारे में नहीं सुरक्षा के मंबंध में जांच कर रहे हैं उन्होंने भी रजीब गांधी जी की सुरक्षा की पर्याप्त माना है। आखबारों में भी इस तरह का बंगन ग्राया है। तमिलनाड़ के चीफ मेक्रेटरी का भी बयान मैंने ग्राज पढ़ा है। उन्होंने भी कहा है कि जहां राजीव गांधी जी की हत्या हुई वहां पर पर्याप्त सरक्षा की व्यवस्था थी। गृह मंत्रालय ने ग्रीर ग्राई.बी. के लोगों ने न केवल तमिलनाडु के लिए बल्कि जहां तक मेरी जानकारी है किभी भी प्रदेश में किसी भी स्थान पर राजीब जी के दौरे के लिए सम्चित सुरक्षा व्यवस्था के लिए अदिश दे दिये थे कि इस तरह की सुरक्षा व्यवस्था उनकी की जाए कि उनके जीवन को कोई खतरा न रहे। श्री पैरम्बद्रर में जो घटना हुई, इस बात का सबत है कि वहां सुरक्षा की व्यवस्था थी, पुलिस के लोग वहां थे क्योंकि स्वर्गीय राजीव गांधी के साथ जो अन्य 17 लोग मरे हैं उनमें 8 पुलिस के ग्रधिकारी हैं। वहां एक छाई.पी.एस. श्रधिकारी भी मरे हैं। ऐसा नही है कि जहां पर यह घटना हुई पुलिस के ग्रधिकारी वहां से दूरी पर रहे हों या कोई लापरवाही करते रहे हो। घायलों में भी ज्यादा संख्या उनकी रही है। महोदया, समाचारवपत्नों ग्रौर टेलीविजन में मैंने जो देखा था सुना था और पढ़ा था, आप तो स्वयं, साक्षी हैं। ग्राप तो घटना स्थल पर मोजुद थीं, किस तरह से सरकार की शोर से राजीब जी की सुरक्षा के लिए हर सम्भव व्यवस्था की गई थीं (व्यवधान)

प्रें चन्द्रेश पी० ठाक्रर : इस बात की साक्षी वह नहीं हैं (व्यवधान)

कुमारी सईदा खातुन: ग्रखवार में जो स्टेटमेंट हाथा है, एस.पी ने बोला था (व्यवधान)

PROF. CHANDRESH P. THAKUR: He is putting words into your mouth, Madam.

THE VICE-CHAIRMAN (SHRI-MATI JAYANTHI NATARAJAN): I will reply when my turn comes.

श्री ईश दत्त यादव : यह दुर्भाग्य की बात हैं, पूरे देश के लिए दुर्भाण्य की वात है कि एयोप्त स्रक्षा अवस्था होने के बाद भी राजिय जी को नहीं बचाग जा सका। तमिलनाड्वेः श्रपराध विज्ञान विशेषज जिनका बयान आज ही ग्रखबारों में निकला है कि जिस तरह का विस-फोटक प्रयोग किया गया था, सेकेंड वर्ल्ड वार में शयद इस तरह का विस्फोटक इस्तेमाल किया गया था। राजीव जी की हत्या, उस विस्कोटक से जो छहें निकलीं या तत्व निकले उनसे हुई थी लेकिन वाकी की मत्य जलने और झलसने से हो ग्यी। यह गम्भीर विषय है। इसकी जांच होती चाहिए ग्रीर सरकार इसकी जांच करा रही है कि किन परिस्थितियों में पर्याप्त सुरक्षा व्यवस्था होने के बाद भी राजीव जी की हत्या हो गयी।

एक चीज मैं कांग्रेस के लोगों से कहना चाहता हूं। मैं राजीव जी के प्रति बहुत श्रृद्धा रखता हूं यद्यपि मैं उनकी पार्टी में कभी नहीं था लेकिन जब से उन्होंने देश का नेतृत्व संभाला था मैरे दिल में हमेशा उनके काम ग्रौर व्यवहार के प्रति शृद्धा रही। एक चीज 2 तारीख के हिंदुस्तान टाइम्स में छपी है। एक लम्बा लेख है, कई पुष्ठों में है, मैं सब नहीं पढ़िगा। इसमें एक चीज लिखी गयी हैं कि जिस जगह पर राजीब की सभा

हो रही थी, जहां उनकी हत्या हुई, पुलिस के लोगों ने और वहां के तामिलनाड् के लोकल एडमिनिस्द्रेणन ने मना किया था कि इस जगह पर सभा नहीं होनी चाहिए यो वयोकि यहां पर रूरिस्क है। लेकिन कांग्रेस पार्टी के लोगों ने चाहा, कि नहीं सभा उसी जगह पर हो जाए। में केवल तीन-बार लाइनें इसकी पढ़कर सुना देना चाहता है।

"As soon as the Congress-I decided about the venue, the police authorities were understood to have expressed their views not to hold it there since the DMK had already announced its decision to hold its public meeting at Sriperumbudur to be addressed by Mr. Karunanidhi on that day.

Secondly, the tank bed with its uneven surface was not considered a safe place for the meeting to be addressed by a high risk personality such as the late former Prime Minister. Mr. Gandhi."

SHRI S. VIDUTHALAI VIRUMBI: Subsequently they cancelled that meeting.

SHRI M. PALANIYANDI (Tamil Nadu): It is not that place ... (Interruptions) ...

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN): Let him finish.

SHRI V. NARAYANASAMY:' It is wrong ' quoting. The newspaper cutting which 'you are reading is wrong.

श्री ईश दत्त यादव : मैं दो तारीख के हिंदरतान टाइम्स को उद्धृत कर रही हं, अभनी बात कोई नहीं कह रहा है। वहां के तामिशनाड कांग्रेस "श्राई" कमटी "Even after the arrival of Mr. Gandhi at the Meenambakkam air-राजाव जा का रक्ताक उन्होंने राजोब जी से स्किबेस्ट की कि जिस जगह पर आप चल रहे हैं वहां की मीटिंग कैं भिल हो जाने चाहिए।

port on Tuesday evening, Mr. Ramamurthy who had gone to the airport to give him a rousing welcome suggested to Mr. Gandhi to skip Sriperumbudur. But Mr Gandhi wanted to keep his promise to address an election meeting- in that constituency" (Time bell rings)

Discussion

में बित्म कर रहा हूं। इस तरह से लगता है कि वह स्थान स्रक्षित नहीं था। लेंकिन हम सब लोग जो राजर्नित में काम करते हैं चाहे कांग्रेस "ग्राई" के लोग हो, वर्कस हों सबकी इच्छा रहती है कि हमारे नेता हर जगह पर पहुंच जाएं ताकि लोग उनके दर्शन कर सकें, उनकी बात को सन लें ग्रीर स्वर्गीय राजीब गांधी जी के मन में यह रहा होगा कि जब एक स्थान पर घोषित कर दिला गया है एनाउंस कर दिया गया है तो उस स्थान पर हमारी सभा जरूर हो जाए लेकिन नियति को कोई टाल नहीं सकता और इन परिस्थितियों में राजीव जी की जघन्य हत्वा हो गयी। शरकार विजिलैंट है और गृह राज्य मंत्री तया प्रधान मंद्री जी उन्च एतरीय जांच करा रहे हैं ग्रीर जांच होनी चाहिए वी. ग्राई.पीज. की सुरक्षा के लिए।

एस.पो.जी. का बहुत ब्यान है। सन 1988 में इसी सदन ग्रीर दूसरे सदन में स्पेशल प्रोटेंक्शन ग्रुप एक्ट पास किया गया था। जहां तक मेरी जानकारी है इसमें केवल प्राइम मिनिस्टर की सुरक्षा की ब्यवस्था है। इस देश का ब्लू बुक है। ब्लूबुक में प्रेजीडेंट बाइस प्रेजीडेंट ग्रौर प्राइम मिनिस्टर के लिए व्यवस्था है। में सरकार से कहना चाहता हूं कि जब ग्ल बंक का, एस.पी.जी. का एक्ट बना उस समय ग्रीर ग्राज की परिस्थि-तियां भिन्न हैं। अतः सरकार को इस पर भम्भीरता से विचार करना चाहिए कि दश के जब बड़े नेता हैं उनके भी उसके परिधि में लागा जाए। ताकि इन लोगो की सुरक्षा की न्यवस्था की

दूसरी घीज मैं कहना चाहता हूं कि मेरी व्यावहारिक जानकारी और आ श्री ईश दत्त यादव] सब की ब्यावहारिक जानकारी है कि जब बड़े लीडर किसी सभा में प बते हैं, तो जब वह सभा मंच पर चढ़ने वाले

ह, ता जब वह सभा सव पर चढ़न दाल होते हैं, उस समय भीड़ घर लेती है और जब सभा मंच से उतरते हैं, उस दक्त भी भीड़ घर लेती है। मेरे राय में यह दोनों समय खतरनाक होते हैं।

सरकार को इस तरह की व्यवस्था करनी चाहिए कि जब से जो बी० आई० पी. हमारे जाते हैं— अभी चूनाट जेप बचे हैं और सारे बी० आई० पीज का दौरा हो रहा है, इस तरह की व्यवस्था हो कि सभा मंच पर चढ़ते समय और सभा मंच से जतरते समय बी० आई० पीज की सरक्षा के लिए विशेष काक्स्था होनी चाहिए।

में कहना चाहता हूं कि सरकार की ब्रोर से कोई कमी राजीव जी की सुरक्षा के लिए नहीं दिखाई गई ब्रोर न की गई बी' पर्याप्त सुरक्षा की व्यवस्था की गई थी।

इसरो चीज जो इसी संबंध में मैं कहना चाहता है कि राजीव जी की हत्या के बाद दक्षिण भारत में कुछ राज्यों में आंध्र प्रदेश, तिमल नाडु फ्राँर लिप्रा में घटनायें हुई और यह घटनायें जो हैं, वह सडन एंड ग्रेव प्रोबोकेशन में हो जाती हैं इस तरह की, लेकिन केंद्र सरकार, प्रदेश सरकारें ग्रीर मैं यहां तक कहने के लिए तैयार हं कि जिला का प्रशासन सारा तैयार था, सारी व्यवस्था थी कि कहीं परकोई श्रप्रिय घटना न होने पाये, लेकिन ग्रेव एंड सडन प्रोवोकेशन में दक्षिण भारत में अगर कुछ घटनायें हो गई, तो हमारे पित्नों से आप भाष्यम से शाग्रह है कि उसका कोई राजनीतिक उठाने की कोशिश भत करिए। उसकी एफ़०ग्राई०ग्रार० हुई होग़ी, वहां की सरकारें उसकी जांच करा रही हैं, उसके संबंध में कार्यवाही हो रही है और जिनको क्षति हुई है, उनकी क्षतिपूर्ति की जाएगी। इसमें कोई संदेह नहीं है, सरकारें इसके हारे में चैतन्य हैं और प्रयास कर रही ≨। इसका राजनीतिक लाभ उठ।ने का कोई प्रयास दूसरे पक्ष की तरफ से नहीं होना चाहिए।

महोदया, श्री उपेन्द्र जी ने जो श्री एन.डी. रामाराव जी के श्रमणन के बारे में कहा, थोड़ी समस्या वहां गंभीर हो गई है उनके श्रमणन से। मैं तो चाहता हं इस सभा के साध्यम से, मेरा ब्यक्तिगत श्रम्राध है कि रामाराव जी को जो देण के बड़े नेता हैं, उनको इस तरह की छोटी राजनीवि में श्राकर के देण में तनाव का कोई वातावरणपैदा नहीं करता चाहिए।

ग्रंत में, महोदवा, घापकी घंटी वर्ड् बार बज चुकी है—मैं घपनी बात समाप्त ही करने बाला हूं। एक चीज योड़ा सा इस विषय से हट कर कहना चाहता हूं कि इस देश में चुनाव का एक चरण समाप्त है ग्राँर जो पहले चरण का चुनाव समाप्त हुन्ना है, उसमें जगह-जगह दंगे हुए हैं, फ़िसाद हुए हैं, झगड़े हुए हैं, कहीं-कहीं हत्यायें हो गई हैं, लेकिन केवल एक पक्ष के लोगों के द्वारा किया गया है।

में तो धापके साध्यम से सरकार से अनुरोध करूमा कि चाहें इटावा या बुलंद शहर या देश का दूसरा हिस्साहों, एक ही पार्टी के लोगों से, जिनके पास कोई सिद्धांत नहीं है, सिद्धांत विहोन पार्टी के लोग केवल राम मंदिर बनवायेंगे वह लोग—सारे दंगे चुनाव के जमाने में करवायें। मैं ग्रापके माध्यम से सरकार से अनुरोध करना चाहता हूं कि अभी इस देश में दो चरण के चुनाव 12 थार 15 को हैं इन चुनावों के लिए सरकार की ग्रोप से.... (स्यवधान)

श्री चतुरानन मिश्र : स्राप जरा बताइये सो बहु कौन पार्टी है। ऐसा बहुने से तो....(स्थावधान)

श्री **ईश दल यादवः** आप राम मंदिर अनवाने वाले हैं। श्री चतुरानन मिश्र : कह दीजिए साफ़-साफ़।

श्री ईश दल यादव : मैंने तो कह

श्री चतुरानन मिश्रः मंदिर बनवाने के पक्ष में तों हम हैं। भाषते यह कह कः सब की फे। में दे दिया। या तो वॉलिये कि कौन हैं, नहीं तो मत कहिए। हम लोगों कों क्यों समझ हे हैं।

भी ईश दत्त यादक: में प्रव उसके विवाद में नहीं जाना चाहता हूं।

श्री चतुरानन मिश्रः तब श्रीर को भी मरवाइये।

श्री **ईश दत्त पादव:** महोदया, मैं अपनी बात समाप्त करते हुए आपके प्रति सामार प्रकट करता हं।

SHRI S. B. CHAVAN (Maharashtra): Madam Vice-Chairman, it is a very sad moment in the history of our Parliament that we have to consider whether enough security was provided to the former Prime Minister of this country and leader of the biggest group in Parliament. Congress President, and it was all the more necessary that adequate security should have been provided to him by Government. My friend who spoke just now was pleased to state that enough security was provided. Some of the police officers were against holding the meeting at a particular place. In spite of that the former Prime Minister insisted that he would like to have the meeting there. I am reminded of an incident when I was the Chief Minister of Mahorashtra State. I was to hold a meeting particular place. The Police Commissioner came and told me. "Sir don't go to that area because that area is affected by the disturbances created by anti-social elements." Now they are the allies of one of our national rjarties. They

were threatening that if the Chief Minister were to come over here, we will see how safely he goes back. The Police Commissioner advised me "You better not go there." I said "it is none of your business to advise me as to where I should go and where I should not go." I told him "it is your duty to make arrangements for me wherever I go. You better understand the role of the police." In this respect it is none of their business to advise us where we should go and where we should not go. They can merely say that that area is a dangerous area. They cannot possibly force and say that you should not go to that particular place and if you are going there then we are not responsible for it. The police officers are exceeding their limits. That is why it becomes all the more necessary that more precautionary measures should be taken by them. Whether they have taken any precautionary measures is the point which we are debating today. Merely by saying that adequate security was provided. I do not think the Government can possibly absolve itself of the responsibility. section of the Press it was reported-I do not know how far it is correct—that on the 17th May, the intelligence agencies seem to have alerted all the State Governments particularly about the safety of Mr. Rajiv Gandhi. In spite of that adequate arrangements were not made to screen the people, metal detectors were not provided. Even those people who were supposed to come for garlanding the dignitary were not screened. Other people also could get entry into it. Of course, a plea can be taken saying that Mr. Rajiv Gandhi had himself said in a lady constable, "Go aside. Don't unnecessarily get woredk up. Let the other lady come near me." I think if any dignitary, for that matter, were to say that does it absolve the responsibility on the part of the security officers who were supposed to take care of the life of the person? I was equally disturbed when I read in today's Times of India newspaper about the reports of some intelligence officers saying that VIPs

[Shri S. B. Chavan] do not observe the code prescribed for them. They said, "VIPs violate the code. That is why it becomes very difficult for us to manage things." That makes us most skeptical about the intentions, of the Government to which, in fact, I am going to come in the latter part of my speech. But I may respectfully submit that intelligence officers have to take much more care of VIPs.

I read in yesterday's newspapers that officers posted at Ten Janpath were attacked in a particular area. You have to find out why those people were and what exactly was the reason attacked behind this attack. You owe an explanation to this House. Was there any enmity between the police officers posted at Ten the other party? "What Janpath and exactly is the significance of this event should also come out when they reply to the debate. My own feeling is that even their own friends have said thus. In 1989, Mr. V. P. Singh, taking shelter under the provisions of the particular statute, said that actually those provisions were meant for the Prime Minister and not for other VIPs. Almost Rs. 1 crore has to be spent on this. And what have their colleagues said? They have said that it is the politics of vengeance which we are practising. This is what their colleagues have said, not I. you have to understand the implications, the motives behind the whole thing. Mr. Arun Nehru and others have said this. And it is a public statement which has appeared in a section of the Press. If it is not so, you had better issued a clarification. You have been the spokesman of the party and talking about a number of other things. on this important issue, why is it that you have not been pleased to state anything clarifying your position? We have very serious doubts because of this politics of vengeance. Unfortunately, this is the position of our recent politics. Political parties are, in fact, supposed

to fight the elections on their manifestoes and on ideological basis. But ... (.Interruptions)

SHRI S. JAIPAL REDDY: Will you please yield for a moment? You are a very senior leader of your party and the country. I do not think you should keep indulging in such facile Insinuations.

SHRI S. B. CHAVAN: No. No. 'I am sorry that you have not correctly appreciated what I have stated. You may or may not agree with what I have stated. But this is the view that I had; and again, I tell you, the view I am holding even today. In fact, we political parties have become enemies of each other.

SHRI S. JAIPAL REDDY: That is true.

SHRI S. B. CHAVAN: We are riot doing politics on correct lines. We are even going to the extent of eliminating each other.

SHRI S. JAIPAL REDDY: Yes.

SHRI S. B. CHAVAN: If that be the spirit in which politics is looked at, I think it is the last day when people of good character and good standing will have to go out of politics and leave it for others. That is the kind of situation in which we are. When it comes to making a speech, all say they beieve in secularism. If you believe in secularism, then what is the quarrel? You say that this is pseudosecularism and yours is the real secularism. We have not been able to understand what exactly it is. If that be the position, certainly we would like to know, we are entitled to know, what exactly the connotation and the meaning of the kind of take record that you have played all over the country. Nothing but hatred. There are some posters which my friends have brought to my notice wherein Rajiv Gandhi has been shown, with bows and arrows pointed towards

Rajiv Gandhi. What exactly is the position? Are you or are you not prepared to owe responsibility that you have done in this? It might be that your lower grade workers have done it. Even then you cannot run away from the fact that your worker, though a very small functionary, has done it. That cannot satisfy anyone. That shows how the mind is working.

SHRI CHATURANAN MISHRA: Which party are you referring to?

SHRI S. B. CHAVAN: Mishraii is showing great innocence today as if he is not aware. I am trying to avoid kind of bitterness unnecessarily by naming any particular party. Everybody knows.

SHRI CHATURANAN MISHRA: Are .you accusing every party?

SHRI S. B. CHAVAN: I am not. You also know as to which party I am mentioning. If you want, I am prepared to (Interruptions)

SHRI CHATURANAN MISHRA: The country must know why an eminent person was so vague.

SHRI S. B. CHAVAN: No. I am not vague. I am trying to avoid bitterness and that is why I am not mentioning the name.

My only point is, this is the situa tion in which we are living. Rajiv Gandhi's assassination is a matter of great concern to all of us. We will have to enlarge the scope of inquiry commission because I my own doubts whether any outside power is also involved in this. They With were not verv happy 115 that we were carrying 3P.M. on this non-aligned movement all the newly independent countries by their collective action not allowing the kind of situation that some Super Power wanted to create. A new dimension has now been adder that in USSR because of certain reforms

that they had undertaken they had become rather ineffective. Number of these newly freed countries were dependent on them. We were surprised, inspite of the attack by Iraq on Kuwait everybody passed a Resolution and made a Super Power as the policeman of the entire world. Never it happened in the history of the United Nations! For the first time this kind of action was taken. And everybody agreed to it. Why did they agree? It is because of the fact that they were in a particular condition. They were having financial difficulties. That is why they had to keep quiet. Not just keeping quite; rather they had to support them. That is the condition. I believe it was China which had abstained from voting, but USSR had to support. So this is the condition in which they are and that is why the entire non-aligned movement is at cross roads and a new horizon they were looking for. Are we going to leave them at the mercy of the big Super Powers or are we going to continue our policy? I am sorry to say that the Super Power is very happy the way the present Government and the previous Government of V. P. Singh had supported them in a number of measures directly or indirect. After these opinion polls, everybody is unanimous that the Congress Party is going to form the Government and that Rajiv Gandhi is going to be the Prime Minister. And that is why they thought that if Raijy Gandhi were to come again, then again the nonaligned movement might get impetus, strength, and that is why the best course was to eliminate him. This is just a suspicion. I don't have any evidence at my disposal, but this is my political reading. Is it a fact or not? (Interruptions), That is why I said in the begining that the trmes of reference of the Commission will have to be enlarged to cover all these aspects; otherwise...

SHRI N. E. BALARAM: Is Mr. Subramanian Swamy there?

SHRI S. B. CHAVAN: I think you are diluting the seriousness of the issue. I am sorry to say that...

SHRI N. E. BALARAM: No, I am

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SHRI S. B. CHAVAN: My only point is I have my own apprehensions. Tamil Nadu Government has to be taken over because of certain links with the militant groups, Tamil militants having links with ULFA, having links with Punjab militants. And if that is being taken over,— might be, that some people are very unhappy—is this also one of the factors... (Interruptions)

SHRI S. VIDUTHALAI VIRUMBI: Madam, I am on a point of order. Madam, the Home Minister, Mr. Subodh Kant Sahay visited Tamil Nadu and he said that camps were there, not in the usual sense, not in the hideouts or in the forests, because some people were gathered from outside in a state or medical treatment can't be termed as camps. He himself withdrew his statement issued previously ... (Interruptions) ...

SHRI V. NARAYANASAMY: The DMK has openly supported the. millitant organisations...

... (Interruptions) ...

SHRI S. VIDUTHALAI VIRUMBI: *No. No.

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN): Please let him continue. Mr. Virumbi, please sit down. You have made your point of order. Now I can't allow you. It will not go on record. You have your turn and when your turn comes, you can place everything on record and kindly don't interrupt him. (Interruptions). No, it will not go on record.

SHRI S. B. CHAVAN: Whosoever might have said this, my only request is while indulging, in mud-slinging, against each other we are unneces-

*Not recorded.

sarily conceding a thing which normally we would not accept that we were running the camps. Is it a statement of a responsible person, that we are saying this in order to blame one party or the other who were governing them but as a country? In the context in which it has been stoted. Is is correct or not? Anyway, that is a point on which I would not like to speak. I have a large number of other things. I will only take the last point and I will finish. The last point on which I have my own apprehension is that the Prime Minister was pleased to state—I do not know because of various things-that after the assassination of Rajivji elections inordinately delayed. I can understand extending the time by aout 5 days or, at best, one week. He extended it by 12 days. I am sorry, from 21st May to 12th and 15th June. That has created one more suspicion where people began to feel whether the Government is sincere about having the elections at all. You know very well 'hat monsoon has started in Kerala and in the first few days it is the fury of the monsoon that is to be experienced. You cannot possibly understand whether the candidates will be able to go in their constituency and campaign for election. So that is the first aspect. The second aspect ta about the reported version of the VIPs and the security part of it. A number of VIPs are violating the code which has been prescribed for them. I have my own doubts. A number of rumours are there in the market and people are openly saying that, in spite of the fact that the Prime Minister has denied it, they would like him again to come on record and state here categorically that there is no intention of imposing internal emergency in this country. God forbid, if a similar kind of incident is to take place and with the postponing of elections, these two combined together, people are openly j saying that there is a possibility of elections being postponed and inter-

nal emergency being clamped down in this country and that is why it has become all the more necessary for the Government to come out categorically denying this and stating that there is no such intention. Though outside, I am aware of the fact, he has made a statement, in the

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House he has to make a categorical statement in order to remove any kind of doubt or suspicion that people might be having. My only request will be that after the loss of such a big personality if we do not under stand the problems of the country, do not try to modernise ourselves and try to see that we get a place, for which, in fact, we have been striving, in the comity of nations, if we go on fighting each other in the name of religion or caste and other similar things, I am sure our posterity is not going to forgive us for this kind of things in which we are indulging today and that is why it becomes all the more necessary that we do really have some kind of heart-searching and try to see that we really eschew violence in our political life. Madam, thank you very much.

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN): Mr. Jaipal Reddy.

SHRI S. JAIPAL REDDY: Madam, Vice-Chairman, it is regrettable to note that the solemnity that characterised the proceedings in the House yesterday is sadly missing today. Every section of the people, every shade of opinion in the country was shocked and grieved beyond words by the tragedy that befell not only Mr. Rajiv Gandhi but Indian democratic polity. The tragedy is all the greater because he was snatched away in the prime of his life. One is tempted to quote the words of a poet who said:

"Cut is the branch that would have grown full straight, Burned is Apollo's laurel bough."

We had important political differences with him but in spite of those differences, we were among those capti-

immense personal charm. vated by his In our country, as mentioned by others before me, we find the cult of violence is taking deep We have to fight this cult of violence, this cult of violence which can strike a mortal blow to our democracy. To fight this cult of violence, we have to concentrate on tackling and reducing the climate of political confrontation in the country. There are many areas of disagreement. But, we must also remember that there is a large multi-partisan concensuel area in the country. There are many issues on which most of us have agreed and this is the occasion on which we need to emphasise those areas of agreement rather than the areas of disagreement. As for the security lapses my colleague, Shri Upendra, gave an exhaustive and meticulous exposition of this aspect. He referred to th absence of detectors. He referred to the absence of an ambulance. I must add that even the Congress (I) machinery around the meeting place failed. Every person reaching the podium should have been properly screened not only by metal detectors but also by the political wing of the party. Mr. Chidambaram made an important statement which I think is quite valid. He said that the Tamil Nadu Government, even after the assassination, has action against not taken any police officer. I do not understand attitude of Tamil Nadu Government. Well. we do not want to prejudge the findings of the Special Investigation Team. But, we find the terms of the Commission of Justice Verma inadequate. Our friends have been talking about the possibility of a foreign plot. This aspect may be best gone into by the assisted Commission by the Special Investigation Team. This important aspect has been left to the Special Investigation Team. We, as a party, do not consider this tenable at all. While the country was reeling under the great tragedy, certain elements were on the rampage. Incidents have occurred in Andhra Pradesh, in Tripura and in Tamil Nadu on a large scale. The house of Shri

[Shri Reddy] S. Jaipal Ram Vilas Paswan was burnt. I am intending refer to to isolated incidents. What is significant to note is that these incidents took place mostly in States governed the Congress (I). The inevitable and inescapable inference is that these incidents could take place in those States because the administrative machinery was a privy to these incidents. Let me draw the attention of the House to what happened in Andhra Pradesh.

SHRI AJIT P. K. JOGI (Madhya Pradesh): Delhi is not governed by the Congress (I).

SHRI PARVATHANENI UPENDRA: Who is ruling then here? (In-ruptions)...

SHRI S. JAIPAL REDDY: I do not want to engage myself in any partisan debate on this occasion.

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN): Kindly let him conclude. He is not saying anything unparliamentary. Please let him complete.

SHRI S. JAIPAL REDDY: In Andhra Pradesh, in Hyderabad in particular, the disturbances were started within two hours of the death of Mr. Rajiv Gandhi. They started around 12-30. Rajivji died perhaps at 10.30 P.M. Within two hours the masses could not have organised themselves on such a scale as to commit these atrocities. It was not a of spontaneous expression of mob fury. It was an orchestrated operation against pre-selected targets. Who could have done this? We keep on blaming the anti-social elements. Are not the Congress (I) friends blaming the antisocial elements? Don't let the people draw the inference that the Congress (I) and the antisocial elements are synonymous. But I am not saying that. The people will be driven to draw this nference if we keep on blaming them for everything. In Andhra Pradesh, these incidents kept taking place the whole night and the police is also equipped with these modern gadgets like the

walkie-talkie etc. and they were present at certain places. The police was conspicuous in Hyderabad, not by their absencej but by their presence! The law and order machinery collapsed in the presence of the police. If they were not there when the incidents had occurred, it would have been perfectly understandable. And what was more? The Chief Minister and his Ministers, the Congress (I) leaders, failed to condemn these incidents for five days and it was only after Mr. N. T. Rama Rao announced that he would go no a fast that the Chief Minister woke up from his deep slumber and indulged in a informal condemnation of unnamed inverv What do these things show? We are all talking of the serious dangers emanating from this situation. But are we really alive to them? If we are really alive to them, then who would be a privy to the incidents that were staged? I have gone through this booklet which has been brought out on Tripura. Look at this: This is a systematic documentation of the incidents that took place in Tripura. Could any anti-social elements have staged all these incidents? Should we not hang our heads in shame for what happened? On the one hand, we keep on blaming the unnamed foreign elements and, on the other, we keep on indulging in and innucndos facile insinuations internal political rivals.

[The Vice Chairman (M. A. BABY) in the Chair].

The Congress (I) leaders, both the senior leaders, Salveji and Chavanji, for whom I have high personal regard, referred to the SPG. This is not the time to discuss the merits of this issue.

But I would like to tell one thing. When this Act was being discussed, I was there in the Lok Sabha and I made a suggestion that the office of President and the office of Vice-President should be covered as a part of this. But, the Government did hot even agree to this. Some finents were saying that money is not the

most important thing and what is important for security is expertise. I agree. It is not one crore of rupees which is so important. It is the expertise which is important. I agree with that formulation of Congress (I). But I would like to state, in all humility, that the expertise of the SGP was readily available. The Prime Minister of course cautioned us against revealing some of these things. All the SGP expertise was made available for the security of Mr. Rajsv Gandhi through the Delhi

Secondly. I would like to tell you that the primary responsibility for the security of a VVIP would devolve On the State Government during the visit of that VVIP. Even when the Prime Minister visits a State, with the SGP guarding him, the primary responsibility for the safety of the Prime Minister would devolve sjua rely on the State Government. It is not the SPG which can take care of the Prime Minister in places other than Delhi. If the Congress (I) was not satisfied with the adequacy or the quality of the security, they could have got the SGP law amended during the regime of SJP. After all, they could get the Tamil Nadu Government dismissed. They could get the Assam Government disnrssed For four months the SJP was dancing to their tune. Why could not they get this law amended? Should we not indulge in all kinds of imponderable formulations?

Mr. Upendra did refer to what happened to Mr. V. P. Singh. Mr. V. P. Singh was exposed to a Bomb attack in Bihar. No doubt the Government in Bihar belongs to Janata Dal. The Government of Bihar fa^Jl-ed. I will not hesitate to acknowledge this failure. One person was killed and many persons were injured. Did anyone voice his concern at this growing evidence of violence in politics? In Bhopal when Mr. V. P. Singh visited, he was subjected to an attack

by acid. You may think that Mr. Rajiv Gandhi was more important than Mr. V. P. Singh. You are entitled to your view. (Interruptions) You can take that view. (Interruptions).

MISS SAROJ KHAPARDE: Can vou compare V. P. Singh with Rajiv Gandhi? (Interruptions)

SHRI S. JAIPAL REDDY: I am not comparing. . . (Interruptions).

MISS SAROJ KHAPARDE: I warn you again today. Mr. Upendra, if you behave like this, I will see you in the corridor. Come out. (Interruptions)

SHRI PARVATHANENI UPENDRA: I do not fight with people like you. (Interruptions)

MISS SAROJ KHAPARDE; I am the last person to talk to you. (Interruptions) You are making mockery of. .. (Interruptions)

SHRI S. JAIPAL REDDY: Vice-Chairman, Sir, I am not pleading for a higher level of security for Mr. V. P. Singh, I am only drawing attention to the dangers lurking in the present situation. Anybody can fall a prey to this growing phenomenon of violence. In'the case of Mr. Gandhi's death one does not know whether internal elements were involved or external elements were involved. I do not know whether it is a part of the mushrooming phenomenon of national violence. But quite apart from the possible involvement of foreign elements this canker of violence is striking at every part of our polity. So, should we not alert ourselves against this? Should we not at least on such an occa-s on refrain from making allegations against one another? Should we even suspect that we could think of getting one another killed? Have we really so degenerated as to think of these things? Now, let me revert to the violence that broke out in Tamil Nadu and Andhra Pradesh, I can tell

[Shri S. Jaipal Reddy] you that there is not a single poster or a banner left belonging to any party other than Congress (I) in any part of Andhra Pradesh or Tamil Nadu. Did any single leader of the Congress (I) express genuine regret over this? So, I urge that this tragedy should induce us to a great degree of self-introspection and to self-introspection as a nation.

SHRI DIPEN GHOSH: Mr. Vice-Chairman, Sir, yesterday the entire House had paid homage to the departed leader and condemned the dastardly murder of Shri Rajiv Gandhi. Today we are discussing on the failure of the Government to provide adequate security and prevent acts of violence that followed the assassination of Shri Rajiv Gandhi.

In the meantime, my attention was drawn to a very . widely circulated article written by one of the close aides of Shri Rajiv Gandhi, Shri Mani Shankar Aiyer. I quote: "Hemeaning Shri Rajiv Gandhi-also spoke to me of the security arrangements. He said none of these elaborate apparatus was really going to protect him. The only protection was up there, he said,, pointing to the sky. When the time, came, he added, the time would come. Till then there was somebody up there protecting him." I wonder whether this piece of information which he gathered from Shri Rajiv Gandhi was passed on to the present Government so that they failed or they did not arrange for adequate protection because they thought that somebody up in the sky would protect him. Sir, anyway, I do noj believe in somebody up in the sky who would protect us or the leaders. I do not believe in it. There must have been some security lapse. Otherwise, why had this present Government instituted the Verma Commission? What are the terms of reference of the Verma Commission? It was only to find out whether there was security lapse and nothing else. Who is the assassin? What was his motive? Who the forces are behind the assassination? There is nothing of the sort. And I feel, Mr. Vice-Chairman, Sir,

even if the Verma Commission comes to a conclusion that there was security lapse, even if the SIT or the CBI say who the assassin was, but will that lead to what was the motive behind the assassination? Who were the forces? Have we'forgotten? We are discussing security lapse today, when Rajiv Gandhi has been assassinated. But have we forgotten that Mrs. Gandhi was assassinated by none else than the personnel belonging to the security? We have not learnt anything from the past. The Thakkar Commission's report did fry to say something about the forces behind this assassination. I am grateful that at least the senior leader of Congress-I, Mr. S. B. Chavan, had tried to say it. At least he had spoken something. The past few years, everybody knows, have been witness to the menacing rise of divisive, separatist, communal and flssiparous forces in our country. Mr. Chavan himself was the Home Minister. It was no[to the liking of the US imperialists—Mr. Chavan did dot mention the name, I mention—that India remains united, independent and selfreliant. US wanted India to disintegrate and to be coerced into submission. Even the notorious Super 301 threat hag been held against India. Who does not know? Mr. Vice-Chairman, the leaders will agree with me that particularly in this election, when the election process was on. the US administration and. for that matter, the Us imperialists, had shown much interest. Was it a sheer co-incidence. Mr. Vice-Chairman. that US. Ambassador* to Pakistan had visited India only a few weeks ago during the election process and held meetings with certain leaders of certain parties? What for? Should we not ponder? We are sitting here to discuss the aftermath of assassination. But should we not ponder over this question?? So the assassination of Shri Rajiv Gandhi has to be viewed in this background. Even on the eve of the first phase of this election somebody has pointed out how these separatist and communal forces have encourged the cult of violence.

Discussion

only Rajiv Gandhi has been assassinated; more than two dozen persons were killed in Uttar Pradesh, Bihar and in certain other parts of the country. So, Sir, we must try to understand the problem and its magnitude. It is not simple, at least to me, that there was some lapse in the security and Rajiv Gandhi was assassinated. There were attempts earlier also. Shri Jaipal Reddy has correctly stated that there was an accusation that SPG was withdrawn. Even in Calcutta there w"as an accusation by a former Minister in a public meeting that V. P. Singh was responsible because he had withdrawn the SPG. right; for argument sake I agree. I am not entering into a debate on this issue that SPG was withdrawn or there was some lacuna in the law. What Mr. Chavan pointed out was that somebody has taken advantage of that lacuna But what prevented the Congress-I party to provide SPG or to amend the SPG Act? What is Chandra Shekhar Government? Chandra Shekhar Government did come from heaven. Chandra Shekhar had come up on support of Government your party. If it was a failure of the Chandra Shekhar Government, it was at the same time failure of your party which propped up the Chandra Shekhar Government. You are living in a glass house Try to understand.

SHRI AJIT P. K. JOGI: SPG was withdrawn by your Government.

SHRI DIPEN GHOSH: It is time to ponder. This is simply not the time to score a point in the debate. Unfortunately, the future of Congress (I) party lies with you; it is unfortunate.

SHRI M. M. JACOB: It is uncharitable to make such remarks.

SHRI DIPEN GHOSH: I would like to say that the assassination of Mir. Rajiv Gandhi has to be viewed in Che correct perspective, in the correct background, both national and international. So, for that matter terms of reference of the Verma Commission have to be expanded. We have seen

what happened in the case of Mrs. Gandhi's assassination. The killers were hanged but the forces behind the killers still remain unidentified. So, this Verma, Commission can find out. Even Mr. Subodh Kant Sahay Minister of State for Home Affairs met yesterday with all the political leaders to ensure security for the VVIPs. And today, while I entered the Rajya Sabha lobby, I saw some senior security personnel not belonging to Parliament security, with sniper dogs moving around this House. I do not know whether it was the outcome of yesterday's meeting. But at least it betrays the foolishness on the part of the Government. If maintenance Of security or ensuring security lies in the hands of these types of people. . then at least I may have to agree for debare

then at least I may have to agree for debare sake with Mr. Mani Shankar Iyer.

I think there is a deep-rooted conspiracy behind this assassination. India being the leader of NAM, India being the leader of the world peace movement, the U.S. imperialists did not want India to remain united, independent and self-reliance. At every point of time, they have tried to wreck from inside and they are bent upon aiding and abetting these forces. So, you must beware of these forces. We must try to find out these forces identify them and take appropriate steps. But unfortunately—I would say unfortunately—a section of Congress-I rather friends, some supporters or irresponsible elements inside the Party, Congress Party, were not at all conscious of the gravity of the situation. Otherwise, what happened in Tripura, Andhra Pradesh, Tamil Nadu, Kerala and certain other parts of the country in the aftermath of the assassination would not have happened. When the need of the hour is to unite the countrymen against such forces, these irresponsible sections in the Congress (I) Party indulged in acts of violence against their immediate political adversaries to gain some narrow political mileage in the last two phases of elections.

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I am completely in agreement with Mr. Salve. He was making all of us aware that just to gain some political mileage, one should not indulge in acts of violence. But what happened in Tripura? I had gone there. My colleague, Mr. Sikander Bakht, had gone there. Mr. Mohd. Amin had gone there. They will be speaking. We are talking of security lapse. When Mr. Sikander Bakht was going to Tripura, even on asking, he was not provided with any armed guards or any kind o'f security to move around. The State Administration was completely hand-in Mr. Salve conglove with these elements. cluded his speech by saying 'Rajiv Gandhi Amar Rahe'. I wish Rajiv Gandhi were alive to see what his supporters were doing Tripura, Andhra Pradesh and Tamil Nadu while chanting 'Rajiv Gandhi Amar slogan 'Rajiv Rahe. While chanting the Gandhi Amar Rahe', they set fire to houses, shops, offices....

AN HON. MEMBER: Printing presses.

SHRI DIPEN GHOSH: ...of their opponents and their supporters in Tripura, in Andhra Pradesh, in Kerala. They looted even the belongings of the farmers.

SHRI SUKOMAL SEN (West Bengal): In the name of Rajiv Gandhi.

SHRI DIPEN GHOSH: They looted the year's toil of the farmers. I have seen. I have the photographs. I had shown it to the President of India. I had shown it to the Prime Minister of India. I had shown it to the Chief Election Commissioner. Only seeing is believing. The houses of the poor farmers, mud houses, burnt; mud walls with burnt doors and windows with the belongings looted, standing like ghosts. Even pregnant women with children in their arms had to flee to the jungles because they had no place to live; they did not have any roof over their heads. Is it the way of paying homage to the departed leader? Is it the way of paying

homage to the slain leader? Is this the way of paying tributes to him? If this is the method, if this is the way, of paying tributes to the slain leader, I would say God had saved him from seeing such things, what his supporters were doing in Tripura, Andhra Pradesh, Tamil Nadu and certain other parts of the country.

We are discussing this in all solemnity here. We pay homage. I am completely in agreement with Mr. Salve. And they wanted the name. I can give you the name but I cannot utter the name now because he is not present in the House. I can say that the PCC(I) president of West Bengal, having alighted at Calcutta airport, wanted three leaders to apologise .publicly. He wante,d thei(r public, apology because it is they who killed. This PCC(I) president of West Bengal had organised a silent procession. You cannot imagine, senior leaders. They had organised a silent procession. The PCC(I) president of West Bengal and other leaders of the party had organised a silent procession with the banner, naming three important national leaders as killers of Rajiv Gandhi.

An HON. MEMBER: Mention the names. SHRI DIPEN GHOSH: V. P. Singh, Jyoti Basu and Atal Bihari Vajpayee. In Bengali they said:

"Rajiv hatyar teen dayee

V. P. Singh, Jyoti Basu and Vaipavee."

They had written in rhymes. But is this the way of paying homage to slain leaders? Is it the awareness in the Congress(I) party at all levels of the gravity of the situation? (Time Bell rings).

I would only like to make an appeal to the Congress (I) party. I do not know what the result or the outcome of the election will be. Yesterday Shri Shiv Shanker had stated, while paying tributes, that Rajiv Gandhi was reaching the office of Prime Today Mr, Chavan

has stated that they would win. I am not going to comment anything on it. Whether Rajiv Gandhi was reaching the office of Prime Minister or not, even if he had not reached the office of Prime Minister, the assassination would have been as grave as when he would have reached the office of Prime Minister. To me there is little difference between a Prime Minister in office or a Prime Minister out of office, ex-Prime Minister or, former Prime Minister. But as Chavan has stated, his party is the largest party, the biggest national party, his party has a greater responsibility too, I would hope that his party played a role of being a national party. Ho will give instructions to his party-men because not a single Congress (I) leader at the national level has condemned as yet what is happening and what is being perpetrated in Tripura or Andhra Pradesh or Tamil. Nadu or Kerala or other parts of the country. Not a single condemnation was gone. On the contrary the State level leaders had commended. In Tripura I have met the.Governor. In Delhi I have met the President, the Prime Minister, the Chief Election Commissioner. Let them condemn at least these acts of violence perpetrated by their own supporters throughout the country, particularly in Tripura, Andhra Pradesh and Tamil Nadu.

Also I would ask the Government to expand the terms of reference of the Verma Commission. It is ■ not a question of simply identifying the assassin or the security lapse or the motive behind the assassination. The forces behind the assassination should also be identified.

श्री गलाम नबी म्राजाद (महाराष्ट्र) : उपसभाष्यक्ष जी, मैं दिवंगत नेता को ग्रलामा इक्षाल के शेर से गुरू करता ₹--

> हजारों साल नरगिस अपनी बेन्रो बड़ी मुश्किल से होता है चमन में

दीषांबर पैषा।

कुछ दिन पहले हम यह सोच भी नहीं सकते ये कि ग्राज वह दिन ग्राएगा कि हम उस महान नेता के कत्ल के बारे में, उनकी हत्या के बारे में इस सदन में चर्चा करेंगे।

Discussion

जब हम राजीव जी की हत्या के बारे में चर्चा करते हैं, तो इस बात को हम भूल नहीं सकते कि यह सिर्फ भारत के ही नेता नहीं थे, बल्कि दिश्व के उन तमाम कमजोर गरीब देशों के नेता भी थे, जिनकी ग्रार्थिक हालत कमजोर थी, जिनके देशों में रंग और भेद था जो ऋपनी शाजादी के लिए संघर्ष कर रहे थे। वह भी एक महान नेता से आज महरूम, बंचित हो गये हैं।

राजीव जी भारत की नई पीढ़ी और प्रानी पीढी के बीच में पल थे और वह पूल ग्राज नई पीढ़ी ग्रार पुरानी पीढ़ी के बीच में इस कठिन समय में टट गया है। उन्होंने एक सच्चे भारतीय के नाते अपने थोड़े से ही समय में प्रधान मंत्री बनते ही भारत को जोडने का जो प्रयास किया, विशेष रूप से मिजोरम, ग्रसम, कश्मीर, पंजाब ग्रीर गोरखालैंड जैसे कठिन काम जो कई वर्षों से पड़े थे, उनको ठीक करने में जो उन्होंने मदद दी, भारत हमेशा और भारत की जनता हमेशा उनको उसके लिए याद रखेगी।

भारत के निर्माण के लिए उद्योग, शिक्षा, वृषि, फुड इंडस्ट्री ग्रीर विशेष रूप से माडनीइजेशन के लिए उनका सब से बड़ा सपना जो था भारत को इक्कीसवीं शताब्दी में ले जाने का, एक ऐसी शताब्दी जहां न भख हो, न कोई गरोब हो, न जातिवाद हो और न धर्म की लडाई हो-मुझे अफ़सोस है कि हमें और पूरे देश को वह इक्कीसवीं शताब्दी तक वह नहीं पहुंचा सके, नहीं ले जा सके।

उन्होंने अपने आपको पूरे देश की जनता के साथ, चाहे वह उत्तर में रहते हों, दक्षिण में रहते हों, पूर्व में रहते हों, ५श्चिम में रहते हों, अपने ग्रापको उनके साथ ग्राइडिंटफाई किया था ग्रीर किसी

श्चि गलाम नवी आजाद] भी देश के व्यक्ति को यह अहसास नहीं था कि राजीव गांधी उसके साथ नहीं हैं या उनके साथ उसका राबता नहीं है।

Short Duration

श्रफ़सोस है कि आज वह हमारे बीच में नहीं हैं। लेकिन ग्राज सब से बड़ा सवाल जिसके बारे में चर्चा हो रही है कि उनकी हत्या कैसे हुई, क्यों हुई। मेरे ख्याल में इससे पहले ज्यादा सोचने की जरूरत है, क्यों हमेशा कांग्रेस के ही महान नेताओं की हत्या होती था रही है। मैं यह नहीं कहता हूं कि दूसरे लोगों की हत्या हो। मरे ऐसा कहने की बिलकुल मंशा नहीं है, लेकिन क्या कारण है कि श्राजादी के बाद महात्मा गांधी जी की हत्या हुई (व्यवधान)

पैट्रोलियम श्रीर रसायन मंत्री संसदीय कार्य संत्री (श्री सत्य प्रकाश मालबीय): तब यह कांग्रेस में नहीं थे। उसके पहले ही उन्होंने कह दिया था कि कांग्रेस को डिस्बैंड कर दिया जाए।

' SHRI MAKHAN LAL FOTEDAR (Uttar Pradesh): He was the Father of the Nation. He led the Congress mevement. (Interruptions)...

SHRI SATYA PRAKASH MALAVIYA: Mahatma Gandhi was hot a member of the Congress Party then. Rather he had written that the Congress should be disbanded.

SHRI GHULAM NABI AZAD: He was the Father of the Nation. He was not a BJP leader, he was not a CPI(M) leader, also he was not a; Janata leader nor a Samajwadi leader. .. . (Interruptions) .. .

SHRI SATYA PRAKASH MALAVIYA: You have described him as a Congress leader.

SHRI GHULAM NABI AZAD: He was part and parcel of the Congress. You cannot distort history. ... (Interruptions) ...

SHRI SATYA PRAKASH MALA-VIYA: On Friday the 29th January

he said that the Congress had outlived its utility and, therefore, it should be disbanded. Pearey Lai described it as the last will and testament of Bapu to the nation.

SHRI PARAVATHANENI UPENDRA: He was not even a member of the Congress. . . . {Interruptions}.

THE VICE-CHAIRMAN (SHRI M. A.

श्रीकपिल वर्मा (उत्तर प्रदेश) : यह बच्चा भी जानता है कि कांग्रेस यही चलाते थे। ..(व्यवधान) ग्राप बहुत छोटे हैं, इसीलए आपको बता देते हैं। . . . (व्यवधान)

BABY): Mr. Azad, please continue.

श्री गलाम नबी श्राजाइ: उतके बाद इंदिरा गांधी जी की हत्या हुई और उसके बाद धाज राजीव गांधी जी की हत्या हुई। क्यों हुई? क्योंकि इन सब ने चाहे महात्मा गांधी जी हों, चाहे इंदिरा गांधी जी हों, चाहे राजीय जी हों, लोकतंत्र को बचाने के लिए, धर्म-निरपेक्षता को कायम रखने के लिए उन्होंने न अन्दरूनी शक्तियों के साथ और न बैरूनी भक्तियों के साथ कभी कम्प्रोमाइज नहीं किया। जो लोग देश को बेचना चाहते थे, देश को तोड़ना चाहते थे, देश के ट्कड़े करना चाहते थे, देश का सीदा करना चाहते थ, उन्होंने देश का सींदा होने नहीं दिया। यही कारण है कि ऋाज इंदिरा गांधी हो था राजीव गांधी हों उनकी हत्या की जा रही है। हमें श्रफ़सोस से कहना पड़ता है कि इन महान नेताओं को हमेशा गलत समझा गया जब भी वह सत्ता में रहे, चाहे यह इंदिरा जी हों, चाहे वह राजीव जी हों, भ्राज मगरमच्छ के श्रांस जो बहाए जा रहे हैं....(ब्यधधान)

DR. G. VIJAYA MOHAN REDDY (Andhra Pradesh): You have no right to call "magarmaeh."

SHRI GHULAM NABI AZAD: Whatever you have said, you have said. Why should you take it that you are a "magarmach?" Whosoever

is a "magarmach" will feel it. Why should you be that concious? लेकिन उनके जीते जी, चाहे इंदिरा गांधी जी हों, उनको हटाने का पुरा-पूरा प्रयास किया जा रहा है। जब तक राजीव गांधी जी थे, जब वह प्रधान मंत्री थे प्रधान मंत्री पद से हराने का कीन सा प्रयास नहीं किया गया?

Short Duration

110

SHRI PARVATHANENI UPENDRA: That is a democratic right.

श्री गुलाम नबी श्राजाद : जब उसके बाद वह प्रवान मंत्री नहीं रहे उसके बाद भी आज सैक्योरिटी के बारे में कहा जाता है। जब उनको सैक्योरिटी होती थी प्रधान मंत्री जी के रूप में तब हमारे ही भाई देश में प्रवार करते थे कि राजीव गांधी जनता से ही नहीं भिलता है, वह लोगों से ही नहीं मिलता है। वह सैक्य-रिटी के अन्दर बंद कमरे में बैठता है। तब ऐसा प्रचार किया जाता था, ग्रापकी सभाग्रों में, पोलिटीकल पार्टीज की बैठकों में...(व्यवजान) तब यह जाती थी उनके बारे में ताकि और उसके पीछेभी पोलिटीकल पालिसी की राजीव गांधी ग्रंदर रहें ताकि वह जनता से नहीं भिल पाएं, लोगों से नहीं मिल पाएं। वह लोगों से मिलते थे उसके लिए उनको बदनाम किया जाता था। यह लोगों से नहीं भिलते थे उसके लिए भी उनको बदनाम किया जाता था। लेकिन राजीव गांधी जनता के नेता थे, अवास के नेता थे, उन्होंने कभी परवाह नहीं की। श्राज जब सुरक्षा के बारे में चर्चा की जा रही है नेशनल फांट गवर्नमेंट जिसके नेता जनाब बी. पी. भिंह साहब थे वह अपनी जिम्मेवारी से कभी भी हट नहीं सकते। उनको मालम है कि प्रधान मंत्री के रूप में दो दक्षा राजीव गांधी जी ५र हमला हया। राजघाट ५र हमला हथा, श्रीलंका में हमला हुन्ना था। यह "जैड" कैटेगरो में थे। उसके बाद भी उन्होंने एस.पी.जी. विदद्या की आर्थर आज बताया जाता है कि कांग्रेस ने प्रोटेस्ट नहीं किया था। 6 फ़रवरी, 1990 का है।

"Tripathi warns on Rajiv's security" —The Times of India

The Hindustan Times of 6th February. 1990—"Tripathi cautions VP on Rajiv's

Then the Hindustan Times again- "PM warned against Rajiv's security."

कौन सा बक्त नहीं था ग्रीर इसमें लिखा गया है साफ़ भड़दों में लिखा गया है कि जब विभाठी जी ने उस बक्त के प्रधान मंत्री को कहा कि यह हमारो पार्टी कभी इस चीज को बर्दास्त नहीं करेग्री अगर श्राप राजीव गांधी की सैक्यरिटी के साथ कंप्रोमाइज करते हैं। विपाठी जी ने कहा कि 4 P.M. श्रापने 1/4 सैक्युरिटी की है, वह किस

विनापरकी है? इस बाबत जब शी कमलापति विपाठी जी का लेटर उस वक्त के प्रधान मंत्री वी.पी. सिंह को गया और उस पर टाइम्स ग्रॉफ़ इंडिया 6 फ़रवरी 1990 को जो अपने कमेंटस लिखता है, वह है-

"Disturbing Aspects—A disturbing aspect revealed by the source was that the National Security Guards were basically trained for anti-terro rists operations and not for providing VVIP security cover which was main ly the task of the SPG. The SPG men were specially trained in all as pects of security. They were also especially trained in the use of the weaponry and nications. Mr. V. P. Singh who did not"—this is the point' to be noted the Times of India it itself has men tioned—"face any grave security threat was now saddled with a,s many as 36 bullet proof cars, 900 SPG men, 600 NSG men and about 1400 Delhi Police security men. In addition to are about 400 this, there of the PM's security."

(Interruptions) .. As Prime Minister he knew and when your Government knew that he was in the 'Z' category, why were SPG men withdrawn?

SHRI S. JAIPAL REDDY: I will come to that if you yield.

Short Duration

I11

SHRI GHULAM NABI AZAD: It is the intelligence department of the Government who were supposed to . ., (Interruptions). ...

SHRI S. JAIPAL REDDY: Will you yield for a minute?

SHRI GHULAM NABI AZAD: I am sorry, I will not yield.

SHRI S. JAIPAL REDDY: I would like to give you some information.

SHRI GHULAM NABI AZAD: ' Let me complete. Later on you can give it.

Mr. V. P. Singh cannot escape from his responsibility. The Janata Dal Government cannot escape from its responsibility. Mr. V. P. Singh, who had served as Defence Minister under Mr. Rajiv Gandhi knew that he was under a threat and, he knew the magnitude of the threat; in spite of that ... (Interruptions)...

SHRI S. JAIPAL REDDY: If the Member vields, I would like to read out from the letter.

SHRI GHULAM NABI AZAD: I am not quoting the figures. I am stating the facts.

SHRI S. JAIPAL REDDY: I am also intending to read out from the text of a letter written by Mr. V. P. Singh to Mr. Kamlapati Tripathi. You referred to the letter of Mr. Kamlapati Tripathi but let me read out from the reply given by Mr. V.P. Singh. ...(Interruptions)...

SHRI GHULAM NABI AZAD: No.

SHRI S. JAIPAL REDDY: Do you want to shut your eyes to facts? (Interruptions)... Okay. You remain blind for

* SHRI GHULAM NABI AZAD: You know that in the press it has been BBid that Rajiv Gandhi was asked to choose the police of his choice. He wanted some SPG men to be transferred to Delhi Police and then put

them in his security. It was agreed upon by the then Janata Dal Government but they did not do it. Till now they did not do it. They did not transfer any SPG men to the Delhi Police.

Discussion

SHRI S. JAIPAL REDDY: Now let the Government clarify. I am saying "it was done." You are saying "it was not done."

SHRI GHULAM NABI AZAD: Let the Government clarify. When we talked of security we were told that this much amount was being spent on Rajiv Gandhi. We were not concerned about money. We wanted quality but not quantity. We did not want 10,000 people for his security. We wanted well-trained people with, sophisticated arms and ammunition and those who were trained to combat anti-terrorist activities and not the traffic police of our Delhi Administration.

SHRIMATI MARGARET ALVA: Traffic police were posted at Rajivji's house.

SHRI S. JAIPAL REDDY: That was in addition to. ...

SHRI GHULAM NABI AZAD: My dear friend let me tell you another aspect. There was a requirement by the security police that there, should be barbed wires on all the four walls Of Gandhi's house. One wall was between the house of one of your Cabinet Ministers and that of Mr. Rajiv Gandhi. ' And your Cabinet Minister did not allow barbed wire between the two houses. What are you talking?

SHRI S. JAIPAL REDDY: What. did you do afterwards?

SHRI GHULAM NABI AZAD: This was the attitude of your Cabinet Minister. We can well know what the attitude of the Government was. ... (Interruptions). ...

सबसे बड़ा प्रश्न ग्राब, जैसे मैं पहले वह रहा था, यह पुरानी गवर्नभेंट हो या नई गवर्नभेंट हो, दोनों पर जिस्मेदारी(व्यवधान)...

श्री एस० जयपाल रेड्डी : नई गवर्नमेंट को पूछते क्यों नहीं ?

श्री गुलाम नबी श्राजाद : मैं श्रा रहा हुं, उस पर। ... (व्यवधान) ...

SHRI S. JAIPAL REDDY: What was the new Government doing? You must reply. You reply now. (Interruptions).*

SHRI GHULAM NABI AZAD: Have patience. I will come to the new-Government also.

SHRI S. JAIPAL REDDY: Not new Government, your Government. It was your Government.

SHRI GHULAM NABI AZAD: They are your cousins. They might be our friends. But they are your first cousins.

SHRI S. JAIPAL REDDY: It was your Government.

SHRI GHULAM NABI AZAD: I will come to your first cousins also.

Why don't you talk about the last six months? Why have you failed?

SHRI GHULAM NABI AZAD: You had got elected on one mandate. I will come to your first cousins also.

इस डेढ़ साल में राजीव गांधी जी को ...(ब्यथश्रास)...

श्री एस० जयपाल रेड्डा : डेढ़ माल की बात ग्राप क्यों करते हैं? ...(व्यवधान)

SHRI GHULAM NABI AZAD: You will 'be taking my time. (*Interruptions*)

'Expunged as ordered by the Chair.

SHRI S. JAIPAL REDDY: You are escaping your responsibility.

THE VICE-CHAIRMAN (SHRI M. A. BABY): Please continue.

श्री एस० जयपालरेड्डी : जनाब दो।

श्री गुलाम नबी श्राजाद : श्राप बोलने तो देते नहीं । जयपाल जी, श्राप श्राफ़ि-शियली स्पोक्समेन हैं श्रपनी पार्टी के । ...(व्यव्यान)

Please be the official spokesman of only your party, not of Parliament. SHRI S. JAIPAL REDDY: I am against one in my party of ten. So don't bother.

SHRI GHULAM NABI AZAD: What is

श्री गुलाम नकी ग्राजाद : इन पिछले डेढ़-दो वर्ष में, मूझे श्रफ़सोस से कहना पड़ता है ... (स्यथधान)

श्री एस जयपाल रेड्डी: छह महीने के बारे में बोली, बाबा। ... (क्टब्यान) क्यों रिक्बेस्ट न कहा।

wrong with you?

SHRI S. JAIPAL REDDY: Why did you not get the SPG law amended so as to protect... (*Interruptions*)... retrospectively realising the need... (*Interruptions*).

SHRI GHULAM NABI AZAD: The 'ded sal' of your rule was • the 'ded sal' of ruin for India. The 'ded sal' has ruined the fabric of the country. You should acknowledge it. India is acknowledging, the world is acknowledging that you have betrayed the whole country, you • have sold • the whole country. The whole country is hot worth anything today. (Interruption). This is because of the casteism, communalism, pursued by the pleaders of that party. (Interruptions).

SHRI S. JAIPAL REDDY: We know that your Government was dominated by the upper castes. You belonged to the rich.

SHRI GHULAM NABI AZAD: Let me tell you, the Janata Dal Government was installed to destabilise India and it has been destabilised. (*Interruptions*).

SHRI S. JAIPAL REDDY: I take objection. I am on a point of order.

SHRI GHULAM NABI AZAD: I am not yielding.

THE VICE-CHAIRMAN (SHRI M. A. BABY): It is a point of order.

SHRI S. JAIPAL REDDY: Sir, the
National Front Government was
installed by the people, but the
Chandra Shekhar Government was
installed by this party. That is the
difference. ...

... (Interruptions)...

THE VICE-CHAIRMAN (SHRI M. A. BABY): Please continue, Mr. Azad.

SHRI GHULAM NABI AZAD: The facts are, India was totally destabilised and it was Rajiv Gandhi who wanted it again to stabilise; that is why a conspiracy was hatched. I won't say by the internal forces, but I can't rule out the internal and external forces both. Those who wanted to destabilise India, first they had to neutralise Mr. Rajiv Gandhi, to eliminate Mr. Rajiv Gandhi; then only they could be successful in destabilising India thoroughly, completely and ultimately

माई डियर फेंडस, में आखिर में यह कहना चाहता हं कि पिछले दो साल में जो नंगा नाच नाचा गया ... (व्यवधान) ...दो साल में जो नंगा नाच नाचा गया भारत को तोड़ने का--कुरान के नाम पर, गीता के नाम पर, धर्म के नाम मंदिर-मस्जिद के नाम ५र, मजहब का इतना दुरुपयोग और इस्तेमाल कभी हका नहीं था, इन दो सालों में हका। जिन किताबों का, जिस मंदिर ग्रार मस्जिद का, जिस क्रान और गीवा का नाम हमारे दिमाग में होना चाहिए था, उसका राजनीति में इस्तेमाल किया जाता था। इस धर्म की लड़ाई में एक ही रोशनी की किरण थी, वे राजीव गांधी थे जो हिन्दुस्तान को 21वीं शताब्दी में ले

जा सकते थे। आफ, वे हमारे बीच में नहीं हैं लेकिन मुझे दिश्वास है कि राजीव गांधी जी के कार्यक्रम राजीव गांधी जी की नीतियां, राजीव गांधी का जो विश्वास था, उस विश्वास को लेकर आफ भी इस अधेरे में अगर कोई इंसान है, अगर कोई पार्टी है, तो वह सिर्फ़ कांग्रेस ही है जो इस अंधेरे में भी रास्ता निकाल सकती है और देश को आगे बड़ा सकती है।

श्राखिर में "फैंज" के एक शेर से मैं राजीव गांधी जी को श्रद्धांजलि श्रिपित करता हुं:-

> ना उम्मीद तो नहीं, नाकाम ही तो है लम्बी है यम की शाम, मगर शाम ही तो हैं।

THE VICE-CHAIRMAN (SHRI M. A. BABY): Now, the Minister Mr. Subramanian Swamy, would like to make an intervention.

THE MINISTER OF COMMERCE WITH ADDITIONAL CHARGE OF MINISTRY OF LAW AND JUSTICE (SHRI SUBRAMANIAN SWAMY): Sir, discussion initiated today was to centre around two issues, the issue of security and the issue of violence that followed after Shri Rajiv Gandhi's assassination. But as is natural, wider issues are also involved and they have also been referred to in this discussion today. At this juncture it would be a fitting tribute, I feel, to the memory of Shri Rajiv Gandhi if the debate is kept high without bringing in unsubstantial charges or getting emotional because never has our nation been under such multi-dimensional stress as it is today or have we witnessed such viciousrtess or violence in the election campaign that has taken place so far. While we should be concerned about security, it is time for our country to take stock and ponder as to how we reached this stage today. The nation, of course, is on severe test. Our capacity to stay together is being doubted in

certaia circles. In fact, Sir, a large number correspondents landed here foreign within hours of Shri Rajiv Gandhi's assassination and many of them went back disappointed because they had been given to understand that there would be enormous violence following his assassination and the country, in fact, may fall apart and they came here to witness that! Many of them told me so. But they were disappointed because of the people's resilence which has seen us through in the past. They have proved almost all the Cassandras of the world wrong and this time too, they have proved these pessimists wrong. It is a matter of relief while there has been violence here and there, by and large the country has remained peaceful and law and order has been maintained. But let us not be complacent because as the old saying goes the price of liberty is eternal vigilance. The most disturbing aspect of today's situation is, many speakers referred to, the climate of violence. It is time for us to change because Gandhi, who is known as the Mahatma Father of the Nation, was a great apostle of non-violence. It is, therefore, time to focus people's attention on the rangerous atmosphere of hate, division and mutual suspicion that is there today. Assassins and enemies of the country thrive on this atmosphere therefore, we need to look at our security, strengthen it and not to, have the kind of situation that has taken place. I think it is equally important that the polluted atmosphere be cleared. It is in that our country's unity rests, in clearing of this polluted atmosphere; and learning to talk in terms of harmony, conciliation and resolving our political differences through dialogue. Sir, no security agency, no matter how efficient it is, can unerringly deliver the goods unless the climate is such that the gun is not glorified. In today's atmosphere Increasingly taking to gun is being glorified. During the freedom

struggle under the leadership of Mahatma Gandhi the nation was based on the principle of consensus and dialogue. We have been dissipating

this capital that Mahatma Gandhi left with his blessings and we are exhausting it. The forces of hate were there even during Mahatma Gandhi's time, 'ihey used religion to divide the people. Therefore, consequence the nation got divided, but Mahatma Gandhi himself was slain by these forces of hate. At that time the nation reacted sorrow and secular democratic forces rallied and while we worried about the security lapses at his stage, the nation focussed its attention on keeping the country to gether. That is what we need today. After decades of suppression of these divisive forces, the late eighties have now seen ascendancy of these forces of hate and the rising legitimacy that is being accorded to them. We have witnessed today, for example a leader openly speaking and glorifying assassination of Mahatma Gandhi. This is where the country has come to, newspapers repeating and publishing the statement of a leader who is extolling the assassination Gandhi, calling him Mahatma courageous man. This is what religion and castiest fundamentalism has dont to the country. Divisive forces are there for all to see, what they are. This is what they have led I would also like to say that the country is aware of the machination of forces of destabilisation on which my friend, Mr. Ghulam Nabi Azad, focussed his attention. There are very few countries in the world which relish India being strong; there is no one particular country, including, may be, the favourite of Mr. Dipen Ghosh a large number of countries say that, large number of countries in the world do not want India to be strong. Indeed I could say that, knowing Mr. Rajiv Gandhi a little, these countries would not have relished Mr Rajiv Gandhi either, because during his tenure there were two attempts on his life of which we know very little even

today. One was in Rajghat where a gentleman stood 48 hours without detection and fortunately for all of us at that time he could not afford a good gun and that is why he could not

[Shri Subramanian Swamy] carry out his target. There was another attempt Mr. Gandhi in Columbo when a soldier or navy personnel tried to use his rifle but to grievously hurt or fatally hurt Mr, Gandhi. Mr. Gandhi's policies are well known. They were to make India politically stonger. Whether we politically agreed to those policies as correct or not, but that was his motivation, To day what is disturbing us is that there is evidence, a very strong evidence that forces of destabilisation have found an ally in the forces of fundamentalism. The nexus between fundamentalism and destabilisation the greatest threat to our nation today artd we have seen this in Punjab, we have seen this in Kashmir. Even during the freedom struggle the forces of destabilisation used the forces of fundamentalism. One has to just go and see the archives and see the Government files and one can see how much there was this nexus. So at this hour to meet this challenge we should all pledge to foster national unity by affirming our faith in secular democratic politics and declare that we shall not resort to caste and religious beliefs. This is how we can pay our best tributes to Shri Gandhi at this hour. Sir, I now come to the question of security lapses. I do not want to say much because there is a Commission inquiring into it. The newspapers are full of wild stories. Many of them are not true. There is a story that all policemen ran away from that site. That is not correct... (Interruptions) ... You may have seen it ... (Interruptions)

SHRIMATI JAYANTHI NATARAJAN: That is correct and I have seen it ... (Interruptions)...

SHRI SUBRAMANIAN SWAMY: You may have seen it. You may present your point of view before the Commission of Inquiry... (Interruptions) ... I beg to state that the entire police fore of 1400... (Interruptions) ... We have a right to defend them if you attack them... (Interruptions) ... Do they have no right for defence? There were 1400 police-

men in that entire area... (Interruptions) ...

SHRIMATI JAYANTHI NATARAJAN: All of them dissappeared ... (Interruptions)...

SHRI MIS A R. GANESAN (Tamil Nadu): Nobody dissappeared. ... (*Interruptions*)... It is the quality not the number, that matters. ..

SHRI SUBRAMAN1AM SWAMY: Eight policemen died on the spot . . . (Interruptions).. . The Superintendent of Police of the area also died on the spot... (Interruptions) ... The personal bodyguard, Mr. Gupta also died on the spot and I think it would be unfair to characterise the entire police as having run away from there ... (Interruptions)...

SHRIMATI JAYANTHI NATARAJAN: How many were there apart from the two? Please tell us... (Interruptions) ...

SHRI SUBRAMANIAN SWAMY: I am only commenting on the point that all the policemen ran away... (Interruptions) ...

SHRIMATI JAYANTHI NATARAJAN: Can he name one other policeman who stood there apart from Shri Ragahavan and Shri Ramakrishnan whom I saw? Name one and I will sit down. I challenge you .. (Interruptions) ...

SHRI SUBRAMANIAN SWAMY: The second thing is... (Interruptions) ... I do not have to answer every remark that is made here... (Interruptions)... I said that the remark that all the policemen ran away was wrong and now she says that I should defend the point that no policeman ran away from the site. I cannot vouch for all. I do not want to name all of them who ran away from there. So let us not go into it. But, to conclude that all of them ran away, specially when eight of them died, is totally wrong. It is also wrong to say that no security precautions were taken. In fact, three garland* which were to be presented were actually cleared. The people who

were to stand in the line, 20 of them, it was the organisers who had provided the list. The rose petals which were to be strewn ahead of Mr. Gandhi's walk on the carpet were also cleared. Yet it is a fact that one person or more did turn up in the line and Mr. Gandhi died on the spot there. So, this has to be inquired into and I think it would be much better for the country if the inquiry is allowed to proceed without all these sensational and false stories coming in the papers from time to time... (Interruptions)...

SHRI KAPIL VERMA: Eye-witnesses are there

SHRI SUBRAMANIAN SWAMY: But eye-witnesses are, as you know, are not the final word on this ... (Interruptions)

SHRIMATI JAYANTHI NATARAJAN: This Government is only doing a cover-up Job... (Interruptions) ..

SHRI S. S, AHLUWALIA: Your already prepared... (Inter report is ruptions) ...

SHRIMATI JAYANTHI NATARAJAN: You are covering up... (Interruptions) ... You covering up your (Interruptions)...

SHRI P. SHIV SHANKER: Sir, with all respect for my friend, Shri Swamy, may I ask him a question? He has himself issued a statement that there has not been any security lapse and as a Minister he has said that. Then what is the purpose of appointing a Commission? . . . (Interruptions) ... What is the point in appointing a Commission of Inquiry with only two terms of reference which also deal only with the security aspect? Why should this be said by him. All sorts of things are coming in the papers and he himself issued a statement on this aspect?

SHRIMATI JAYANTHI NATARAJAN: Let him name at least one person... (Interruptions) . . .

SHRI SUBRAMANIAN SWAMY: I have only said that it is wrong to say that all of them ran away (Interruptions) ... I was responding

to the statements made by some politicians that the Government should resign 'because no security was provided, because there was no security and I had said that in fact, the maximum security protection was given and all steps were taken. But there was something which went wrong obviously and there was this assassination. We have to perfect the security system and lhat is why the Commission of Inquiry is being set up. That is supposed to go into this aspect. We cannot go by individual allegations of any kind. It has to be through a Commission of Inquiry and it has to be well established in law.

SHRIMATI JAYANTHI NATARAJAN: That is why you are covering it up... (Interruptions)...

SHRI SUBRAMANIAN SWAMY: We also have our opinion as to what happened, as to the circumstances in which this happened. I shall not be answering every point of every Members and I will not be bowing down to everyone. After all, the nation has a right to know the truth and to know the trutih through an inquiry, and not from the version of one person who happened to be an eve-v.utness. I do not think that anywhere in the world, where rule of law is there, one person as eyewitness can be the final word on what happened

SHRIMATI JAYANTHI NATARAJAN: This Government will never find out the truth... (Interruptions) .. They do not want to find out the truth. They want to protect some people... (Interruptions) ...

SHRI V. NARAYANASAMY: The Minister is trying to protect the police officers... (Interruptions) and the State Government. .. (Interruptions) ...

SHRIMATI JAYANTHI NATARAJAN: It is a shame ... (Interruptions)

> SHRI V. NARAYANASAMY: It is said that no police officer ran away. It is being blatantly said. It is not true... (Interruptions') ... This should not come from the mouth of

[Shri V. Narayanasamy] Minister ,.., (Interruptions)... mediately after the incident, all the police officers ran away except two... (Interruptions)

THE VICE-CHAIRMAN (SHBI M. A. BABY): I think I have to give security protection to the Minister!

NARAYANASAMY: Though he has not provided security to others including my leader ... (Interruptions)

SHRI G. SWAMINATHAN (Tamil Nadu): Sir, the honourable Prime Minister is here. He may say something on this. We would like to hear the Prime Minister on this.

THE VICE-CHAIRMAN (SHRI M. A. BABY): He is intervening later on.

SHRI SUBRAMANIAN SWAMY: Sir, I do not have to add very much more as the Central Bureau of Investigation is fully seized of the investigation. The technology used, the modus operandi and the local logistics-all these aspects have already been highlighted through ihe Press. We do not need to go into all those things. What needs to be done at this juncture is to resolve to frustrate the nefarious designs of those who wanted to create chaos in the country and failed. Thank you, Sir.

THE VICE-CHAIRMAN (SHRI M. A BABY): Now, Mr. Skinder Bakht.

श्री सिकांन्दर दख्त: सदर सहिव, तिरवजे अहतियात से घटने लगा है दम, अरसा हक्षा है चाक करीबां किए हुए।

जब मझे इस मोशन पर बोलने के लिए कहा गया तो यह एक्शन था कि यह मोशन नहीं श्राता तो श्रच्छा था क्यों कि हमने कल ही राजीव गांधी साहब को याद किया, कंडोलेंसेज पास किए ग्रीर हर तरह से एक कर्व भीर ग्रंघों का ग्रालम था। जब,मुझसे बोलने के लिए कहा गया तो मैंने तय किया कि मैं मामूली तीर पर बोलंगा ग्रीर मीत के रितरीम को सामने रखकर बोलंगा। मुझे वडा अमसोस हमा आज जब हमारे बहुत संजीदा साथियों ने श्रीर उन साथियों ने भी जिनका रिण्ता राजीव गांधी साहब से मेरी निसबत बहुत गहरा था उस मोके की संजीदगी को बहत शारी बातें करके हलका कर दिया । मुझे ज्यादा अफ़सोस हुआ साल्वे साहब की बात सुनकर जब उन्होंने यह तय किया कि स्काप क्या है ग्राज के डिसकशन का । स्कोपतो जैसा स्ब्रहमण्यम स्वामी साहब ने कहा कि बहत सीधा है, दो ही लफ्जों में है-एक सेक्यल-रिज्म की बात है और दूसरी वैडाजिज्म की। बहुत सारी बातें की साल्वे साहब ने लेकिन वेंडालिज्म के हिस्से को छन्ना नहीं ग्रीर वहां से निकल कर न मालम कहा-कहां चले गए । राजीव गांधी साहब दबारा याद किए जाएं अच्छा है, किया जाना चाहिए । लेकिन राजीव गांधी साहब के अलावा जो आज मोशन के डिसक्शन के वुनियादी मुद्दे थे उनके बारे में भी जिक होना चाहिए था।

Discussion

में नुबह के वक्त बहुत जोर से रिएक्ट कर गथा साल्वे साहब के सामने, अब मैं अपने को काबू में रखकर सिर्फ इतना कहना चाहता हं :

इतनी न बढ़ा पाकीय दामा की हिकायत की. दामन को जरा देख जरा बंदे कवा देख ।

[उपसभाध्यक्ष (श्री भास्कर महानी मासी-दकर) पीटासीन हुए]

सेक्यूलरिज्म का सवाल, कम्यूनलिज्म का सवाल, कीन-कीन से आधरण और किस-किस का जिक्र करूं? तमिलनाड में म्हिलम लीग से मिलकर चनाव लडने की बात करूं, कर्नाटक में मस्लिम लीग से मिलकर चनाव की बात कहा, मिजोरम में मैनिफैस्टो को लेकर जाना ग्रोंर मैनिफैस्टों में यह -यह एलान करना :

We have come to set up a Christian Government based on the Gospel of Jesus Christ.

किस से सबक लेने जाएं ब्राज सेक्युलरिज्म का ? मैंने सुबह काफ़ी बात सुनी आप

ब्राज की बहस के दायरे से बहत बाहर चले गए। सुबह जिस वक्त प्रापकी तकरीर हो रही थीं मैं उलझा हुआ था ज्यादा लेकिन में फिर अपने आप को काब में रख सका, मैं वापस वही क्राया है। मै एतराम करना चाहता था मोत का । राजीव गांधी साहब का संबंध भ्राप से ज्यादा था यह ठीक है लेकिन हल्की बाते करना, मौत के सामन हल्की बातें करके सियासी फायदा उठाने की कोशिश करना बहुत कमजोरी की बात है। मैं करता हूं हशना शिव शंकर साहब के भाषणों की । वड़ें बड़े एहतियात से लफ्जो को सुनते हैं। मैं बहुत एहतियात से सुन भी रहा हूं और कदरें भी करता रहा है। शिव शंकर साहब का कल का बयान बहुत संजीदावधानथा। लेकिन दुछ न कुछ कहे बगैर दर्दनाक, जब हम मौत के सामने अरूरन से ज्याचा एहतियात होकर सियासी फायदा उठाने की कोशिश करें तो ठीक नहीं है। (ध्यवधान)

Short Duration

कल श्री शिव शंकर जी ने फरमाया ...(व्यवधान) । मैं बहुत एतराम से राजीव गांधी का जिक्र कर रहा है और राजीव गांधी के गुजर जाने का भी जिक कर रहा है। लेकिन बदकिस्मती यह है कि आप अपनी वफादारी साबित करने के लिए इतने बेताब रहते हैं कि जिसका कोई हिसाव नहीं है।

श्रीमती सत्या बहिन : ग्राप लोगों ने तो मिठाइयां वांटीं, इसको पूरा हिदुस्तान जानता है।

श्री कपिल वर्नाः ग्रापके सार्थी तो गोडसे की बात करते हैं, ग्राप क्या बात करते हैं ?

श्री सिकन्दर बस्त : श्री शिव शंकर जो ने कहा है--

"While historians and political thinkers will continue to assess ... many often feel that he did not get a fair deal at the hands of his opponents and was forced to undergo trials before the bar of the people on unsubstantial charges with

practically, to credible evidence against him."

Discussion

में इसको रिवट नहीं करूंगा ग्रीर इसलिए नहीं करूंगा कि यह उसकामीका नहीं है। सियासी मौका ग्रा जाएगा तो मैं उसका जिल करूंगा। लेकिन मझे लगता है कि ग्राप जैसे संजीवा श्रादर्भ को यह सिदार्स, पहलू इस मौके पर नहीं कहना चाहिए।

श्री पीं शिव शंकर : मैं बडे ग्रदेव से अर्ज करना चाहता है कि श्रापकों मेरे इसे जुम्ले से काफी कुछ गलतफहर्म हुई है। मैं बहुत हैं। दिली तकलीफ से यह जुम्ला बोलता है। लेकिन ग्राप्से साफ ग्रर्ज कर देना चाहता हं कि इस जुम्ले के बोलने में किसी किस्म का सियासी फाएदा उठाने की मेरी संशानहीं थी। लेकिन अगर आप यह मंगा समझते हैं तो मैं बहुत ग्रदब मे श्रापसे माफी मांगूना । बहुत तकलीफ में मैंने यह बात कही है।

श्री सिकन्धर बस्त : जो कुछ श्रापन कहा है उसको मैं तस्लीम करता हैं। एक अफसोसनाक बात यह हुई कि हमारे श्रजीज साथी श्री गुलाम नदी श्राजाद अभी यहां पर तक्षरीफ नहीं रखते हैं, मैं उनसे कहना चाहता हं कि जब हम किसी सदमें में शरीक होते हैं तब क्या यह कहा जात" है कि मगरमच्छ के श्रांस बहा रहे हैं... (व्यवधान)

श्रीमती सत्या बहिन : ग्रगर सच्ची हमदर्दी थी तो मिठ।इयां क्यों बांग रहे

कमारी सर्देश खातुन : ग्रापकी मध्य प्रदेश सरकार ने तो छुट्टी तक नहीं की।

श्री सिकत्वर बखत: सदर साहब मैं यह मानता हूं कि किन्द्रशी जब जिल्म कोडती है तो उसका श्रफसीस सबको होता है। ऐसे मौकों पर संजीदगी से चीजों को लेना चाहिए । यह दक्त सियासी हिसाब किताब करने का नहीं होता है। उसके दूसरे मौके श्राएंगे । मैं ऐसा मानकर चलता हं कि राजीव गांधी जी के साथ

्रमारी सईदा खात्नी जो हादसा हुआ है उसको हम हल्केपन से नहीं ले सकते हैं। यह सिर पकड़कर बैठने का वक्त है सियासी हिसाब-किताब करने का वक्त नहीं है। बदकिस्मती यह है कि इस किस्म के हाइसे पहले भी हो चुके हैं। श्रीमती इन्दिरा गांधी का हादसा पूरे मुल्क ग्रीर पूरी कौम के लिए श्रफसोतनाक ग्रीर दर्दनाक हादसा था । श्रीमती इदिरा गांधी के इंतकाल के बाद जो हजारों बेगुनाह मारे गये उनके लिए पूरे हिन्दुस्तान को ग्रांसू बहाने चाहिए। भाज उतना बड़ा दरखत तो नहीं लेकिन थोड़ा बहुत बड़ा दरखत जरूर दहा है। क्या जरूरी था कि मौत की कहानी उस दरखत के गिर जाने के बाद उसी तरह दोहराई जाती ? क्या यह ब्रहतराम करने का तरीका है ? मीत का ग्रहतराम करने का या जो गुजर गया हो उसको याद करने का ? मेरी यह बात बिल्कुल समझ में नहीं ग्राई कि ग्रचानक यह हादसा तमिलनाडु में, आंध्र प्रदेश मे, तिपुरा में होना कैसे शूरू हुआ ? मैं विपूरा गया भी । मैं सफाई के साथ पर्ज करना चाहता हूं कि तिपूरा में कोई सरकार नहीं है। पूरा तिपरा गृन्म के हाथ में है। कोई दूसरी पोलिन्किल पार्टी की झंडा लेकर बोजार में निकल नहीं सकता । मेरी पार्टी के लोगों ने वहां की सरकार से दरख्वास्त की कि में आया हं मुझे सैक्योरिटी दी जाये । लेकिन मुझे कोई सेकयूरिटी नहीं मिली ग्रीर मुझे बग़ैर कोई मीनिंग किये हुए वापस ग्राना पड़ा। विपुरा के म्रांदर यह हादसा क्यों हुम्रा २ त्रिपुरा में..... (व्यवधान) . . . मैं क्या कहूं।

श्री सीताराम केसरी: (बिहार) वहीं कहिये जो श्रापके दिल में है। श्री सिकन्दर बल्तः मैं निहायत रंज श्रीर श्रफसोस के श्रालम में हूं।

यह आगजनी बहुत ही अफसोसनाक हैं। सन्नाटा है त्रिपुरा में आँर मैं यह ^{हर}जाम लगाने के लिये तैंथार हूं कि वहां की सरकार गन्स के साथ मिलकर दूसरों पोलिटिकल पार्टी को एप्लिस्स करना नामुमकिन कर रही है। मैं यह

कहना चाहता हूं कि इस स्रतेहाल में वहां पर फेयर और फी इलेक्शन होने का कोई सवाल ही पैदा नहीं होता । ऐसी हालत में वहां पर क्यों हो रहे हैं चुनाव ? देश भर में मांग होती है कि वहां चुनाव में गडबड़ हुई इसलिये चुनाव अभी न किये जांय और चुनाव की कोई दूसरी तारीख मूकरंर की जाय । या तो यहां पर ग्राप इस किस्म का इंतजाम करें ताकि दूसरी पोलिटिकल पार्टी भी वहां श्रपनी बात कह सकें ग्रपनी बात कर सकों । मूझे बहुत रंज है।... (व्यवधान)...जिन प्रांतों में यह बाकया हुआः यह बात सोचने से ताल्लुक रखती है कि इसे किस्म की हिसा जो श्रांध में हुई, तिपुरा में हुई तो वहां की सरकारें क्या कर रही थी ? तमिलनाडू में हुई वहां की सरकार क्या कर रही थी ? (व्यवधान)...ग्राप ग्रपना नतीजानिकाः सकते हैं...**(व्यवधान)**...कुछ गड़बड़ी उत्तर प्रदेश और बिहार में भी हई लेकिन ... (व्यवधान) ...मैं यह कहना चाहता हूं कि भध्य प्रदेश में नहीं हुई, राजस्थान में नहीं हुई हिमाचल प्रदेश में नहीं हुई । यह फर्क क्यों है ? श्राखिर वहां पर क्यों नहीं हुआ ग्रीर इन जगहों पर क्यों हुआ ? मैं...(ब्यवधान)...

श्री सीताराम केसरी : हम लोग गुनहगार हैं क्योंकि हमारे नेता की हत्या हुट । श्राप जो कहना चाहते हैं कह लें।...(स्थवधान)...

श्री सिकन्दर बस्त : मैं इस मौत की वजह बताना चाहता हूं। बजाय इस्कें कि हम ग्रहतराम करें कि हमने क्या क्या काम किया है ... (स्यवधान)... तस्वीर देखे लीजिये कि वह क्या है। राजीव गांधी साहब के इंतवाल की खबर सुनकर ... (व्यवधान)... जहाज में एन० टी० रामाराव साहब भी हैं. कांग्रेस के नेता भी हैं रामाराव साहब भी हैं. कांग्रेस के नेता भी हैं रामाराव साहब भी हैं. कांग्रेस के नेता भी हैं रामाराव साहब के डोलेंस के लिये उन तक जाते हैं. लेकिन उनके साथ जो सलूक होता है वह मोग्रज्जम समाज के साथ वाल्लूक रखने वाला सलूक नहीं है। जहाज से उतरने के बाद उनको बेहद हिफाज्त के साथ ले जाया जाता है। नतीजा यह होता है कि वहां शीशे

श्रीर क्या क्या तोड़े जाते हैं। यह जिक उपे द्र साहब ने किया । यह भेरी गढी हई बात नहीं है। उस जगह का नाम है दमगुरू विलेज है खमन में । एक पान वाली ग्रीरत है पान की बुकान है. उस लड़की को दुशान से खींच लिया जाता हैं: उसके कपड़े उतार लिये जाते हैं। क्या यह तरीका है अपना रंज, गम, तकलीफ ग्रीर श्रफसोस का इजहार करने का ? क्या यह तरीका है अपने डिपार्टेड लीडर से अपनी मोहब्बत का इजहार वारने का (ब्रबंधान) कोई बात नहीं (ब्यद्यान) में आपको यकीन दिलाना चाहता हं कि राजीव गांधी साहव (व्यवधान) में खिलाड़ी रहा हूं में राजनीति के खेल को खिलाडी के तार पर देखना चाहता हूं। मेरेलिए इससे बड़ा धक्का कोई हो ही नहीं सकता (व्यवधान) मेरे लिए इससे बड़ा धक्का कोई हो नहीं सकता कि मैं जिस खिलाड़ी को सामने देख कर सिधासत का खेल खेल रहा हं उह खिलाडी मैदान से ही हट जाए तो मुझ को लगता है कि मेरा खेल खत्म हो गया में उस नज़र से देख रहा हं (व्यवधान) यह लोग प्राज जो (व्यवधान) करने की कोशिश कर रहे हैं यह लोग अपने नेता की मौत का ए**हतराम** करना भी नहीं जानते (**व्यवधान**)

श्री एन० के : पी० साल्वे : यह बात नहीं हो सकती (ब्यवधान)

श्री सीताराम केसरी : गांधी जी के हत्यारे हो (व्यवधान)

श्री एन 0 के 0 नी 0 साल्वे : हम श्रपने नेता की मांत का एहतराम करना नहीं जानते, आपके मुंह से यह बात शोभा नहीं देती है (व्यवधान) आपके मुंह से यह बात शोभा नहीं देती (व्यवधान) खुशामदखोर पोलिटिशियन हो (व्यवधान) हम अपने नेता की मांत का एहतराम करना नहीं जानते, चूल्लू भर पानी में डुब मरो सिक्टर यहत साहब । खुशामदखोर पोलिटिशयन इतिहास लिख रहा है बी जे जी का (व्यवधान) बी जे जी जा इतिहास आप जैसे लोग बनाने वाले हैं (व्यवधान) आप इतिहास नहीं बना सकते (व्यवधान)

श्री विठ्ठलराव माधवराव आधव (महाराष्ट्र): मैं कहना चाहता हूं गांधी जी के हत्यारे नायू राम गाँडसे के भाई ग्रोपाल गाँडसे बिहार से चुनाव लड़ रहे हैं विश्व हिन्दू परिषद की तरफ से ग्रोर बीठजेठपीठ उसका समर्थन कर रही है (व्यवधान) यह भी गांधी जी के हत्यारे हैं (व्यवधान)

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): Let everybody sit down; I am on my legs. Mr. Bakht, if it is going to hurt the feelings, it will not g_0 on record.

श्री माखनलाल फोलैदार : बैठो तुम्हें शर्म श्रानी चाहिये (व्यवधान) शर्म नहीं श्राती है तुम को (व्यवधान)

श्री पी शिवशंकर : श्राप्की हस्ती को मैं बहुत श्रच्छी तरह से जानता हूं। यह श्रापको शोभा नहीं देता । इससे हमारे जजवात को धक्का पहुंचता है. हमारे श्रहसासात को धक्का पहुंचता है. हमारे श्रृत्क के बहुत से लोगों के जजवात को धक्का पहुंचता है । श्रापने जो भी कहा है: मैं श्रापसे गुजारिश करता हूं कि मेहरवानी फरमाएं श्रार इन शल्फाज को हापिस ले लें । हमारे जजवात को बहुत धक्का पहुंच रहा है (श्यक्थान)

श्री सिकन्दर बहत: में इन श्रत्फाज को बापिस लेता हूं (व्यवधान) शिव णंकर साहब में एक बात पूछना जरूर चाहता हूं... (व्यवधान) मेंने श्रपने श्रद्भाज वापस ले लिए हैं। मैं बचकानी बातों में उलझने पर ज्यादा यकीन नहीं रखता हूं और पूछना चाहता हूं... (व्यवधान) जरा तशरीक रखिए...

श्री सीतारास केसरी : यह ग्रसंसदीय है। "बचनाना" शब्द श्रच्छा नहीं है।

श्री सिकन्दर बख्त : शिव शंकर साहब मैने गुस्ताखी क्या की यह समझना चाहता हूं जानना चाहता हूं । बताइये . . . श्री पी0 शिव शंकर: मैंने इतना ही कहा कि हमारे हसासात श्रीर जज्बात को धक्का पहुंच रहा है इस वास्ते... (ब्यवधान)

श्री सिकन्दर बख्त: मैं चाहता हूं कि जब राजीव गांधीजी का जिक्क हो तो मैं नमं लफ़जों में बोलं। मैं चाहता हूं कि राजीव गांधी का जिक्क करूं तो सुना जाए। में अगर कोई गूस्ताखी का लपज इस्तेमाल करूं... (स्थवधान)

शी पी0 शिव शंकर: गुजारिश यह है कि राजीव गांधी कि इतकाल का असर न सिर्फ यहां पर है, सब लोगों पर है बिका सारी दुनिया, सारे हिंदुक्तान पर है। इसी वास्ते मैंने आपसे गुजारिण की (व्यवधान)

श्री सिकन्दर बहुत : मं गुजारिश यह कर रहा हूं कि मैंने संजीदा रहने की गुजारिश की है...(व्यवधान) केसरी जी. एक बात सुनिय, मैंने आपके दल के नेता जी की बात यही है । मैंने सिक इतना कहा कि हम इस मौत के हाइसे पर संजीदा हैं...(व्यवधान) जरा फ़ोतेदार साहब, मैंने अपने लपज बापम के लिए हैं और 10 मरतवा आप कहेंगे तो बापम ले लूंगा क्योंकि उसमें जलझकर मैं अपनी बात जलझाना नहीं चाहता हूं लेकिन चाहता हूं कि सब खामोशी से मुने । वह तरीका है एहतराम करने का ...(व्यवधान)

उपसभाष्यक (श्री भास्कर श्रन्ताजी मासोदकर) :

Mr. Bakht, please address the Chair.

श्री चतुरानन मिश्राः केसरी जीकी वचकाना नहीं कहना चाहिए।

श्री सिकन्दर बख्त : इस श्राज के डिसक्शन में सिक्योरिटों के दो पहलू हैं।

उपसभाष्यक्ष (श्री भास्कर अन्ताजी मासोदकर): Please conclude now.

श्री सिकन्दर बख्त: श्राज के डियक्शन में जो दो पहलू हैं उनमें सिक्योरिटी या जिक शादा है। कुछ सरकार की

तरफ़ से आया है। मेरा कहना यह है कि सिक्योरिटी की बात बहुत सीधी सी है। श्रगर सिक्योरिटी परफ़्रैक्ट होती तो राजीव गांधी साहब के साथ जो हाइसा हन्ना है वह न होता। श्रव सिक्योरिटी में कमीबेशी निकालने का तरीका क्या होना चाहिए वंगैरह वगैरह उसको देखें। लेकिन राजीव गांधी का हादसा गुजर जाने का ताल्लक इससे है कि सिक्योरिटी ठीक नहीं थी । आप उसकी दफ़सील में जाएं कि विक्तनी थी, कितनी नहीं थी लेकिन आइंदा स्थाल किया जाए। मैं ग्रापकी बात से बिल्कुल इतिफाक करता हं कि अगर सिक्योरिटी ठीक नहीं थी तो यह बयान नहीं देना चाहिए था कि सिक्योरिटी मुक्तमल है। यह कहना चाहिए था कि हमको देखना है कि कहां कहां सिक्योरिटी में व सियां हैं ग्रीर आइंदा उन कमियों की दूर करने ना कोई तरीवा हो। दूसरी वात जो आज के डिसक्शन H है --

to prevent large-scale violence in various part of the country इसके ऊपर गौर होना चाहिए। इतने जान ग्रीर माल वा नृक्सात हुआ है, इतनी अनग्रेसफ्ल और रल्यर हरवातें हुई हैं कि अगर कोई कंडोलेंस के लिए जाता है तो उसके साथ भद्दा स्लूक होता है पान वाली ग्रीरतों की... (स्थवधान) नंगा वरके नचाया जाता है।

श्री सीताराम केसरी: आप ठीक बोल रहे हैं। जो आपके दल और आपके दिवार हैं आप वे बोल रहे हैं। यही हम सुनना चाहते हैं। आप बोले जाइये... (व्यवधान) आप समझिए. इतके दल के जो. दिवार हैं ये प्रोजेक्ट कर रहे हैं। इसलिए आप मत बोलिए।

श्री श्राजीत जोगी: श्रापके दल ने क्या किया है यह भी बताइये।

श्री सिकत्यर बस्तः भी कहना चाहता हूं कि इस वैंडलिज्म में जो जाने जाया हुई है उन जानों के जाया होने का जिक होना चाहिए था श्रीर अफ़सोस की बात यह है कि बांग्रेस के...(क्यवधान)

श्री सीताराम केसरी : बोलिए, बोलिए।

श्री सिकन्दर बखत : मैं यह कहना चाह रहा हं कि ये जो पासम, बेगनाह जानें जाया हुई हैं क्या उन जानों के जाया होने का रिएकभन किसी कांग्रेस के नेता पर होता चाहिए था या नहीं ? कितने बोले ? हमारे नये सदर साहब तशरीफ़ लाये हैं मेरे भी मोहलीरम रहे हैं, मेरे सीनियर भी हैं, मैं उनको जाज भी मोहतरिस मानता हं लेकिन कांग्रेस की बागडोर संभालने के वाद पहां राजील गांधी के हादसे के गुजर जाने के अफनोत का इजहार होता चाहिए था, वहां सासम और बेगुनाह लोगों की जानें वैडलिक्स की नजर हुई हैं। उनका मैंने नाय नहीं लिया है। एक एक अखबार ने लिखा है कि किस पार्टी के सपोर्टस ने इह वैडिलिज्य किया है, किस पार्टी के लोगों ने किया है। उसका भी जिक करना चाहिए या । यह जो नाबराबर तरोशा है मौत का, यह जाहिर करता है कि हमने सिर्फ़ अपने खून को खून समझा है और दूसरे के जून को हम पानी समझते हैं।...(व्यवधान) हमने इतने नामुनासिक, छोटे स्टेंडर्ड मीत और जिंदगी बनाँ दिये हैं, जिल्ला कोई हद और हिसाब नहीं है।

आखिरी एक बात मैं वहता चाहता हूं— अपूरा के बारे में मृतालया करना चाहता हूं कि लिपूरा के इलेक्शन को रोका जाए और नहां कारगर एडिमिनिस्ट्रेशन का इंतजाम विधा जाए और उसके बाद लिपुरा के अंदर चुनाव कराने की बात की जाए। अपना धन्यवाद।

श्री राम श्रवधेश सिंह (बिहा) : याकी के लोग नहीं बोलेंगे।

SHRI CHANDRA SHEKHAR: Mr. Vice-Chairman the country is facing critical times. We are faced with a tragedy unprecedented in the life of any nation. I agree with my friend Mr. Sikander Bakht, that we could not protect Rajiv Gandhi. It means that there was a lapse of security; but what does it mean, whether this was because of negligence on the part of the people who were present there, whether there was any derilic'tion of duty on the part of the officer

present there." whether adequate were arrangements not made for the security of the persons whom we try to save or whether there was something beyond the ingenuity of the security forces that came in the way. This is just for information, because I shall not enter into any controversy, that more than 1,400 people, police and security officials, were deployed from the Madras Airport to the meeting place. One I.G. who is a very reputed officer, who has served for a long time in the IB, was present there. Two DIGs were there. Many S.Ps and other senior officials were there. Some of my friends have said that there were no metal detectors or frisking facilities. According to the report that we have received from the Tamil Nadu Government, there were metal detectors. Frisking was done. Even the garlands that were to be presented were checked. This is the information we have got. But, Sir, I want, to make one thing clear. This incident is of its own type in the whole world. Never before in the history of the whole world was a human bomb used to kill a VIP. Security manuals provide for all types of explosives that can be used. There are methods and methodology, how to check it, how to prevent it. Security forces are equipped and trained to look into these things so that these security lapses do not occur. This assassination of its own type and that is why perhaps this security apse was there. I am using the word 'perhaps' because the matter is under investigation.

I want to make it clear that before Rajiv Gandhi went to Tamil Nadu we knew about the security risk. It was conveyed to him. It was conveyed to-the officials of the Tamil Nadu Government. The Governor of Tamil Nadu was in constant touch with the Government of India and, if I may sav so, also with the AICC and he was pretty sure... (Interruptions). This is my information, Fotedarji, and you can check it un.

डा० रस्ताकर पाण्डेय (जनर प्रदेश): इ।रेंजसेंट सापने क्या किया कि धज्जी [श्री रत्नाकए पाण्डेय] उड़ा के दें दिया राजीव गांधी का ...(ब्यवधान)

SHRI CHANDRA SHEKHAR: I am not accustomed to this and I am not obliged to speak like this. (Interruptions).

भी सीताराम केसरी: जरा सुनने कीजिए।

SHRI MAKHAN LAL FOTEDAR: May I clarify that the Governor of Tamil Nadu was not at all in touch with the AICC or with any functionary of the AICC there?

SHRI CHANDRA SHEKHAR: I think Shrimati Margaret Alva is a functionary of the AICC. She was in touch with the Governor. She had a discussion with him and he said that all security arrangements had been made. You check up with her. I do not say things without checking. And I got it checked up with Mrs Margaret Alva. So I say that all precautions were taken.

SHRI P. SHIV SHANKER: Sir, may I have a minute? I would just like to make one submission to the honourable Prime Minister. Because anything that he would say might prejudice the inquiry, I would request him to say it in a manner which does not prejudice the inquiry. That is all my submission.

SHRI MAKHAN LAL FOTEDAR: Since you have mentioned about Mrs. Margaret Alva, if 1 remember it correctly, the Governor had desired that Rajivji should not stay for that night at a particular place.

SHRI CHANDRA SHEKHAR: That is right.

SHRI MAKHAN LAL FOTEDAR: It was not about the meeting or about the security arrangement or anything. There was nothing about this case.

SHRI CHANDRA SHEKHAR: But I only said that even the Governor was in touch with the AIGC about the security arrangement.

SHRI MAKHAN LAL FOTEDAR: Not about the security arrangement but only about the staying arrange ment,

SHRI CHANDRA SHEKHAR: Because that was parj of the security arrangement, the Governor said that Rajiv Gandhi should not stay in a private place and he should stay only in the Governor's House. That was a part of the security arrangement, that was not a part of hospitality. That is the only thing I say.

I agree with my friend, Mr. Shiv Shanker, and that is why I said in the morning that I would not like to say anything. That is why I am saying, in a very guarded way, and I shall not speak beyond a point where it might prejudice the inquiry.

Mr. Vice-Chairman, Sir, there are many possibilities and we are having all possibilities looked into. I know that there may be ramifications within the country outside the country. I assure the honourable House that everything will be taken Into com sideration. Already all aspects are being covered, I am at a disadvantage, Mr. Vice-Chairman. As my friend, Mr. Shiv Shanker, came to my rescue, what little I know about it, I am not able to share it with the House. But I surely agree that there was some lapse, but this lapse was not because of negligence.

An honourable Member said that all the police officials fled away from there. The matter is being investigated. We don't want to contest anybody's statement, but we have been provided with the pictures of the police officials trying to control...

SHRI S. S. AHLUWALIA: On a point of information.

SHRI CHANDRA SHEKHAR; I am not yielding.

SHRI S. S. AHLUWALIA: I want one information from the Prime Minister.

SHRI CHANDRA SHEKHAR: I am not yielding.

SHRI S. S. AHLUWALIA. He is talking about the security arrangement. Then where was the ambulance? An ambulance is required as part of the security arrangement..., (Interruptions)... Where was that ambulance? Why was Rajiv Gandhi's body taken in a police van and why not in an ambulance? ... (Interruptions) ...

SHRI CHANDRA SHEKHAR Mr. Shiv Shanker, should I answer this? ... (Interruptions) ...

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR: Please sit down.

SHRI S. S. AHLUWALIA; Please reply to this.

श्रीमती सत्या बहिन : प्रधान मंत्री जी इसके बारे में बताइये।

श्री सुरेन्द्रजीत सिंह श्रहलुवः। लिया: मुझे पता है जिस दिन लोक सभा भंग की गई उस दिन इसी प्रधान मंत्री ने मुझे सैन्ट्रल हाल में धमकी दी... (व्यवधान)

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): Mr. Ahluwalia, the Prime Minister is not yielding.

श्री सुरेन्द्रजीत सिन् ग्रहलुवालिया: कहा हम चुनाव में न तुम्हारे नेता का पता लगेगा श्रीर न तुम्हारी पार्टी का पता लगेगा श्रीर बीस साल तक तुम्हारी पार्टी यहां नहीं श्रा सकती श्रीर तुम्हारे नेता खत्म हैं।... (व्यवधान) यह धमकी इसने दीशी श्रीर श्राज यह सैक्युरिटी की बात करने हैं यह बताइये कि उसे दिन एम्बुलैंस कहां थी? ...(व्यवधान)

THE VICE-CHAIRMAN (SHRI BHASKRA ANNAJi MASODKAR): He is not yielding. Please sit down.

थी सुरेन्द्रजीत सिंह श्रहलुवालिया : यह नैक्यूरिटी अरेंजमेंट की बात करते हैं, यह बताउसे कि त्रहां पर क्या सैक्यूरिटी थी ? यह सेक्युरिटी श्ररेजमेंट की बात करते हैं तो उस दिन एम्बुलैंस कहां थी ? श्राहिनरी जिसको सैक्युरिटी दी जाती है वह जहां मीटिंग करता है वहां एक एम्बुलैंस जाती है, नर्स जाती है, एक डाक्टर जाता है, तो उस दिन कहां थी ? इसका पहले जवाब दीजिए।

THE VICE-CHAIRMAN (SHRI BHASKRA ANNAJI MASODKAR): Mr. Ahluwalia, please sit down.

SHRI CHANDRA SHEKHAR; Mr. Vice-Chairman, I don't know. This is a new information that I have Sot and it will be looked into whether an ambulance was there or not. I shall not go into the details as to why his body was taken in a police van and not in an ambulance, because many things I am not entitled to say. So, what little I know, only that I can share with the House.

SHRI PARVATHANENI UPENDRA: Press reports say that the PCC did not want the ambulance because they had to pay for it. That was the newspaper report.

SHRI CHANDRA SHEKHAR: No, that is not correct.

SHRI AJIT P. K. JOGI: The PCC never pays for the ambulance. It is your duty to provide for it.

SHRI PARVATHANENI UPENDRA: I only quoted from the press.

SHRI VITHALRAO MADHAVRAO JADHAV: Why say... (Interruptions)

श्री सुरेन्द्रजीत सिंह श्रहलुरालियः । एन० टी० रामाराव ने ग्लुकोज इसलिए ग्रस्पताल में नहीं लिया क्योंकि उसका पैसा देना पड़ता था। ...(श्यवधान)

THE VICE-CHAIRMAN (SHRI BHASKRA ANNAJI MASODKAR): Please sit down, Mr. Yadav.

SHRI P. SHIV SHANKER: This shows how serious Mr. Upendra is.

SHRI PARVATHANENI UPENDRA: I quoted from the Press reports.

SHRI MAKHAN LAL FOTEDAR:. It shows how mean he is (*Interruptions*)

SHRI CHANDRA SHEKHAR: , Mr. Vice-Chairman, Sir, it is not a fact. I do not know what the reason was; why the ambulance was not there. But surely money part should not have been a reason for this. This is what I believe because an ambulance doesnot require much money, and the local ambulance is always present for VIP's security. It should have been there. If it was not there, I do not know the reason for it.

About the terms 'of reference, many j friends have made this suggestion. That suggestion has been made by the Congress President to me. I have received a letter from him. I sent the terms of reference for his suggestion. He has sent some suggestions to me They are being discussed at the official level. When he come, back, we shall amend the terms of reference getting the advice of the legal luminary, Mr.' Shiv Shanker. I just talked to the former Law Minister, Mr. j Bhardwaj. There are cartain complications about it. I do not like to die-cuss them now. But T assure you, Mr. Vice-Chairman, that the terms of reference will be changed to the atis-faction of the Congress Party because we do not Want to conceal anything. That is another thing.

The third question which was raised by my friend, Mr. Sikander Bakht, is about the repercussions. After the assassination of Mr. Rajiv Gandhi, all possible precautions were taken. I know -that- something happened in Tripura, something happened in Andhra Pradesh, something happened in Tamil Nadu. The situation was brought under control within hours, as soon a_s I got the news from my friend, Mr. Upendra, and Smt. Renuka Chowdhury. If Smt. - Renuka Chowd-hury is here, she will vouchsafe that she got all the protection within half an hour. In Tamil Nadu also. ...

SHRI DIPEN GHOSH: Mr. Vice-Chairman, Sir, one second, if you can .

give me. After visiting Tripura, coming back to Delhi I met the Prime Minister at 7 Race Course Road. He telephoned the Home Department, and he confided to me that the Central Government had not received from the State Government any report. The State Government did not send any report to the Central Government about the vandalism.

THE MINISTER OF FINANCE AND THE LEADER OF THE HOUSE (SHRI YASHWANT SINHA). They * will not.

SHRI DIPEN GHOSH: I told him. (Interruptions) They did not send any report to him.

SHRI CHANDRA SHEKHAR: Mr. Vice-Chairman, all the State Governments think that they deal with the security problem and the law and order problem. Generally the State Governments do not inform anything to the Centre unless and "until it goes' beyond their scope. Even in the case of Andhra and Tamil Nadu, it was not that .the State Governments informed. It was the individuals who were affected by that, Shrimati Renuka Chowdhury, Mr. Upendra, Mr. NTR, Advaniji and others who might have informed about it. Unfortunately we did not get any message from Tripura. In Tripura, in the initial stages that was a bad thing. But subsequently, my dear friend, you also played some role which is not very laudatory. (Interruptions)

SHRI DIPEN GHOSH; What is that? Tell me. It is not a question of laughing away.

SHRI CHANDRA SHEKHAR: I -am not laughing. I am sad about it. .

SHRI DIPEN GHOSH: I have shown that photograph to you.

SHRI CHANDRA SHEKHAR; Why do you not hear me? First there was reaction. Some CPM leaders and workers were - attacked. After two days, the CPM workers also-retaliated (Interruptions)

SHRI DIPEN GHOSH: No, it is a parent*, I say. It is not a fact, Mr. Vice-Chairman. It should not come from the mouth of the Prime Minister. I had met the Chief Secretary (Personnel). Your Chief Secretary did not utter this thing.

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SHRI CHANDRA SHEKHAR: No loud speech from any side is going to change my views. (Interruptions)

I said that in th_e initial stages your party workers were attacked, but after two, three days you also attacked. Thi_s is unfortunate whether it is from this side or that side.

SHRI DIPEN GHOSH: No. The villagers fled to the jungle. They could not retaliate. (*Interruptions*) I have shown you the photograph. Why don't you trust me?

SHRI CHANDRA SHEKHAR: You know that after getting the photograph, ...

SHRI ASHIS SEN (West Bengal): This is Prime Minister's partisan attitude openly and clearly.

SHRI CHANDRA SHEKHAR; If my attitude had been partisan, there would not have been peace. (Interruptions)

SHRI DIPEN GHOSH: When did you get the report from the Tripura Government?

SHRI CHANDRA SHEKHAR: Mr, Vice-Chairman, I myself said that I did not have the report. Otherwise I Would have acted on it. Only when I came to know about it, I tried to And out the report, and the report that I found was not a very happy one.

SHRI DIPEN GHOSH; That is a tailored report. I say that the Chief Secretary was a Joint Secretary in the Home Ministry when Mr. Santosh Dev was the Minister of State for Home Affairs.

SHRI CHANDRA SHEKHAR: I don't discuss individuals here.

THE VICE-CHAIRMAN (SHRI BHASKAR ANN A JI MASODKAR): Mr. Prime Minister, you may proceed.

SHRI CHANDRA SHEKHAR. Mr. Vice-Chairman, we took all the precautions after that.

श्री सिफन्थर बख्त : मैं सिर्फ़ एक मिनट लूंगा, श्रापका । मैं तिपुरा से अभी दो-तीन दिन पहले लाट कर श्राया हूं । विपुरा जंगल है । वहां कोई दूसरी पोलिटिकल पार्टी मूत्र ही नहीं कर सकती श्रोर वहां की सरकार पूरे तरीके से... (व्यवधान)...चनका साथ दे रही है । (व्यवधान)...यह इतका कोई इलाज नहीं है । मैं सिर्फ़ यह बताना चाह रहा हूं कि विपुरा में रत्ती बराबर भी किसी किसम का ... (व्यवधान)...यह नहीं है ।

SHRI CHANDRA SHEKHAR: Mr. Vice-Chairman, it is his assessment but unfortunately the Government of, India will go by the assessment of the Governor who has to report about the situation there. There is a elected Government and my friend from the other side has been object ing all the time that the Government was interfering too much in the State affairs.

SHRI PARVATHANENIUPENDRA: What about Bihar?

SHRI DIPEN GHOSH: Have you received the report from the Governor of Tripura? Ten IAS officers have submitted a memorandum to the Chief Election Commissioner. Ten senior IAS officers posted in Tripura have said that unless the administration is hauled up, there would not be any free and fair polls.

SHRI CHANDRA SHEKHAR; If that report is with the Chief Election Commissioner, he is a Constitutional authority, he will take a decision. He need not take my advice on that point. But I have not received anything.

^{*}Expunged as ordered by the Chair.

THE VICE-CHAIRMAN (SHRI BHASKAR ANN A JI MASODKAR): Mr. Prime Minister, you can make your point. You don't interfere.

SHRI CHANDRA SHEKHAR: I am not. They are intervening. Mr. Vice-Chairman, as soon as reports came from Andhra, I took action on my part. I tried to contact the Chief Minister or Andhra Pradesh who was not available for some time; I was searching for him in Hyderabad but he was in New Delhi. No sooner did I contact him than he took action and he reported to me every two hours about the developments in Andhra Pradesh. So if any lapses did occur, at least I have no report of that but in the initial stages there were losses and I think those losses were quite enormous. My friend, Mr. Upendra, has made some report. Shrimati Renukaji has made some report. But that is an unfortunate incident. When they wanted that these incidents should be inquired into, the Chief Minister agreed for a judicial inquiry and also for an assessment of the losses. As soon as Mr. Upendra met me, within an hour, I responded in a written letter that the Chief Minister had agreed to a judicial inquiry and also to go into the compensation part of it. But unfortunately, perhaps, my letter was not enough and they waited for something more for ending the hunger strike by Mr. N. T. Rama Rao. I am very sorry to say that a great leader of his stature had to suffer this agony for two days which was not necessary according to me. After having the assurance, not the assurance of the Government of Andhra Pradesh, a written reply to Mr. Upendra that their demands are being conceded...

SHRI PARVATHANENI UPENDRA: But the culprits were not apprehended. That is the main thing.

SHBI CHANDRA SHEKHAR I have answered every thing. Those culprits who were named in the FIR were all apprehended. But some culprits were named because of political controversies and they could not be apprehended. But those whose names were in the FIR, they were arrested according to the information that I received from the State Government. But we are all culprits in the eyes of each other. My friend, Mr. Shiv Shanker was just now telling me I should be under strain. Perhaps he should have asked Ahluwalia for the things, as to who is responsible for the murder of Rajiv Gandhi. But I am big enough to tolerate such gimmicks from such small people in this matter. But there should be same limit... (Interruptions) ...

SHRI S. S, AHLUWALIA: What are you taking about? What did you say? . . . (Interrurttions)

यहां पर एसी बात करते हो । मैं करता हुं क्या ? श्राप होम-मिनिस्टर होकर चमचागीरी करते हो।...(ध्यमधान)...

गह मंत्रालय में राज्य मंत्री तथा सचला और प्रसारण मंत्रालय में राज्य मंत्री : (भी सुबोध कान्त सहाय): उपसमाध्यक्ष महोदय, इन्होंने नहा . . . (व्यवधान) . . .

SHRI CHANDRA SHEKHAR: I would request Mr. Shiv Shanker as the Leader of the Congress party to search their own hearts. Mr. Subodh, please sit down. (Interruptions). Mr. Vice-Chairman, you are in the Chair. Mr. Shiv Shanker is the leader of the Congress party. Is it going; to be the level or the debate where a Member of the Congress Party can rise from his seat and accuse the Prime Minister, howsoever small he may be, of the murder of Mr. Rajiv Gandhi? If you think that it is going to add to the prestige of the Congress party, you be satisfied with it. I have nothing to say. And it has gone on record and Mr. Vice-Chairman, Sir, you did not consider it fit to expunge it from the proceedings. Is this the level at which we are going to discuss this matter? I know what situation I am dealing with. We are dealing with a grave situation. 1

am Prime Minister for a few days, for 11 days or 15 days. But the nation is to survive. The nation is to survive many Prime Ministers, howsoever important and great they may be. This nation has survived Pandit Jawaharlal Nehru. This nation has survived Indira Gandhi. This nation has survived. .. (Interruptions)... many a great people.

SHRI GURUDAS DAS GUPTA (West Bengal): While totally agreeing with the Prime Minister, I implore upon the leader of the Congress party to kindly tell us whether this is the future that that party shows to the nation.

SHRI S. S. AHLUWALIA: The people of this country will decide the future. (*Interruptions*) Who are you to interfere in a party matter?

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): Mr. Ahluwalia, please sit down. He is responding.

SHRI GURUDAS DAS GUPTA; Is this the decorum of the House, Mr. Vice-Chairman?

THE VICE-CHAIRMAN **(SHRI** BHASKAR ANNAJi MASODKAR): He is responding.

SHRI GURUDAS DAS GUPTA: Nobody can be allowed to behave in this way as 'has been done. We are reeling under the shadow of a great tragedy and instead of being alive to the situation, instead of being responsible, we are behaving in a most irresponsible way.

- ' THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): He is responding.
- SHRI P. SHIV SHANKER; Mr. Vice-Chairman, Sir... (Interruptions)

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): The Prime Minister has said some thing. Now be is responding. Kindly listen to it.

SHRI P. SHIV SHANKER: Mr. Vice-Chairman, Sir, I can well understand the agony that has been expressed by the hon. Prime Minister. It is unfortunate—in fact, I referred even yesterday with a very heavy heart—that we have been, for the last couple of years, downgrading the position of Prime Minister. What has been said by my colleague, I would like to make the position absolutely clear, cannot be the views of my party in any form.

Discussion

SHRI CHANDRA SHEKHAR: Mr. Vice-Chairman, Sir,... (*Interruptions* I do not go into whatever he 'has said. (Interruptions)

SHRI DIPEN GHOSH; Let it be expunged from the records.

SHRI CHANDRA SHEKHAR: It is all right. Let it be on record. People should be known by ...(Interruptions)

श्री राम श्रवधेश मिह: उपपमाध्यस महोदय, प्याइंट श्रॉफ श्राइंट । मैं श्राप्ते माध्यम से यह जानना चाहता हूं कि कोई सदस्य दिना किसी प्रमाण के जब चाहे किसी: सदस्य पर कोई आरोप लगा सकता है क्या? जैसे सबेरे रिवादबर का श्रारोप एक सदस्या पर लगाया गया, श्रभी प्रधान मंत्री पर हत्या का श्रारोप लगाया गया। तो क्या इस तरह की इजाजत दी जाएगी या नहीं दी जाएगी? यह मैं पूछना चाहता हूं।

उपसभाष्यक्ष (श्री भास्कर ग्रन्नाकी The Prime Minister is explaining what दी the position is.

श्री राम श्रवधेश सिंह : मैं शापसे वह व्यवस्था चाहता हूं। श्रापकी व्यवस्था क्या है कि जब कोई मैम्बर चाहे बिना किसी प्रमाण के किसी के ऊपर भी श्रारोप लगा दे और यह हैबिच्यूशल हो जब चाहे तब लगा दे? इसकी इजाजत हो तो कल से हम लोग भी लगायेंथे। जिस पर हम चाहेंगे श्रारोप लगा सकते हैं। (Interruptions)

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): Let us hear the point of order

SHRIMATI JAYANTHI NATARA JAN: Sir, I am also saying the same thing _

SHRI CHANDRA SHEKHAR: Mr. Vice-Chairman, Sir, even at this stage I fully agree with my Mr. Shiv Shanker that we should friend, indulge in this type of acrimony because times are quite difficult and I do not know what the future has store for us. Let us try to forget the differences for some time on some issues and the tragedy 'of death is one on should try to forget about the political which differences. I agree with many of my friends that it is too great a tragedy to be taken in such a frivolous manner. I think that the whole House should cooperate in finding out the forces that are responsible for this assassination and I assure you, Sir, and the House that Government will spare nothing to see that all those forces who are responsible for this type of a heinous crime are exposed. I am also grateful to the people of this country that though the shock wag serious and they were stunned vet they .responded in a very mature manner, in a very calm and 'orderly manner. Some small incidents did take place, That is unfortunate, that should *not* have happened. But even in those matters inquiry is being held and if something comes out, the guilty persons will be punished. If compensation is necessary, compensation will be given to those people. About the SPG and all those things, I do not want to go into all those details because it is true that the Act is such that the SPG cannot be posted without amending it because we are under a rule of law. But there are competent security forces which can take charge of it and they have taken change of it. And J. can assure you no sooner than did we get any information'about any whether he is a member of a political individual, party j

or an official and anybody else, we tried to provide, all security to him. ..

SHRI KAPIL VERMA; What about the threat to Rajiv Gandhi and what steps di(j you take?

SHRI CHANDRA SHEKHAR: We got the reports about Rajiv Gandhi from time to time it had been a chang- I ing situation and all the time we had been alerting the State Governments, alerting Mr. Rajiv Gandhi, trying to take precautions according to the • security risk involved in particular areas. Earlier there were risks in other areas. Tamil Nadu was not one of, those areas but only a month or two back we got that report. We alerted the Tamil Nadu Administration. We alerted all the agencies...

SHRI KAPIL VERMA: What type of alert was given? I think it was only a general alert.

SHRI CHANDRA SHEKHAR: I can't answer what type of alert was given; it is not possible for me but it was not a general alert. A general alert is a security threat. Those who have dealt with the police and security matters, they know better. They are made in a specific manner that these are the forces from which we fear, we have some apprehension, and we should take all the precautions. But these are matters which cannot be shared in the House because security arrangements are made by the Intelligence Officers on information. For that, all the time we do not get evidence, but only information. Information is one thing, evidence is altogether different. If I say something, all the hon. Members get up and say, "What is the evidence?" I have no evidence for this, but "information" may be more correct even without having any evidence for that purpose and there comes the delicacy of making arrangements of security and that is why I was saying that we should have some restraint about this matter. I was saying about the leaders

of various political parties - my friend Upendra said—the day this incident took place, I was in touch with Mr. V. P. Singh and V. P. Singh rang me up and at that time I told him that I had heard that some slogans could be raised against him and that he should be cautious. If he comes or moves somewhere, he should inform either my office or the security forces and all the security was provided. Yesterday, someone carae to me and he said that the security was not adequate. An officer of Joint Director's rank went to his house and he got all the information. It has not happened about only V. P. Singh, but about all the persons who according to the Intelligence Services are under security risk. We have taken all precautions because, Mr. Vice-Chairman, there are certain forces in the country which are not only targetting individuals, but they are also trying to create a chaotic situation, a situation of uncertainty. They target certain individuals so that they could create s.jme confusion in the democratic system of the country. Therefore, we viave to be very alert till the elections are over.

The day Shri Rajiv Gandhi was assassinated, the next morning; in various countries of -the world, news was spread on the television and the radio that India was ablaze, that it was falling apart. The first question which the delegations, which came to Delhi to participate in the funeral of Shri Rajiv Gandhi, asked me was: 'How was it that we got this news, but here things are going on peacefully?' They were thinking that there would be turmoil and trouble in the Capital, Delhi. I salute the people of the country. I congratulate and thank all of you for whatever co-operation you have extended.

I would appeal to the leaders of all the political parties. Please have some selfrestraint because the coming days are one of ordeal and difficulties. I assure you nothing would

be left undone in order to see that these forces are found out. I assure you. I can understand the agony of my friends in the Congress Party. Some friends ssy that I want to conceal something. Nothing like that. The day I had a letter from the President of the Congress Party, within one hour, I replied back. I got his suggestions, but these are to be discussed at the level of legal luminaries like Shri Shiv Shanker and Shri Bhardwaj and officials of the Government of India. Whatever suggestions are there would be accepted without any comma or fullstop; nothing will be changed. But all of us know the implications. Certain implications are there. As you Icnow, a Supreme Court Judge has already been appointed as the Inquiry Commission. The Government on its own, suo motu cannot take a decision. We shall discuss it with Justice Verma and then whatever changes are necessary will be made.

Mr. Vice-Chairman, Sir, I once again appeal to this House and to the people of the country. At this trying time for the nation, we should forget our petty differences and try to fight the forces, the divisive forces, the forces of destabilisation, which are at work in the country. Thank you.

SHBI A. G. KULKARNI (Maharashtra): Mr. Vice-Chairman, Sir, I have nothing much to add now after all this discussion. But I would only make three points.

Mr. Sikander Bakht was talking about the permissive atmosphere of violence. But I would ask, who is responsible for this? I squarely blame the Rath Yatra and the Ayodhya agitation. This "is what had created the atmosphere ' of violence which ultimately culminated in such a drastic happening*

Sir, in Maharashtra, the B.J.P. has an ally. Though, Mr. Chavan has not named, in Pune, the B.J.P.'s ally, the Shiv Sena, said that there

[Shri A. G. Kulkarni] was nothing wrong in Mahatma Gandhi's assassination and that a statue should be erected for Nathuram Godse. I would appeal to the Prime Minister such mischievous people who have really done the maximum harm to the country should be jailed immediately. The B.P.J, has Ram on the lip and Nathuram Godse, in its heart.

SHRI S. B. CHAVAN: Mr. Vice-Chairman, Sir, there is one point. The Prime Minister was pleased to make a statement outside that internal Emergency was not going to be imposed. I want him to bring it on record here. I would like him to say whether he confirms this statement which he made outside.

SHRI CHANDRA SHEKHAR: Sir, I do not know how this idea came into some fertile minds. The day Shri Rajiv Gandhi was assassinated or the next day, somebody could have thought of Emergency. But after seven days, when things were calm and quiet, somebody thought of this. For the first time I read this word emergency in a statement made by the President of BJP. Mr. -Murli Manohar Joshi. The next day this statement was again made by Shri Pranab Mukherjee, the spokesman of the Congress party. Except for these two luminaries, I have not heard this word from any other responsible person, nor has this word entered into my imagination. It was only these two great people who reminded me of emergency which is not a very plausible one for me... (*Interruptions*)...

श्री जगदीश प्रसाद माध्र: श्रीमत, प्रधान मंत्री जी ने मेरे प्रधान का नाम लिया है। जब मैंने उन के दर्शन किए थे तब भी उन्होंने यह बात कही थी। उस समय मैंने कह था कि यह रिपोर्ट गलत है उसके बाद मुरली मनोहर जोशी जी ने भी कहा कि यह रिपोर्ट गलत है। उसी वक्त मैंने यकीन दिला दिया था, आहवाणी जी ने भी बात साफ़ कर दी थी, यह श्रापको याद होगा ।

श्री चन्द्र शोखर: आडवाणी जी ने मुझें से यह बात कही थी उस समय जब आप गए थेतो अखबार मेरे सामने नहीं था। ग्राह्वाणी जी को मैंने बताया कि बंबई के एक अखबार में, वह छोटा अखबार नहीं है, बड़ा अखबार है, उसमें यह खबर छपी थी, पी॰टी॰श्राई॰ की न्यूज थीं। दिल्ली के ग्रह्मबारों ने भी उसे छ।पा । हम नहीं कहते कि यह गलत थी या नहीं, लेकिन इमरजेंसी का जो शब्द 1975 के बाद ग्राया वह मुरली मनोहर जोशी संग्रीर प्रणव कुमार मुखर्जी से श्राया ।... (व्यवधान)

Discussion

SHRI S. B. CHAVAN: So also about the elections. Are the ejections going to be held in time? (Interruptions). ...

SHRI A. G. KULKARNI: All that I wanted to say is the BJP have Ram on their lips and Nathurair Godse in their heart ... (Interruptions) ...

श्री जगदीश प्रसाद मायुर : श्रीमन, श्रापको यह भी याद दिला दुंकि पहला आदिकल पेटियट में छपा था, उसके बाद काग्रेस बाई के एक पलकार ने, बर्मा नाम के एक सज्जन हैं, उन्होंने एक आहि-कल लिखा, पेट्रियट में यह छपा बा ये कांग्रेस ग्राई के थे ...

उपसमाध्यक्ष (भी भास्कर ग्रन्नाकी मासोदकर): आप बैठ जाइए, हो गया... (व्यवधान)

SHRI A. G. KULKARNI: Mr. Vice-Chairman, I want to draw the attention of the Prime Minister that action should be taken against political parties like the BJP who have Ram on their lips and Nathuram Godse in their heart. What action is the Home Ministry taking? The second point is I fully agree with the Prime Minister that internal and external forces are trying to destabilise this country and we are going through a great

crisis and for that purpose these rumours of emergency should be cleared at the earliest ... (Interruptions) ... These rumours of emergency came because of the time gap in the announcement of elections by the Election Commission. This created confusion in the minds of the people. I am happy that you have categorically rejected these rumours. But you should have done that earlier. It has been pointed out that elections would be sabotaged between today and 12th June ... (Interruptions) ... For that purpose I again request the Prime Minister that security irrangements should be beefed up for the leaders of all political parties. The country is going through a great crisis and elections must be held on Schedule. These magazines have written that this country is going to break and this country will be fragmented. I think that the Prime Minister should take steps with all the powers he has as Prime Minister to see that such rumours are scotched outright. Thank you, Sir.

SHRI S. VIDUTHALAI VIRUMBI: Mr. Vice-Chairman, Sir, what ought not to have happened unfortunately happened in India, taking the life of the late Prime Minister, Rajiv Gandhi, and also the lives of other innocent persons and police officers who lost their lives in the bomb blast on the night of May 21, 1991. Mr. Vice-Chairman, Sir, today we came to know through the Press media that the State Intelligence Wing did receive a message from the Centre on May 17 or 18 alerting the Government of Tamil Nadu on a possible threat to Mr. Gandhi's life. In spite of it, the required security arrangements had not been provided. Everybody knows that merely surrounding a WIP by the police officials and constables only is not sufficient to protect the person.

Sir, we condemn violence in any form in all aspects of life. We hope that the Government would find out the culprits and punish them accordingly.

When Tamil Nadu was under the leadership of Dr. Kalaignar, the latelamented Prime Minister Rajiv Gandhi visited Tamil Nadu eight times, both as Prime Minister and as the Opposition leader. He was safely protected by tight security arrange ments even to the extent that even his own partymen not holding valid passes could not reach him. This strict vigilance was only to protect the former Prime Minister. But now I am informed that a police official's daughter, who is in a foreign count ry, at about 11-00 P.M. on that day gave out the news about the bomb blast on Rajiv Gandhi which himself did not know till he was informed Such was the calibre of the high officials working in Tamil Nadu.

Following the assassination of Mr. Rajiv Gandhi, there was an unprecedented outbreak of violence in Tamil Nadu. The culprits singled out the persons and properties of the DMK and the other National Front constituents and Left parties and their supporters and their sympathisers, and indulged in murder, arson, looting and destruction of their properties, vehicles, election offices and other election-rel?ted materials to maim our election campaign and to gain an unfair electoral advantage. For example, the Murasoli Press, where the party organ of the DMK, "Murasoli", is published, has been destroyed, and even backpapers and newsprint paper were set on fire. The loss incurred is still being estimated. Even yesterday morning, on Dr. Kal-aignar's birthday, that is, on the 3rd June, in the early morning, the election van and the car used by our leader, Dr. Kalaignar, parked inside the party headquarters, "Anna Arivala-vam", were set on fire by anti-social elements by pouring petrol. Like this., the party's General Secretary's house was also ransacked and the cars parked in the house were also set on fire. The Deputy General Secretary, Shri Nanil Manoharan, also

[Shri S. Viduthalai Virumbi] met with the same fate. Nobody has been spared. Candidates, cadres and even innocent people were assaulted. Even lady candidates were not spared and they also became victims.

One lady candidate, contesting in the Anthiyur constituency, which is a reserved constituency, was assaulted physically and admitted in the hospital. When she was in the hospital, she was again attacked! Not being satisfied, the hooligans went to the house of the candidate again and plundered cash and jewels and also destroyed the structure of the house. More than a hundred crores of rupees' worth of properties have been destroyed. Such things happened throughout Tamil Nadu without any check by the Police Department.

In this connection, I would like to quote from the "Indian Express":

"Madras, May 31: The death or assassination of a political VVIP is taken here as a licence to loot and indulge in rovdyism. The trend was set with the assassination of Mrs. Indira Gandhi in 1984. For instance, a lady secretary, working for a multinational company in the City, lost an eye when some anti-socials stoned trains. They also indulged in arson. But the culprits were never arrested. Urchins, armed with sticks, ruled the streets; ordering two-wheeler riders to dismount and shopkeepers to down shutters. They looted and destroyed property.

"There was no prosecution, and nothing happened to the miscreants. The same archins, older by three years, indulged in wider looting and vandalism after the death of MGR in .1987. But then City Police Commissioner W.I. Dawaram ordered the police to shoot any one setting fire to public transport for looting property and the violence stopped.

"Unfortunately, the same cannot be said about the violence and looting after the assassination of Mr. Rajiv Gandhi on May 21 night. The whole world knew of it by midnight,

The police had atleast six hours to take steps against likely vandalism. Not only was such a precaution not taken, the vandalism and looting were allowed to continue even on the third day after the assassination."

SHRIMATI JAYANTHI NATARAJAN: When the DMK Government was there, what were they... (*Interruptions*). How many buses were burn? (*Interruptions*)

SHRI S. VIDUTHALAI VIRUMBI: Please find out as to who is responsible for all this. I urge this Government of India to institute an Inquiry Commission to look into this aspect and make suitable compensation to the victims killed in Sriperumbudur and in violence thereafter. In fact, I am told that the oral instruction was given to the Police Department not to take any action against vandalism and to be passive spectators whatever be the offence committed by the unruly and anti-social elements.

AN. HON. MEMBER: When DMK was there, how many ... (Interruptions)

SHRIMATI JAYANTHINATARA-JAN: How many Congress workers were ... (Interruptions)

SHRI S. VIDUTHALAI VIRUMBI: When a tragedy takes place in a country, people may come down to streets and request the shop owners to pull down the shutters. But it was reversed this time by the anti-social elements. Closed shops were opened by breaking the shutters with all tools available at their disposal and were looted and businessmen are unable to carry on their business. Seven people, all belonging to DMK Party, were brutally killed: (1) In Thiruvarambur, Mohamed Haneefa,

- (2) in Tiruvarambur, Noor Mohamed,
- (3) in Salem District, Chokkanur, Ramasamy. (4) in Kangeyam constituency, Natha Kadayur Ponusami, (5) in Salem District, Kondalampatti, Kandasami's mother Kuppayi. (6) In

Salem district, Attyampatti, Pena-sami, and (7) in Kadayanallur, Krish-napuram, Pandaram.

Sir. seven persons belonging to the DMK Party were murdered. This is the information so far

Even vesterday morning, I was ■ told that a word was given to the Police Department not to take any action against vandalism and to act as spectators whenever an offence committed by unruly and antisocial elements as I told you just now.

It is widely known that this organized orgy of violence was let loose at the instance of the AIDMK and Congress Party...

SOME HON. MEMBERS: No, no. (Interruptions)

SHRI S. VIDUTHALAI VIRUMBI: This is the notice actually published by the Congress Party organisation, Dharampuri. This is the notice put up by the Congress organisation, City Youth Congress, Ariyalur, and one other. These are all published by the Congress Party. (Interruptions)

Now I come to the observation by the 'Hindu' editorial.

VICE-CHAIRMAN (SHRI BHASKAR ANN A JI MASODKAR): Mr. Virumbi, now please conclude.

SHRI S. VIDUTHALAI VIRUMBI: Please allow me three more minutes. Sir, the 'Hindu editorial" observed and I quote: "What happended . .. during the three or four days that followed the tragedy had all the ingredients of a politically inspired and targetspecific attack. Looting, arson land wanton destruction of property belonging to the non-Congress (I) leaders and activists were the order of the day, with the election propaganda materials like huge cutouts coming for the vandals' special attention."

Sir, all these atrocities were committed against DMK party members and their allies only to maim our

election campaign and to gain unfair electoral advantage. The Government of Tamil Nadu added insult to the injury. The Government of Tamil Nadu had arrested about 6000, most of them miscreants, very lately. Out of them, 2000 were arrested against specific offences like looting, arson and all sorts of vandalism. (Interruptions) Unfortunately, Government of Tamil Nadu released all 6,000 people including those 2,000 who ought to have been kept in remand for non-bailable offences. In this way, the Government of Tamil Nadu helped the anti-social elements. Sir, the Chief Secretary to the Government of Tamil Nadu called a meeting of the representatives of all political parties on 23rd May, 1991 to discuss the unprecedented outbreak of violence. In that meeting, it was resolved that the unanimously Government should constitute a Commission of Inquiry with a sitting High Court Judge to inquire into the said extensive violence and culprits should be brought to book, and adequate compensation should be given to the victims. Being the decision of all political parties, the moral duty of the Governor of Tamil Nadu is to abide by the decision. But the Governor refused to institute the Inquiry Commission giving some lame excuses. Even though he is legally entitled to institute the Inquiry Commission, he has not done so far reasons best known to him. I once again urge upon the Government of India to constitute an Inquiry Commission for above.

Sir, before concluding my speech, I would like to place on record that the security lapse which has taken away the life of late Prime Minister Rajiv Gandhi, the Governor of Tamil Nadu is fully and wholly responsible for this tragedy, and in all fairness, on behalf of my party and the people of Tamil Nadu. I hereby call upon the hon Governor of Tamil Nadu to resign forthwith taking moral responsibility for the security lapse, failing which the Government of India should dismiss him from the post. Sir, we fear

[Shri S, Viduhalai Virumbi] that his continuance in office as Governor of Tamil Nadu will mar fair and free election in Tamil Nadu.

With these words, Sir, I conclude. SHRI MADAN BHATIA (Nomi nated): Mr. Vice-Chairman, Sir, when India was going to sleep, there was one man who was up and above. He was in a hurry. He had always been in a hurry because he had always felt that he had much to do for his country and the time was not enough. He had an appointment to keep. He message to deliver section of his countrymen. arrived at He his place of appointment, and the crowd surged forward. Many Of them touched him by the hand and broke into a frenzy joy. To one exasperated constable, of he said, "don't worry, relax. " These were his last words. Then there was an explosion and the smoke And the whole thing was in the air. up Gandhi had been assassinated. It through was cruel quirks of fate that he emerged on the Indian political scene. It was through a cruel quirk of fate that he was snatched away from the hands of his countrymen. During the short intervening period he almost snatched a pen from the hands of his destiny to write his immortal story. He was a pilot by profession. But it was the ideals of Mahatma Gandhi, Jawaharlal Nehru, Indira Gandhi, the values and the ideals of the Indian National Congress which had moulded him which had nourishes him, nurtured him and had left an indelible imprint upon his sensitive mind. It is because of this that when the tragedy of his shoulder mother cast a mantle upon him to the responsibility of this great country he was not found lacking. All other political leaders and political parties have their sectarian constituencies. He was the only political leader whose constituency was India, who by history of the Congress and .by heritage was best equipped to speak the voice of the soul of India, the voice of the unity of India, the voice of oneness of Indian nationhood, the voice of secularism, the voice of restoration of the pristine glory to this country in the comity of nations, the voice for the upliftment Of the poor and the downtrodden. That was Rajiv Gandhi. He was a man of science. He had inqui-sitiveness of thought and mind, precision courage challenge established notions and conventions and subject them to close scrutiny. He brought these qualities to bear upon his struggle to secure for India a new ^ place in accordance with his vision an advancing nation, a self-reliant nation, a nation which is defensively impregnable, a nation which is technologically one of the most advanced and the most prospersous nations in the world. In that way he emerged as India's man of destiny but not quite. His own destiny overtook him. Sir, I have said these words because I am filled with pain and anguish at the loss of leader. But when I look and come discussion which is the subject matter of today's agenda, I submit, Sir, that the scope of the terms of reference of the Commission of Inquiry which has been appointed by the Government and the scope of the discussion which has been mentioned in the agenda are tantamount to reducing the political assassination of Mr. Rajiv Gandhi to mere administr-tative triviality. The lapse of security facilitated to political assassination of Mr. Rajiv Gandhi. But that was not the cause of the political assassination of Raiiv Gandhi. The terms of reference and the manner in which this discussion is sought to be raised cover up the forces which are really responsible for the extinction of Mr. Rajiv Gandhi. Mr. Rajiv Gandhi was assassinated because forces of violence and hatred were injected into the body politic of India. Mr. Rajiv Gandhi was blasted in cold blood because there had been a consistent and concerted of character campaign of vilification, assassination against him almost from 1987 onwards. Never before in the history of Parliamentary democracy, has a Prime Minister of a country been subjected to so much

vilification, so much character assas sination as Mr. Rajiv Gandhi was. from 1987 onwards, with the excep tion of Mrs. Indira Gandhi. Political forces which found it difficult and impossible to fight him on the ideologi cal instrument of character assassina tion and vilification of Rajiv Gandhi. This was the very weapon which had been used against his mother. From 1977 onwards, it was Mrs Gandhi who was subjected to vicious charac assassination through the instru. mentality of the Shah Commission. It was Mrs. Gandhi who was subjected to a number of fabricated cases in order to destroy her politically. Ĭŧ Mrs. Gandhi who was expelled from Parliament and was sent to imprison ment although she had been elected through the democratic process. The same game was indulged in, in order Rajiv to destroy Gandhi politically from 1987 onwards. Mr. Rajiv Gandhi was assassinated because those whom he trustee and placed on the pedestal of high office, betrayed him. They were hollow men. They 'got too much too soon, to easily and their ambitions Were high, and they unleashed a cam paign of personal hatred against Rajiv Gandhi, and the pity is that all the political forces in ths country hugged them to their bosom and lifted them up as if they were the messiah of the new political moral virtues. This was atmosphere which was created against Rajiv Gandhi. They unleashed campaign of personal hatred against Rajiv Gandhi. The things came to such a pass that even the assassins of Mrs. Gandhi were glorified as mar tyrs to judicial murder in order to instigate the forces of violence and terrorism against Rajiv Gandhi. What is it that they did not do in order to denigrate him. They used Thakkar Commission report and used it as a pretext to obstruct the proceedings of this House and the entire Parliament the pretext that the whole report has not been placed on the Table of House. What did they do when the they came power? They to got the a11 about Thakkar Com report. But did mission any one of them-the Government or

the parties which were supporting the Government—seek to place the entire report on the Table of the House? This was not the game. They used another document in order to destroy the whole Parliamentary system in this country and used it as a pretext not only to resign from Parliament but for the purpose of creating a political atmosphere in this country, the result of which was simply to create hatred and a sense of violence against Rajiv Gandhi. Now, Rajiv Gandhi was killed because he took a bold and independent stand over West Asia and put the external forces on notice that India and, in fact, the whole Asian region and all the Third World countries would not tolerate the hegemony of an emerging Super Power. 6 P.M.

THE VICE-CHAIRMAN (SHRI BHASKAR ANNA JI MASODKAR): Mr. Bhatia, how much more time will you take?

SHRI MADAN BHATIA: Five or six minutes.

SHRI PARVATHANENI UPENDRA: Sir, it was decided in the morning that Haryana would be taken up at 6 p.m., and then this diwussion can be continued.

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): That is why I. am asking him. Mr. Bhatia, will you be concluding now?

SHRI MADAN BHATIA. I have been given ten minutes.

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): There are a number of speakers.

SHRI MADAN BHATIA: I am concluding.

PROF. SOURENDRA BHATTA-CHARJEE (West Bengal): He has reached Rajiv Gandhi now.

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): Let us have some patience.

SHRI MADAN BHATIA; Sir, Rajiv-Gandhi was killed because it became obvious to the internal forces of hatr-

on 6-4-91 hi relation 164 to the State of Haryana (Adopted)

LShri Madan Bhatia] ed, violence, communalism and secessionism, and their abettors and instigators abroad, that it was impossible to defeat Rajiv Gandhi through the ballot box. Rajiv Gandhi was going to become the Prime Minister of India. When this became obvious, it also became obvious what the rise of Shri Rajiv Gandhi as3 the Prime Minister of India would have meant. If Shri Rajiv Gandhi, has become the Prime i{ would have been the final deathblow to the emergence of the communal forces in the country, forces of fundamentalism in the country. It would have sounded the deathknell of the forces of secession which had been gathering strength over the Pen riod of last sixteen months when he ceased to be the Prime Minister. It would have meant the rise of one rallying force, one rallying point, for the Asian and the Third World countries and would have meant that one single Super Power would not be allowed to exercise hegemony over the rest of the world. It would have meant a fierce independence on the part of India and an exercise of her sovereign rights as the leader of the Asian countries, as against the hegemony of one Super Power. It would have meant India forging ahead economically and industrially, a self-reliant country, and a country impregnable in defence. This is exactly what the external forces, the abettors and instigators of the internal forces of hatred and violence, did not want. This is exactly the internal forces of hatred and violence did not want and they plunged this country into a whirlpool of caste conflict, communal conflict and religious conflict. The result was, the assassination of Shri Rajiv Gandhi. These are the forces. We are concentrating ourselves on the security aspect. By concentrating ourselves on the

security
lapse, we are giving a go-by to the task
of identifying the forces which have been
really responsible for the assassination of
Shri Rajiv Gandhi. Sir, the Indian National
Congress

has a very long history spread over a period of one hundred years. The history of the Indian National Congress is hallowed by the sacrifice 'of hundreds of thousands of Indians. The. inherent strength of the Indian National Congress is in the ideals on which it has lived, the ideals of secularism, the ideals of oneness of India, the ideals of self-reliant India, the ideals and values of advancing nation, a nation which will occupy its proper position in the comity of natons. India will march ahead. Indian National Congress has faced many trials, many tribulations, many challenges. Indian National Congress will rise to the occasion and will meet this challenge. On the blood and sacrifice of Rajiv Gandhi Indian National Congress will rise to the occasion and bick up. the gauntlet which has been thrown to this great nation by the internal forces of communalism, casteism, hatred and violence and the external forces which are bent upon disintegrating India.

But, Sir, for centuries and millennia to come India will weep for Rajiv Gandhi. When history writes a chapter on the contribution made by Rajiv Gandhi to the making of new India time will almost come to a stop. For those of us who knew him so well in flesh and blood, a feeling comes: was it a vision or a waking dream; flood is the music, do I wake or sleep?

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): The House will now take up the Statutory Resolution and thereafter we will continue with the Short Duration Discussion.

I. STATUTORY RESOLUTION
SEEKING APPROVAL OF THE
PROCLAMATION ISSUED ON 6TH APRIL,
1991, UNDER ARTI CLE 35€ OF THE
CONSTITUTION, IN RELATION TO THE
STATE OF HARYANA H. MOTION SEEKING
REVOCATION OF THE PROCLAMATION